The House re-assembled after lunch at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

GOVERNMENT BILLS

(i) The Constitution (One hundred and Twenty-third Amendment) Bill, 2017.

(ii) The National Commission for Backward Classes (Repeal) Bill, 2017.

MR. DEPUTY CHAIRMAN: We will now take up the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017 and the National Commission for Backward Classes (Repeal) Bill, 2017. It will be discussed together. Shri Thaawar Chand Gehlot to move the motion.

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चन्द गहलोत): उपसभापति महोदय, मैं प्रस्ताव करता हूंः –

कि भारत के संविधान का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में और राज्य सभा की प्रवर समिति द्वारा प्रतिवेदित रूप में, विचार किया जाए।

उपसभापति महोदय, साथ ही, मैं प्रस्ताव करता हूंः –

कि राष्ट्रीय पिछड़ा वर्ग आयोग अधिनियम, 1993 का निरसन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।

उपसभापति महोदय, मैं भाग्यशाली हूं कि एक ऐतिहासिक निर्णय करने की भूमिका का भारत सरकार में सामाजिक न्याय और अधिकारिता मंत्रालय के माध्यम से मैं निर्वहन कर रहा हूं। लम्बे समय से – और लम्बे समय से मेरा आशय 25-30 वर्षों से है – देश के जन-प्रतिनिधिगण,देश का एक बहुत बड़ा ओबीसी वर्ग और समय-समय पर संसद की समितियों ने एक बार नहीं, अनेक बार यह मांग की थी कि ओबीसी वर्ग के लिए, एस.सी. और एस.टी. वर्ग के लिए जैसे आयोग बने हैं, उसी अधिकार सम्पन्न दृष्टिकोण को ध्यान में रखकर के ओबीसी कमीशन का भी गठन किया जाए। लम्बे समय के बाद अवसर आया है और लोक सभा ने इस विधेयक को पारित करके देश को और पिछड़े वर्ग के लोगों को बहुत बड़ी सौगात दी है। इस आयोग के गठन के बाद, इस आयोग को अनुसूचित जाति और अनुसूचित जनजाति के समान ही अधिकार प्राप्त होंगे। पहले जो आयोग गठित हुआ था, वह 1993 के अधिनियम के रूप में जाना जाता था। मंडल कमीशन की रिपोर्ट के आधार पर और सुप्रीम कोर्ट के निर्णय के आधार पर तत्कालीन सरकार ने संसद के माध्यम से वह अधिनियम बनाया था, परन्तु उस अधिनियम में जो ओबीसी आयोग था, उसको इनसे संबंधित grievances की जांच करने का अधिकार नहीं था। उसे केवल किसी जाति को पिछड़े वर्ग में सम्मिलित करना या अगर वह सम्मिलित है, तो उससे निकालने का अधिकार था। इसके अलावा उसे कोई विशेष अधिकार थे ही नहीं, अर्थात् वह issue base होता था। विषय समाप्त होने के बाद उस आयोग का अस्तित्व समाप्त हो जाता था। अब यह जो

[श्री थावर चन्द गहलोत]

आयोग गठित होगा, इसको संवैधानिक दर्जा प्राप्त होगा, इसको सिविल न्यायालय के अधिकार भी प्राप्त होंगे और पिछड़ा वर्ग की जो समस्याएं हैं, जो grievances हैं, उनको सुनने का अधिकार भी होगा। जब यह आयोग इन समस्याओं को सुनेगा, तो निश्चित रूप से उनको न्याय भी मिलेगा। महोदय, जातियों के सम्मिलन की दृष्टि और अगर वह वर्तमान में केन्द्रीय सूची में है, तो उससे बाहर करने की दृष्टि से भी, जिस प्रकार से अनुसूचित जाति वर्ग के लिए 341 अनुच्छेद में प्रावधान है और 342 में अनुसूचित जनजाति वर्ग के लिए प्रावधान है, अनुच्छेद 342 में एक अनुच्छेद 342(क) और जोड़ा जा रहा है। महोदय, राज्य सरकारों के माध्यम से और आयोग के माध्यम से, जो प्रस्ताव भारत सरकार के पास आएंगे, भारत सरकार वे प्रस्ताव आयोग को भेजेगी, फिर आयोग अपना प्रतिवेदन राष्ट्रपति जी को देगा और राष्ट्रपति जी सरकार को उस प्रतिवेदन को action taken के लिए भेजेंगे। फिर सरकार विधेयक बनाकर संसद से पास कराएगी। महोदय, पहले प्रावधान यह था कि जब आयोग प्रतिवेदन दे देता था, तो सरकार ही उस पर निर्णय ले लेती थी, उसमें कई बार सही निर्णय होने और विस्तार से चर्चा होने की गुंजाइश कम रहती थी। अब यह काम संसद करेगी और संसद सर्वोपरि है। इस प्रकार से उनके हित में और सशक्त निर्णय हो सकेंगे और उनके हित संरक्षण की दृष्टि से यह कानून सफलता प्राप्त करेगा।

महोदय, मैं प्रस्ताव करता हूं कि इस विधेयक पर विचार किया जाए।

The questions were proposed.

SHRI B.K. HARIPRASAD (Karnataka): Mr. Deputy Chairman, Sir, before I speak on the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, I would like to salute those social reformers who have contributed immensely to reform the Hindu society for centuries.

Let me start with the great Saint Basavanna of Karnataka who fought for equality among human beings. After Saint Basavanna, Sir, it was Guru Nanak, then came Mahatma Jyotirao Govindrao Phule, Savitribai Phule. Then, came Shri Guru Narain who fought for temple entry in Vaikom. Then, it was Shahu Maharaj, Dr. Ambedkar and Periyar Ramasamy Naicker who fought for self-respect and dignity of human beings.

I got a great respect for hon. Thaawar Chand Gehlot ji who knows his subject pretty well. He always confine to his portfolio. But, I don't know what was the urgency that this Bill was introduced, for the first time, in the Lok Sabha on 5th April, 2017, and passed on 10th April, 2017 — in five days! The same was transmitted to the Rajya Sabha on 11th and later it was referred to the Select Committee. And, we have a man Friday of the BJP, Mr. Bhupender Yadav, for all the Select Committees. He tried whatever best he could do. But, finally, they have agreed for disagreement on various issues.

Immediately after the Bill was passed in the Lok Sabha, it came to the Rajya Sabha and then it was referred to the Select Committee. In the meeting of the OBC MPs, the hon. Prime Minister said and I quote,

"Why Opposition stalled the passage of OBC Bill?"

Later, a few days ago, Shri Thaawar Chandji was in Bangalore and his statement was very balanced. But, my friend, Mr. Ananthkumar, who is also Minister, said that the Congress is stalling the OBC Bill. What a great statement to make!

Sir, we all know the stand of the BJP and the way it brought in the Bill in Rajasthan, Gujarat and Maharashtra to bring economically weaker sections into reservation. Later, it is the Court which came to the rescue of OBCs. Let me make it very clear that we are not opposed to the OBC Bill. We are opposed to the way it has been brought and the way they tried to pass it without discussion. As Thaawarji rightly said, "We are discussing about the huge population of the country, it cannot be discussed in five days." Sir, I have been in and out of this House since 1990. When we constituted the NCBC way back in 1993, I was a witness to this in this House. It took its own time and we discussed that elaborately. The BJP's — I don't know whether I should call it a parental organization or a Pitra Sangathan — RSS has always held that the caste-based reservation divides the society and has tried to infuse class-based reservation, which you have seen in Rajasthan where they tried to bring in the economically backward classes also.

Sir, the Government should facilitate small and medium enterprises because it all rallies round the Reservation Policy. When the Constitution was adopted way back in 1950, Article 338 was confined to the Scheduled Castes and the Scheduled Tribes, where the President used to appoint an officer to go through the difficulties of the SCs and the STs and forward the same report to the President of India. Later, by way of the 65th amendment in 1989 and 1990, the Constitution was amended and a Commission was formed for the SCs and STs. That Commission had a Chairman, Vice-Chairman and Members for both the SCs and the STs. The functions of the Commissions were the same. They had to report to the President. Then, in 2003, the Constitution was amended again and there were separte Commissions for the SCs and STs. As far as Article 338 of the Constitution is concerned, the founders of the Constitution did not write the Constitution sitting in Nagpur or sitting in the *Rashtrothhan Parishad.* This Constiution came out of a huge struggle. The spirit of the Freedom Movement was against the inequlity, slavery and discrimination. When the Constitution was formulated, Artice 338

[Shri B.K. Hariprasad]

was confined to the SCs, Article 339 was for the STs, and Article 340 was dedicated to Other Backward Classes. As rightly pointed out by Mr. Gehlot, in 1993, it is not the Government which came forward to constitute the National Commission for Backward Classes. In a famous case, Indra Sawhney *Vs.* Government of India, 1993, it was the direction of the Supreme Court, I am saying again, it was the direction of the Supreme Court that the then Government constituted the National Commission for Backward Classes, with clear guidelines also within as to how the NCBC will function, what the duties of the NCBC are. As rightly pointed out by Mr. Gehlot, this Commission was looking after the inclusion and exclusion of the OBCs. Article 338, in the context of the Indian Constitution, might have come way back in 1950. But if you go through the history, it came into existence way back in 1935, Ramsay Macdonald, the then Prime Minister, who brought the Communal Order. This list was called the Scheduled Castes List. Identification of the Scheduled Castes and the Scheduled Tribes is not a tough job because most of the Scheduled Caste people used to live outside the villages or outside the towns. So, they were easily identifiable. That is why the list was made way back in 1935. Some names were also added by 1950. It was very easy to identify even tribals because they used to live in forests. So, identifying them was not a problem. But, as far as the backward classes are concerned, identifying them is a herculean task. Take for example Madhya Pradesh. In Madhya Pradesh, Gehlot sahib, you know that Meenas are OBC. राजस्थान में ये ही लोग ट्राइबल्स हैं। Washermen in the Southern parts of the country are OBCs, but they are Scheduled Caste in some parts of the Northern India. Then, Koli community in Gujarat is OBC. Shri Parshottam Rupala knows pretty well that Koli community is OBC in Gujarat, whereas it is Scheduled Caste in Uttar Pradesh. Likewise, banias in Bihar are OBC, whereas in other parts of the country, they are a forward community. So, there is a huge discrepancy in identifying these classes. Sir, the spirit and essence of the freedom movement was to free India from the Britishers, for the self-rule and the home rule, but, unfortunately, during the entire period of 70 years of Independence, dalits, tribals, OBCs and minorities have been fighting to get their due place in governance. The freedom struggle is incomplete until the due representation is given to all sections of the society in the governance and until peace is restored in J & K. The main motive of the principle of reservation was to eradicate unequal status amongst the citizens. Sir, our forefathers fought against the Britishers to have self-rule. Was it to give a right exclusively to the selected bureaucracy to get the post held by the

Britishers? It was not to give a selected post exclusively to the selected bureaucracy held by the Britishers. So, that was how our founders of the Constitution thought; they thought that reservation was the only way to bring the neglected classes into the mainstream. Sir, a majority of the people who are anti-reservationist have unleashed a campaign against the reservation saying that it amounts to inefficiency and merit will have no place. Sir, I have got my own arguments. As far as reservation is concerned, it is not a poverty alleviation programme, it is just like finding a place in the mainstream. That is why, reservation is a must. Why are we demanding a legitimate share in the Government services? If a job in the Government ends with a mere salary and bribe, none of the OBCs, Minorities, or SCs/STs would have bothered. We would have done our own professional jobs and earned our livelihood. But, being in power, or, working in the bureaucracy is something different. It will have its own power. That power is being misused for the self-sufficients. That is why these communities are demanding reservation for all the weaker sections of the society. Sir, I have been in the Standing Committee and associated with the Ministry of Social Justice for a long time. In the implementation process of reservation, if you go through the records, you will find that even for the SCs/STs also, they are unable to fill the entire percentage of reservation which is there. Even in respect of the OBCs, even 24 years after the constitution of the NCBC, we are unable to fill 19 per cent though we have a reservation for 27 per cent. Their interests need to be safeguarded. As Gehlotji rightly said, there was a demand from the entire OBC communities to have a constitutional power as it is there for the SCs and STs. The constitutional powers and status are there with the Commission for the SCs and the STs, but it is not so with the NCBC. The demand was there right from 2000 onwards. Even in 2012, the MPs' Forum of the OBC had demanded from the then Government to give a constitutional status to the NCBC. But even in 2016-17 ...*(Time-bell rings)*... Sir, I have not yet started. It is a huge ...

श्री हुसैन दलवई (महाराष्ट्र): सर, इनको बोलने दीजिए। यह एक important बिल है, इस पर वक्त का restriction बिल्कुल नहीं होना चाहिए। It is a very important Bill. Don't say, 'two hours or three hours'. Take it to tomorrow also. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay. All right. Then, Mr. Husain Dalwai, you should know that there are seven names from the Congress Party. ...*(Interruptions)*...

श्री हुसैन दलवई: यह ठीक है, लेकिन इस बिल के ऊपर इस तरह से restriction लगाना बिल्कुल गलत बात है। It is a very important Bill. यह बिल 52 परसेंट लोगों से संबंधित है।

SHRI B.K. HARIPRASAD: Sir, if you confine. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: All Members know that it is a very important Bill. I am in full agreement. There is no point of dispute over that. But the Congress Party has 50 minutes. They have given 7 names. ...*(Interruptions)*... Let me say. They have given 7 names. That means, I can give only seven minutes. He has taken 14 minutes. If I give everybody like that, you have to sit till midnight. Then the BJP has again got 5 names. They have also got 50 minutes. ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA (Assam): Since he is the main speaker, let him get, at least, ten minutes. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, you have to tell me as to whose time should I reduce. Tell me. ...*(Interruptions)*...

AN HON. MEMBER: Increase the time, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You all argue when your side comes. ...*(Interruptions)*... Whose time should I reduce? ...*(Interruptions)*...

श्री प्रमोद तिवारी (उत्तर प्रदेश): सर, बीजेपी का टाइम reduce कर दीजिए।

MR. DEPUTY CHAIRMAN: Reduce the time of BJP! Fine. Does the whole House agree? ...*(Interruptions)*...

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, this is an important Bill. Allow them to speak. ...*(Interruptions)*...

SHRI HUSAIN DALWAI: Sir, increase the time. We can discuss this Bill even tomorrow. ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA: Sir, you increase the time of the discussion. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): You cut Deputy Chairman's time. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes; my time. Mr. Rangarajan, it is very easy to speak in favour. But remember, they have got 50 minutes and they have given seven names. The Congress Party has given seven names. What do I do? ...*(Interruptions)*...

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, 'four hours' are not enough. We should have more time. ...*(Interruptions)*...

AN HON. MEMBER: Take the sense of the House. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will have to ask one of you to come and sit here. ...*(Interruptions)*... What to do? ...*(Interruptions)*... Okay; then the House should decide. We will sit ...

SHRI SITARAM YECHURY (West Bengal): Sir, the Minister of Parliamentary Affairs is consulting his colleague. I think, he is ordering for dinner today. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have no objection. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Let us sit late and finish it. Don't cut time. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes, I have no objection. I am very happy to accept Yechury's suggestion. We will sit late and have dinner also. I can allow everybody. I have no objection. ...*(Interruptions)*...

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, I have always agreed for dinner. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay. ...*(Interruptions)*...

श्री मुख्तार अब्बास नक़वीः सर, उसमें हमें कोई problem नहीं है। ऑनरेबल मेम्बर्स जितना समय लें, लेकिन इसके लिए 4 hours allotted है। आप देख लीजिए। ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, we will decide at 6 o'clock. ...*(Interruptions)*...

श्री मुख्तार अब्बास नक़वीः ठीक है।

MR. DEPUTY CHAIRMAN: Okay. So, Mr. Hariprasad, you have taken 15 minutes. How much more time will you take? Five minutes more! Okay.

SHRI B.K. HARIPRASAD: Mr. Deputy Chairman, Sir, the Minister has rightly said that we are discussing about the huge population, more than 50 per cent. In my

[Shri B.K Hariprasad]

Parliamentary career, right from 1990, this is the fourth or fifth time that we are discussing about this huge population. It is a gross injustice to the people of this country if we don't discuss these issues in the Parliament on the floor of the House. It has to be discussed threadbare. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I don't know why so many names have been given. ...*(Interruptions)*...

SHRI B.K. HARIPRASAD: Since you said that I have to conclude, I will conclude within five minutes.

MR. DEPUTY CHAIRMAN: Okay. You proceed. Take five more minutes.

SHRI B.K. HARIPRASAD: Sir, as far as the reservation is concerned, all these Articles — 338, 340, 341, 342 — are interlinked with reservation. Sir, as far as the reservation is concerned, we don't know the stand of Bhartiya Janta Party because its *Mukhiya,* the Head of the Bhartiya Janata Party, the father of the Bhartiya Janata Party, Sarsang Chalak speaks anti-reservation. ...*(Interruptions)*...

SHRI LA. GANESAN (Madhya Pradesh): He is confusing with BJP and RSS. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Did you understand the point? Talk about the BJP.

SHRI B.K. HARIPRASAD: Sir, he is a neo RSS man and so, he talks about that; no problem.

Sir, as far as the issue of reservation is concerned, let me make things very clear. I belong to the Congress Party. We believe in democracy and we are very transparent. I don't say that the entire Congress Party would support reservation; there are some Members who do not support reservation. We believe in democracy. We discuss and may choose to disagree too, but, in the Bharatiya Janata Party, that is not the case. In the Congress Party, my President, Shrimati Sonia Gandhi, has reserved 50 per cent of the organizational posts and positions for SCs, STs, OBCs, women and minorities. So, we are clear that we are not opposed to reservation. Let me make that point clear.

Sir, as far as the Bill is concerned, there was a simple demand, right since 2000, for constitutional status for the NCBC. Instead of repealing the Act of 1993 they could have

given a constitutional status to the NCBC, which was constituted in 1993. Sir, the NCBC was constituted, under the directions of the Supreme Court, under Article 340. Ideally, the NCBC, constituted by the 1993 Act, ought to have / been adopted either by recognizing it under Article 340, or else, Article 340 ought to have been inserted with additional functions for the Commission, as in existence under Article 338 that provided for the National Commission for Scheduled Castes and Scheduled Tribes.

Sir, Article 338A says that the grievances of the OBC and the Anglo Indian community should be looked after by the National Commission for Scheduled Castes. It is almost 30 years now. How many complaints from OBCs have been tackled by this Commission?

Not even one complaint has been sorted out by this Commission. As far as identifying castes is concerned; Article 341 identifies the Scheduled Castes, Article 342 identifies the Scheduled Tribes and the proposed amendment with Article 342A wants the President to notify the OBCs. Even during 1993, when the Supreme Court directed the Government, it directed that there should be a National Commission for Backward Classes at the national level, and a National Commission for Backward Classes at the State level also. After repealing this Act, it is very silent on the State Commissions and the powers of the States to identify OBCs. I just want Mr. Gehlot to assure that the powers of the State Governments won't be curtailed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You may address the Chair.

SHRI B.K. HARIPRASAD: Sir, he is my senior colleague and a constitutional expert. I am not a constitutional expert. I have to go by his suggestions too.

MR. DEPUTY CHAIRMAN: No, no. No tutoring during discussion! ...*(Interruptions)*...

SHRI B.K. HARIPRASAD: Sir, repealing the Act of 1993 means that nothing would stay as it is and, again, the directions of the Supreme Court are being negated. So, this Commission would not help the Backward Classes and would take away the powers of the States too. They want to centralize all the powers, as they have done in other cases. This cannot happen in the case of OBCs. As I have already said, though the Act was passed in Parliament way back in 1993 for purposes of employment, etc. and way back in 2007 for education, nothing has been implemented so far. If they centralize all things

[Shri B.K Hariprasad]
like employment, identification of castes, etc., they would be doing gross injustice to the OBCs. They should think twice before scrapping the powers of the States because, as I have already mentioned, it is the States which identify various castes and communities. They know better than the people sitting here in Delhi. Hence, amending Article 342 and equating identification of OBC List to the SC/ST List should not be done. ...*(Time bell rings)*... Sir, I will just conclude.

MR. DEPUTY CHAIRMAN: You have already taken almost half of your party's time.

SHRI B.K. HARIPRASAD: Sir, as I said, there was no need to repeal the National Commission for Backward Classes Act, 1993. Under this Act No. 27 of 1993, the provision regarding a sitting or a retired Judge of the Supreme Court or a High Court, the direction of the Supreme Court in the Mandal judgment is in force. But the Act is being repealed in full by Bill No.70 of 2017. That Act need not be repealed in its entirety. Chapter III regarding functions and powers of the Commission alone could be repealed in view of establishing the new NCBC. It appears that the Union Government is not in favour of appointing a Judge of the Supreme Court or High Court as a Chairperson. Even if they don't get a retired Judge of the Supreme Court or High Court, they can think of a social scientist or a man who has worked for the welfare of the backward classes. Instead of doing that, this Bill is very silent on this issue also. The way they are amending the Constitution through this Bill is not in the interest of the backward classes. It is not in the interest of the powers of the States. With these words, I thank you very much for giving me this opportunity.

MR. DEPUTY CHAIRMAN: Now, Shri Bhupender Yadav.

श्री हुसैन दलवई: सर, मेरा प्वाइंट ऑफ ऑर्डर है।

MR. DEPUTY CHAIRMAN: What is your point of order?

श्री हुसैन दलवई: सर, इसके बारे में मैंने dissent note दिया था। That dissent note is not reported in the Report of the Select Committee that has been submitted here.

MR. DEPUTY CHAIRMAN: Your name is there for the discussion. When you speak on the Bill, you can mention this point.

श्री हुसैन दलवई: सर, इसमें मेरा प्वाइंट ऑफ ऑर्डर है।

MR. DEPUTY CHAIRMAN: It is not a point of order. When you speak, you can raise that point. It is a point which should have been raised in the Select Committee; not here. But when you speak, you can mention your point. Now, Shri Bhupender Yadav.

श्री भूपेन्द्र यादव (राजस्थान)ः सम्माननीय उपसभापति महोदय, चूंकि श्री हुसैन दलवई जी ने प्वाइंट ऑफ ऑर्डर उठाया है, इसलिए मैं सबसे पहले उसी पर कहना चाहता हूं कि समिति के Rules of Procedure के Rule 90 sub-rule में, मेरा ऑर्डर है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: You don't worry about the point of order. You may make your speech.

श्री भूपेन्द्र यादवः सर, ये मेरा ऑर्डर है, वे पढ़ सकते हैं।

सम्माननीय उपसभापति महोदय, अभी श्री बी.के. हरिप्रसाद जी ने चर्चा को शुरू करते हुए यह कहा कि यह बिल OBC समाज के विरोध में है। वैसे तो यह चर्चा संविधान संशोधन के ऊपर हो रही है, लेकिन मैं कहना चाहता हूं कि यह चर्चा, समाज का जो पिछड़ा वर्ग है, उसे लम्बे समय से जिस न्याय की अपेक्षा है, उस न्याय को अब इसके माध्यम से देने के लिए है।

महोदय, संसद की समिति में भी हमने लगभग 72 experts को examine किया। वह संसद की समिति थी, लेकिन उस समय मेरे लिए वह एक भावनात्मक क्षण था जब कुछ लोगों ने आकर कहा कि OBC के इस संवैधानिक संशोधन को वर्तमान सरकार और वर्तमान प्रधान मंत्री जी द्वारा लाया गया है और यह 70 साल में, देश के सबसे बड़े वर्ग को न्यायपूर्ण शासन देने के लिए सबसे बड़ा कदम है।

महोदय, ऐसा पिछले 70 साल में नहीं हुआ। देश वर्ष 1947 में आज़ाद हुआ। हम अनुच्छेद 340 को 1979 की संविधान सभा में लेकर आए। वर्ष 1950 में काका साहेब कालेलकर कमीशन बना, लेकिन काका साहेब कालेलकर कमीशन आप लोगों ने लागू नहीं किया। न केवल काका साहेब कालेलकर कमीशन को कांग्रेस ने लागू नहीं किया, बल्कि आपने 1950 से लेकर 1975 तक देश में इमरजेंसी लगाई, लेकिन पिछड़े वर्गों के लिए काका साहेब कालेलकर कमीशन के बाद कोई एक कदम उठाया हो, तो आप बता सकते हैं। उसके बाद भी, जब मंडल कमीशन बना – देश में जब कांग्रेस की विपरीत सरकार आयी, तो 1978 में मंडल कमीशन बना। 1978 में जब मंडल कमीशन बना, वह मोरारजी देसाई ने बनाया था। 1978 में बने मंडल कमीशन की रिपोर्ट 1980 में आयी, लेकिन उसके बाद भी ओबीसी का रिजर्वेशन लागू नहीं किया गया। ओबीसी का रिजर्वेशन 1990 में लागू किया गया और उस official memorandum को भी चैलेंज करने का काम किया गया। मैं इस सदन को विनम्रता के साथ यह निवेदन भी करना चाहता हूं कि 2001 में कांग्रेस के ही सांसद श्री हांडिक के नेतृत्व में ओबीसी कमेटी बनी। ओबीसी कमेटी की पहली रिपोर्ट, जिसकी अध्यक्षता कांग्रेस के सांसद श्री हांडिक ने की, उसमें उन्होंने कहा कि ओबीसी का जो 1993 का एक्ट बना है, इंदिरा साहनी के जजमेंट के बाद, इसको आप संवैधानिक मान्यता देने का काम कीजिए। उस पर कोई अमल नहीं किया गया। उसका तथ्य यह भी है कि ...**(व्यवधान)**...

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश): सर, मेरा एक point of order है। ...(**व्यवधान**)... सर, ये जो कह रहे हैं, इन्हीं के लोग मंडल कमीशन के खिलाफ हाई कोर्ट में गये थे। ...(**व्यवधान**)...

श्री भूपेन्द्र यादव: इसमें point of order क्या है? ...(**व्यवधान**)...

श्रीमती विप्लव ठाकुर: मैं हिमाचल प्रदेश का एक उदाहरण दे सकती हूँ। ...(**व्यवधान**)...

श्री भूपेन्द्र यादव: इसमें point of order क्या है? ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: That is no point of order. ...*(Interruptions)*... That is no point of order. ...*(Interruptions)*...

श्री नीरज शेखर (उत्तर प्रदेश): सर, point of order यह है किं मडल के खिलाफ गया। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: That is a point, not point of order. ...*(Interruptions)*...

श्री भूपेन्द्र यादव: सच बहुत कड़वा होता है। ...(**व्यवधान**)... सच बहुत कड़वा होता है। ...(**व्यवधान**)... सच इतना कड़वा होता है कि ...(**व्यवधान**)... सच इतना कड़वा होता है कि मैं जो कह रहा हूँ, यह सब तथ्य, इतिहास के ही तथ्य हैं। मैं यह कह रहा हूँ कि हांडिक कमीशन की रिपोर्ट यहाँ पर आई। यह सदन के इतिहास में दर्ज है कि 10 साल यूपीए की सरकार चली। आप हांडिक कीमशन की Action Taken Report पढ़िए। वह बार-बार यह कह रहे हैं कि यूपीए सरकार ओबीसी को इस न्यायपूर्ण शासन को देने में विफल सिद्ध हुई। यह आपके ही सांसद की रिपोर्ट है। इसलिए मैं यह कहना चाहता हूं कि हमने हमारे संविधान में -- अनुच्छेद 338 की बात हरिप्रसाद जी ने कही। जब हमारा संविधान बना, तो हमारे संविधान में हम लोगों ने आर्टिकल 338, आर्टिकल 339, आर्टिकल 340, आर्टिकल 341 और आर्टिकल 342 रखा। देश में जो एंग्लो-इंडियंस हैं, उनके लिए हमने आर्टिकल 336 और आर्टिकल 337 रखा। उस समय जो सबसे नीचे के स्तर पर Scheduled Castes and Scheduled Tribes थे, उनको समाधान देने के लिए forum बने, उनकी grievances को address करने के लिए forum बने, इसके लिए आर्टिकल 338 बना। देश में जो Scheduled Tribes के लोग हैं, उन लोगों के शासन करने में जो हमने 5th Schedule and 6th Schedule रखे, उसका administration सही तरीके से हो, इसके लिए आर्टिकल 339 रखा। लेकिन यह जो लम्बे समय से शैक्षिक और सामाजिक रूप से पिछड़ा वर्ग है, इसकी पहचान कैसे की जायेगी? इसकी पहचान करने के साथ, इसको remedy कैसे उपलब्ध करायी जायेगी, इसके लिए आर्टिकल 340 बना। काका साहेब कालेलकर कमीशन आया और उसके बाद मंडल कमीशन आया। उसके बाद जो Scheduled Castes हैं, क्योंकि हमने Government of India Act के बाद जब कहा कि ये classes depressed classes हैं, तो बाद में उन depressed classes, Scheduled Castes के लिए हमने आर्टिकल 341 में Presidential Order में प्रावधान रखा और आर्टिकल 342 में हमने Scheduled Tribes के नोटिफिकेशन का प्रावधान रखा। जब 340 में बैकवर्ड क्लास की पहचान उसके 11 indicators में मंडल

कमीशन के द्वारा की गई, तो सुप्रीम कोर्ट ने यह कहा कि आपने ये जो 11 indicators किए हैं, इनके inclusion और exclusion के लिए कोई संस्थागत स्वरूप देना चाहिए। लेकिन जो संस्थागत स्वरूप दिया गया, उसके बारे में हांडिक कमीशन, पार्लियामेंट की कमेटी ने कहा कि यह पर्याप्त नहीं था। यह पर्याप्त इसलिए नहीं था, क्योंकि ओबीसी समाज में भी ऐसे छोटे-छोटे वर्ग हैं, जिनको अत्याचारों का शिकार होना पड़ता है। मैं डा. लोहिया को क्वोट करना चाहूंगा। डा. लोहिया ने कहा था कि "ये जो दोनों धाराएं हैं - जाति के आधार पर जिन लोगों को पिछड़ा रखा गया है, उनको उनके समतामूलक अधिकार देना और उनको आर्थिक रूप से तरक्की के रास्ते देना.....," इसलिए डा. लोहिया का जो एक फेमस आर्टिकल है, मानव समाज का विकास, वर्ग, जाति... उसमें उन्होंने कहा, "धोबी, नाई, तेली, लोहार और अन्य पिछड़ी जातियों की पचास किस्मों की झंझटे हैं, जैसे अच्छी सड़कें हों, सस्ता कच्चा माल मिले, पुलिस जुल्म बंद हो, इनके कार्यों को कर, इनका विश्वास प्राप्त करने के लिए इनके जाति संगठनों को आगे ला करके राजनीति में लाना होगा और जिससे बहुजन समाज ताकत में आ सकेगा।" लेकिन अगर उनके ऊपर पुलिस का जुल्म होता है, तो हमारे पास 70 सालों में मेकेनिज्म क्या था? कोई छोटा नाई है, तेली है, धोबी है, कुम्हार है, कहार आदि है, अगर वह अपने गांव में सामाजिक प्रताड़ना का शिकार होता है, तो मेकेनिज़्म कहां था? इसी के लिए ओबीसी कमेटी बार-बार कहती रही कि आप इस बॉडी को Constitutional Body बनाइए। इसको आप सिविल कोर्ट का अधिकार दीजिए, जिसको सुप्रीम कोर्ट ने भी इंदिरा साहनी के जजमेंट में कहा है कि इनका adequate representation होना चाहिए। अगर 70 सालों में ये सरकारी नौकरियों में नहीं आए हैं, तो कोई तो ऐसी बॉडी होनी चाहिए, जो संवैधानिक रूप से इनके अधिकारों को जान सके, इनके अधिकारों के लिए सरकारी अधिकारियों को तलब कर सके। हमें कोई तो ऐसी बॉडी बनानी चाहिए, जो सारे शासन और प्रशासन को accountable बना सके। इसीलिए हमने संविधान बनाते समय 338 में यह प्रोविजन किया था। जो देश में केवल एससी और एसटी के लिए है, वह विकास की रोशनी ओबीसी वर्ग को नहीं पहुंची और इसीलिए पार्लियामेंट की भी कमेटी ने कहा कि आपने 338 में जिस प्रकार से 2003 में अटल जी सरकार के समय शेड्यूल्ड कास्ट्स कमीशन के लिए मेकेनिज़्म रखा है, उसके बाद में उसको extend करके शेड्यूल्ड ट्राइब्स के लिए दिया है, सेम मेकेनिज़्म आप ओबीसी को भी दीजिए। इसके साथ ही जो शेड्यूल्ड कास्ट्स कमिशन है, उसने भी यह कहा है कि चूंकि हमारे पास इतनी सारी atrocities के केसेज़ आ रहे हैं, इसलिए आप ओबीसीज़ के लिए अलग कमीशन बनाइए। पी.एल. पुनिया साहब भी उसके चेयरमैन रहे हैं। शेड्यूल्ड कास्ट्स कमीशन भी यह कह रहा था, जिसके पास 338 के तहत इस constitutional mechanism को डील करने की पावर थी। वह ओबीसी के लिए अलग कमीशन बनाने की बात इसलिए कह रहा था, क्योंकि समाज में भिन्न-भिन्न प्रकार की atrocities हैं। इसको दे करके प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने समतामूलक समाज का एक बहुत बड़ा काम किया है। हम प्रधान मंत्री जी को बधाई देना चाहते हैं कि देश की एक जो गरीब जनता, देश का एक जो बड़ा बहुसंख्यक समाज... और मैं यहां यह कहना चाहता हूँ कि जो ओबीसी है, वह religion neutral term है, ओबीसी हिन्दू, मुसलमान, ईसाई नहीं होता है, ओबीसी किसी पूजा के आधार पर नहीं होता है, बल्कि ओबीसी समाज का वह वर्ग है, जो समाज के निचले तबके में है, जिसको न्याय पाने की अपेक्षा 70 सालों से थी। उसको देने का काम प्रधान मंत्री, नरेन्द्र मोदी जी ने किया है, इसलिए इसको लेकर कई बार संशय भी खड़ा किया जाता है। जो संशय खड़ा किया जाता है, उसको मैं यहां स्पष्ट करना चाहता हूँ। यह कहा

[श्री भूपेन्द्र यादव]

जाता है कि यह देश के federalism पर बहुत बड़ा खतरा हो जाएगा, राज्यों के अधिकारों का क्या होगा? मैं यहां यह कहना चाहता हूँ कि सदन के सामने और सदन के माध्यम से देश के सामने कम से कम यह विषय जाना चाहिए कि देश की सेन्ट्रल लिस्ट में लगभग साढ़े पांच हजार जातियां और वर्ग ओबीसी के अंतर्गत हैं और राज्यों की सूची में लगभग साढ़े दस हजार के करीब जातियां और वर्ग ओबीसी के अंतर्गत हैं। इनके जो identification का काम है और संसद को जो पावर है, वह साढ़े पांच हजार सेन्ट्रल लिस्ट की ही पावर है, राज्यों के अधिकार उनके पास सुरक्षित रहेंगे और इसलिए इस अमेंडमेंट के संघात्मक ढांचे को मजबूत बनाने का ही काम किया गया है। हमने पहली बार इस व्यवस्था को खड़ा किया कि अगर OBC पदों को भरने का काम नहीं किया जायेगा, तो OBC Commission की report संसद के सामने रखी जाएगी। देश के लोकतंत्र का यह तकाज़ा होना चाहिए कि अगर निचले वर्ग के लोगों को न्याय नहीं है, तो वे सारे दस्तावेज संसद के सामने, कारणों के साथ आने चाहिए। वही करने का प्रावधान इस OBC Commission में किया गया है।

यहां सामाजिक परिवर्तन की आवश्यकता के लिए जो नाम श्री हरिप्रसाद जी ने लिए, वे सारे नाम वंदनीय हैं। इस देश में लंबे समय से, हमारे स्वर्णिम काल से, जातिगत जड़ता को तोड़ने का काम, जो भगवान बुद्ध ने 2,600 साल पहले किया, उसके बाद जब यह सदी शुरू हुई, इस सदी में सारे जातिगत जड़ता के मानकों को तोड़ने का काम, जो नाम यहां हरिप्रसाद जी ने लिए हैं, उन सबने बहुत बड़ा सामाजिक परिवर्तन किया है। लेकिन आज इसकी आवश्यकता क्यों है? मैं यहां स्वामी विवेकानंद को quote करना चाहूंगा और मेरा मानना है कि हमारा आज जो वर्ग है, आज जिस नए भारत की कल्पना हम करते हैं और जिस विचारधारा में हमारी पार्टी, हमारे विचार और हमारे विचारों के प्रणेता, पं. दीनदयाल उपाध्याय से लेकर अभी तक पूरी पार्टी का सिद्धांत विश्वास करता है, उसे बनाने वालों में स्वामी विवेकानंद के विचार भी हमें प्रभावित करते हैं। इसलिए मैं उन्हें quote करना चाहूंगा। उन्होंने कहा है - 'मैं सामाजिक जीवन में एक काम कर सकता हूं, तो तुम दूसरा। तुम एक देश पर शासन कर सकते हो, तो मैं पुराने जूतों की मरम्मत कर सकता हूं। पर यह कोई कारण नहीं कि तुम मुझसे बड़े हो, क्योंकि क्या तुम मेरे जूते की मरम्मत कर सकते हो और क्या मैं देश का शासन चला सकता हूं? मैं जूते सुधारने में चतुर हूं तो तुम वेद पढ़ने में चतुर हो। परन्तु कोई कारण नहीं कि तुम मेरे सिर को अपने पैरों से कुचलो। यदि कोई हत्या करे, तो उसकी प्रशंसा क्यों की जाए और यदि सिर्फ एक सेव चुराए, तो उसे फांसी क्यों दी जाए? इस सबका अंत होना ही चाहिए।' हम भी मानते हैं कि समाज ऐसा बनना चाहिए जिसमें इस सबका अंत हो सके।

आगे उन्होंने quote करते हुए कहा - "मैं कहता हूँ - जीवन क्रम को निभाने का यही एक स्वाभाविक मार्ग है। मनुष्य अपना समूह बनाता ही है, पर तुम इससे छुटकारा नहीं पा सकते। कहीं भी जाओ, तुम जाति देखोगे ही। पर इसका यह अर्थ नहीं है कि उसके साथ ही विशेषाधिकार भी चिपके रहें। इन विशेषाधिकारों को नष्ट करना चाहिए। जब हम सामाजिक और शैक्षिक आधार पर समाज के इन वर्गों को आगे बढ़ाने की बात करते हैं, तो हम चाहते हैं कि समाज में विशेषाधिकार आधारित समाज की रचना समाप्त होनी चाहिए। यही समता-मूलक समाज है।" ये स्वामी विवेकानंद के विचार हैं। अपने को विभिन्न समूहों में विभक्त करना तो समाज का स्वभाव ही है, पर हम जिन्हें नष्ट करना

चाहते हैं, वे विशेषाधिकार हैं। उसी दिशा में यह कदम संविधान संशोधन विधेयक लाकर हमारे प्रधान मंत्री, श्री नरेन्द्रभाई मोदी ने उठाया है। ...(**समय की घंटी**)... उन्होंने आगे कहा - "यदि तुम धीमर को वेदांत पढ़ा दो तो वह यही कहेगा कि जिस प्रकार तुम एक मनुष्य हो, वैसा मैं भी हूं। मैं धीमर हूं तो तुम तत्व-ज्ञानी हो, परन्तु तुममें भी वही ईश्वर है, जो मुझमें है। यही हम भी चाहते हैं कि किसी के लिए कोई विशेषाधिकार न हो। सबको एक-समान अवसर प्राप्त हों। प्रत्येक व्यक्ति को यही सिखाओ कि ईश्वर तुम्हारे भीतर है, तभी वह मुक्ति पाने का प्रयत्न करेगा।' इन्हीं समता-मूलक विचारों को लेकर हमारी पार्टी भी समाज में काम करती है। लेकिन हमारी विचारधारा और बाकी वर्गों की विचारधाराओं में एक अंतर भी है। हम जाति और समाज के एक वर्ग को दूसरे वर्ग से लड़ाकर समता पैदा नहीं करना चाहते। हम समता के अवसर देकर, सभी समाजों को सबल बनाकर, आगे बढ़ाना चाहते हैं, इसीलिए हम 'सबका साथ, सबका विकास' के साथ चुनाव जीतकर सरकार में आते हैं। ...(**समय की घंटी**)... महोदय, हमारी तरफ से तीन वक्त हैं। दो वक्त कम हो गए हैं। दो स्पीकर्स कम हो गए हैं।

इसलिए मैं कहना चाहता हूं कि समाज में इस सच्चाई को स्वीकार करना चाहिए कि अवसर मिलने के बाद योग्यता अपने आप आती है। लेकिन समाज के जो 60 प्रतिशत वर्ग हैं, उन्हें अवसरों की उपलब्धता कैसे कराई जाएगी? उन्हें अवसरों की उपलब्धता तभी कराई जा सकती है, जब हम unequal और equal को एक platform पर लेकर आएं। हमने affirmative action की जिस धारणा को अपने संविधान में विकसित नहीं किया है, दुनिया की हर सभ्य मानवता ने इसे विकसित किया है। Affirmative action की धारणा यह है कि unequal और equal को same platform मिले, ताकि सब लोगों को समाज में आगे बढ़ने का अवसर मिले। इसलिए सामाजिक और शैक्षिक आधार पर इन वर्गों की पहचान करने का काम देश में एक प्रक्रिया के अंतर्गत किया जाता है, लेकिन लंबे समय से इस प्रक्रिया में राजनैतिक हस्तक्षेप के कारण हम छोटी-छोटी भावनाओं में बदल गए थे। इन छोटी-छोटी भावनाओं में हमने जातियों के समूह खड़े कर दिए। इसलिए बढ़िया यह है कि ये जो administrative measures हैं, इनके inclusion or exclusion की पॉवर संसद के अंदर होनी चाहिए, ताकि देश की चुनी हुई जनता का विवेक यह तय करे कि असली पिछड़ा कौन है, उसको अधिकार देने का काम हो, यही इस संविधान संशोधन के माध्यम से हमने किया है। इसलिए इस पॉवर को पार्लियामेंट में देना आवश्यक है। इस पर गम्भीरता से विचार होना चाहिए। हम एक ऐसा समाज खड़ा न करें, जहाँ पर केवल अपनी जातियों को वोटों में तौलने के लिए, हम केवल नारे लगाने के लिए लोगों को एक दूसरे के सामने खड़ा करें। इस पर विवेकपूर्ण तरीके से पार्लियामेंट में चर्चा हो। इसलिए संवैधानिक संशोधन के माध्यम से ये अधिकार पार्लियामेंट को दिए गए हैं, लेकिन इसके साथ-साथ सरकार The Repeling and Amending Bill भी लाई है, क्योंकि यह confusion खड़ा किया जाता है कि अब existing तरीके का क्या होगा। The Repeling and Amending Bill में, अभी जितनी भी जातियाँ इस समय ओबीसी के अंतर्गत हैं, वे स्वमेव ही इसके अंतर्गत आ जाएँगी। किसी का हक़ मारने का काम नहीं किया जायेगा, बल्कि इस संवैधानिक संशोधन के माध्यम से हमारी पार्टी ने सबके हक़ को बनाकर, सबको आगे बढ़ाने का काम किया है।

महोदय, मैं यह कहना चाहता हूँ कि National Commission for Backward Classes देश के पिछड़े वर्ग को न केवल एक ताकत प्रदान करेगा, बल्कि उनके कल्याणकारी कार्यक्रमों में जाँच भी

[श्री भूपेन्द्र यादव]

करेगा। इसलिए National Commission for Backward Classes को एक सिविल कोर्ट की ताकत भी दी गई है। सन् 1993 में इंदिरा साहनी की जजमेंट के बाद हमने ऐक्ट बनाकर जो कमीशन बनाया है, उस कमीशन को यह पॉवर नहीं थी कि वह किसी भी विषय में सिविल कोर्ट के तहत सम्मन करके, उसकी जाँच करके, किसी भी विषय का निष्पक्षता के साथ निष्पादन कर सके। लेकिन, हमने इसको सिविल कोर्ट की ताकत देकर, जिस सामाजिक न्याय के लिए 70 साल से हिन्दुस्तान की जनता बाट जोह रही थी, उस सामाजिक न्याय की फरियाद को बहुत तेजी से आगे बढ़ाने का काम किया है। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: Okay, now you conclude. ...*(Time bell rings)*... Yadavji, conclude.

श्री भूपेन्द्र यादवः इसलिए मैं यह कहना चाहूँगा कि समाज के पिछड़े वर्ग को समानता, equal opportunity के अवसर मिलने चाहिए। समाज में ये अवसर केवल पिछड़े वर्ग को नहीं, बल्कि दलितों, आविवासियों और महिलाओं को भी मिलने चाहिए। हमारे देश मे विचार अच्छे हैं, लेकिन व्यावहारिक स्तर पर इन विचारों को जमीन पर उतारने के लिए हमें अपने देश में योग्यताओं को अवसर देना होगा और योग्यताओं में जो ठहराव आ गया है, उसको पूरे देश में फैलाना होगा। इसलिए अंत में, मैं यह कहना चाहूँगा...

MR. DEPUTY CHAIRMAN: You have more time now because your two names have been removed and I am asked to give you more time.

SHRI BHUPENDER YADAV: Thank you, Sir.

MR. DEPUTY CHAIRMAN: So, you can speak for another ten minutes.

श्री भूपेन्द्र यादवः इसलिए मैं यह कहना चाहूँगा कि हमें अपने देश में इस क्षेत्र में एक बड़ी व्यवस्था खड़ी करनी चाहिए। मैं यह भी कहना चाहूँगा कि हमारे प्रधान मंत्री जी कई बार New India का विषय देते हैं। New India का अर्थ यह है कि हम उनको आर्थिक अवसर भी उपलब्ध कराएँ। देश में एक बड़ी संख्या में लोग स्वरोजगार के क्षेत्र में थे और स्वरोजगार के क्षेत्र में काम करने वाला समाज का जो पिछड़ा वर्ग था, उस पिछड़े वर्ग के पास कोई सम्पत्ति नहीं होने के कारण, उसको बैंकों से लोन लेने में असुविधा होती थी। हम जानते थे कि यह जो व्यवस्था खड़ी हुई है, इसमें जो नीचे का आदमी है, जो कमजोर तबके का आदमी है, इसको अगर कोई गारंटी दे, इसको अगर सरकार गारंटी दे, तो यह विकास कर सकता है। यही कारण है कि सरकार में आने के बाद, समाज के इस वर्ग की आर्थिक तरक्की के लिए "मुद्रा" जैसी योजना को लाया गया। यहाँ पर ओबीसी ऐक्ट पर बोलते हुए मैं यह कहना चाहूँगा कि समाज का अधिकतर ओबीसी वर्ग इससे ने केवल लाभान्वित हुआ, बल्कि इसके कारण देश में 7 करोड़ 38 लाख लोगों को स्वरोजगार के अवसर भी उपलब्ध हुए। इन स्वरोजगार के अवसरों से ही हम समाज को नया बना सकते हैं, लेकिन जिनको स्वरोजगार के अवसर उपलब्ध हो रहे हैं, उनको शिक्षा के अवसर भी उपलब्ध होने चाहिए और शिक्षा के अवसरों में सारे स्थानों को भरा

जाना चाहिए। यह समाज का एक ऐसा वर्ग है, जिसको बदलते हुए इस वैश्विकरण के दौर में skill upgradation भी होना चाहिए। इसलिए सरकार ने देश में पहली बार skill upgradation का एक मंत्रालय बनाया है और स्वरोजगार करने वाले व्यक्ति को skill upgradation के माध्यम से आगे बढ़ाने का काम किया है। महोदय, मैं यह कहना चाहता हूं और मैं डा. लोहिया को ही क्वोट करना चाहता हूं, उन्होंने कहा था कि इतिहास शास्त्र का नियम है कि वर्ग जाति का उतार चढ़ाव होता है, ग्यारह सौ वर्षों के भारत के इतिहास में जातिवाद जड़ रहा है। शंकराचार्य के वक्त से इस पर दो हमले हुए, ब्रह्म सूची को और अग्नि सूची को उपनिषद के द्वारा, जिसमें जाति महापाप है और सजा की समाप्ति का रास्ता होना चाहिए, लेकिन यह सजा की समाप्ति का रास्ता कैसे आगे बढ़ेगा, यह जो जातिवाद का जहर है, वह कैसे समाप्त होगा? यह जातिवाद का जहर तभी समाप्त होगा जब हम न केवल उनको आर्थिक अवसर उपलब्ध कराएंगे, हम समाज में नए विचारों के लिए उनको संवैधानिक संस्थाओं के माध्यम से आगे बढ़ाने का अवसर देंगे। मैं जानता हूं कि सेलेक्ट कमेटी में हमारे सारे सदस्यों ने बहुत ही अच्छे विचार रखे, लेकिन मैं यह विनम्रता से कहना चाहता हूं कि आर्टिकल 338 में जो एस.सी. कमीशन बना है, जो एस.टी. कमीशन बना है, उसमें संविधान के अंतर्गत हम किसी पोस्ट को रिजर्व नहीं कर सकते, अगर ऐसा करेंगे तो हम उसको रोकने का काम करेंगे। हम यह कमीशन ओ.बी.सी. के लिए भरने के लिए नहीं, ओ.बी.सी. के लोगों को न्याय देने के लिए बनाना चाहते हैं। किन्तु जब न्याय देने के लिए हम उसको एक ताकत देना चाहते हैं तो उस ताकत में हमें उन सारे नियमों को मानना होगा जो संविधान के अंतर्गत पैरामीटर में हमें दिए गए हैं और इसलिए देश के संघात्मक ढांचे में राज्यों को अधिकार रहेगा कि वे अपने-अपने राज्यों में जातियों का एक्सक्लूजन और इन्क्लूजन करके राज्यों के हिसाब से समाज के पिछड़े वर्गों को आरक्षण दे सकें, वहीं उसके साथ-साथ जो सेंटर की लिस्ट है, वह ज्यादा प्रोटेक्टेड होकर ज्यादा प्रोग्रेसिव होगी और उस पर ज्यादा चर्चा होगी। इसलिए वापस मैं ओबीसी के विषय में कहना चाहता हूं कि यह समाज के एक बहुसंख्यक वर्ग को न्याय देने के लिए उठाया गया माननीय प्रधान मंत्री जी का एक बहुत न्यायपूर्ण कदम है। इसलिए पुनः उनको बधाई देते हुए मैं यह कहना चाहता हूं कि यह उच्च सदन, हम देश में जो इतना बड़ा सामाजिक परिवर्तन लाने के लिए अपने संविधान में संशोधन करने जा रहे हैं, जो देश के छोटे वर्ग को न्याय देने के लिए हम एक बड़ा सामाजिक परिवर्तन उठाने जा रहे हैं, स्वामी विवेकानंद, कबीर और भगवान बुद्ध से लेकर के इस देश में जितने भी सामाजिक क्रांति के आंदोलन के यशस्वी लोग हुए हैं, उनको देने के लिए, उनके विषयों और उनके सपनों को पूरा करने के लिए देश में जो एक बड़ा मंच देने जा रहे हैं, मैं यह कहना चाहूंगा कि हम एक स्वर में, समवेत स्वर में केवल हम एक प्लेटफार्म ही देने जा रहे हैं, केवल एक इंस्टीट्यूशन ही देने जा रहे हैं, लेकिन वह इंस्टीट्यूशन भारत में सामाजिक न्याय का एक बहुत बड़ा सेतु बनेगा और उसके द्वारा समाज के सभी वर्गों के साथ न्याय होगा। उस न्यायपूर्ण शासन के लिए हम सब मिल करके इसको एक मत से पारित करें, इतना ही मैं आह्वाहन करना चाहता हूँ, धन्यवाद।

प्रो. राम गोपाल यादव (उत्तर प्रदेश)ः धन्यवाद महोदय। मैं सबसे पहले यह कहना चाहूंगा कि यह जो संविधान संशोधन विधेयक लाया गया है, उसका मैं पूरी तरह समर्थन करता हूं। यहां दोनों वक्ताओं की तरफ से कई बाते हुईं, क्योंकि हम सब राजनीति से जुड़े हुए लोग हैं, इसलिए हर मामले में बिना राजनीति को लाए काम चलता नहीं। यह एक ऐसा विधेयक है जिसकी बहुत दिनों से मांग थी। हम लोग न जाने कितने समय से प्रधान मंत्रियों से टाइम ले-लेकर मिलते रहे। उसमें सारी सरकारें

[प्रो. राम गोपाल यादव]

3.00 P.M.

रहीं। ऐसा नहीं कि भूपेन्द्र जी कि आपकी सरकार न रही हो। हम अटल जी से भी मिले थे। तो हम यहां राजनीति करने की बात नहीं करते हैं, हमारे संविधान निर्माता जो थे, उनमें जो लोग थे, वे देश की एक इंटलेक्च्यूअल क्रीम थी और उन्होंने बहुत शानदार संविधान बनाया था, उनको हमारा अतीत मालूम था कि इस तरह की व्यवस्था इस देश में रही।

हम सबने पढ़ा है कि कैसे एकलव्य को अपना अंगूठा देना पड़ा, कैसे कर्ण को रोका गया कि तुम राजकुमारों से नहीं लड़ सकते हो, क्योंकि तुम सूत पुत्र हो, तो गुस्से में उसे कहना पड़ा कि

सूतो वा सूतपुत्रो वा यो वा को वा भवाम्यहम्।
दैवायतं कुले जन्मः मदायत्तं तु पौरुषम्।।

यह ईश्वर के हाथ में है कि कौन कहां पैदा होता है? पौरुष तो आदमी के अपने हाथ में होता है, लेकिन ये सारी स्थितियां हम लोग देखते हैं। लोगों के साथ अन्याय होता रहा है और सदियों से होता रहा है। जो वर्ण व्यवस्था है, इसने बहुत बड़ा नुकसान किया है और बड़ी विभूतियां हो सकती थीं, जिनको इसने आगे बढ़ने से रोका है। यह सब हमारे संविधान निर्माता जानते थे, इसीलिए उन्होंने संविधान में व्यवस्था की थी कि इनको विशेष संरक्षण देने की व्यवस्था की जाए। उन्हें भी यह नहीं मालूम था कि जो सत्ता में आयेंगे और जिनके हाथ में कलम होगी, वे उसके अनुरूप लोगों को न्याय नहीं दे पायेंगे, यह शायद उन्होंने सोचा नहीं होगा, इसीलिए हमें इन आयोगों का गठन करना पड़ा। अभी भूपेन्द्र यादव जी ने शंकराचार्य की बात कही थी। मैं कहीं पढ़ रहा था कि एक बार यदि शंकराचार्य की बनारस में सवारी जा रही थी और सामने से एक बाल्मीकि आ गया, तो उनके शिष्यों ने बाल्मीकि को रोक दिया, कहा कि रास्ते से हटिए। उसने कहा कि क्यों? वे बोले कि स्वामी जी अपवित्र हो जायेंगे, बाल्मीकि की परछाई पड़ने से, तो उसने कहा कि मैं नहीं हटूंगा और मैं एक सवाल पूछूंगा। शंकराचार्य जी ने कहा कि सवाल पूछिए। उसने कहा कि सूरज का प्रतिबिम्ब जब गंगा में पड़ता है और एक गंदे तालाब में पड़ता है, तो क्या उस प्रतिबिम्ब से सूरज गंदा हो जाता है? शंकराचार्य अपनी सवारी से उतरे और बाल्मीकि के आगे हाथ जोड़े और कहा कि तुम हमारे गुरू हो। ऐसी धारणा लोगों की रही है और इसी का नतीजा यह है कि उन सबको देखते हुए, हमारे संविधान निर्माताओं ने संविधान बनाया और व्यवस्था की। प्रश्न यह है कि इन कमीशनों का, चाहे वह एस.सी. कमीशन हो, चाहे एस.टी. कमीशन हो, चाहे बैकवर्ड क्लास कमीशन हो, इन सब का गठन क्यों करना पड़ा। आप जानते हैं कि आजादी के बाद भी आये दिन ऐसी घटनाएं हुईं और अब भी कई जगह पर इस तरह की बातें सामने आ जाती हैं। जिन्हें पहले शूद्र कहते थे, अब दलित हैं, हम लोग तो सब शूद्र ही थे, उस परिभाषा के हिसाब से।

श्री शरद यादव (बिहार)ः वे अति शूद्र हैं। हम शूद्र हैं, वे अति शूद्र है।

प्रो. राम गोपाल यादवः जब बारात जाती थी, तो दूल्हा कुछ कम्युनिटीज़ के दरवाज़े से घोड़े पर बैठकर नहीं निकल सकता।

श्री शरद यादवः ऐसा आज भी है।

प्रो. राम गोपाल यादवः हमें याद है कि आगरा जिले में इतना बड़ा फसाद हो गया, उसमें लोग मारे गए, लोगों के ऊपर मुकद्मे चले और लोगों के ऊपर आज भी मुकदमें चल रहे हैं। आपकी पार्टी ने जो उसमें से मुख्य अभियुक्त था, उसको वहां से एम.पी. बनाकर भेज दिया है। जो बारात को निकलने नहीं देते थे, जिन्होंने जाटवों की बारात को रोक दिया कि दूल्हा घोड़े पर बैठकर नहीं निकल सकता है, वे आपकी पार्टी से एम.पी. बनकर आ गये। यह मानसिकता है। मैं किसी पर आरोप नहीं लगा रहा हूं। महोदय, जो खेती करता है, उसका पेट नहीं भरता है, जो कपास पैदा करता है, वह नंगे बदन रहता है। तो जब ये सब चीज़ें देखी गयीं, तब जाकर यह सोचा गया कि संविधान में कुछ और संशोधन करो, वरना उन्हें कुछ नहीं दिया जा सकता। महोदय, मंडल कमीशन लागू होने के बाद भी, वर्ष 2012 की डी.ओ.पी.टी. की रिपोर्ट में कहा गया कि अभी ओ.बी.सी. के पास केवल 15 परसेंट से कम jobs हैं। वर्ष 1993 में इंदिरा साहनी केस के बाद यह लागू हुआ और इतने वर्षों के बाद ओ.बी.सी. का Central Government की नौकरियों में percentage 15 परसेंट से कम था। महोदय, ग्रेड "ए" में तो स्वयं डी.ओ.पी.टी. की रिपोर्ट के हिसाब से यह 8.4 परसेंट था। अब कुछ बढ़ गया होगा। तो समस्या यह थी कि इन की बात कौन उठाए और इसीलिए हम लोग कहते थे कि इस कमीशन को संवैधानिक दर्जा मिलना चाहिए क्योंकि हमने देखा है कि एस.सी./एस.टी. के लोगों के साथ तो पहले बहुत अन्याय हुआ है, लेकिन इस कमीशन ने उन्हें काफी राहत पहुंचायी। अब के हमारे तेलंगाना राज्य के एम.पी. श्री हनुमंत राव, हमारे सारे दलों के ओ.बी.सी. फोरम में थे। हम ओ.बी.सी. के एम.पीज़ बैठक करते थे, हम सब उन में जाते थे और उन्होंने बहुत कोशिश की। हम ओ.बी.सी. के एम.पीज़. एक बार मोदी जी से मिले और मोदी जी ने जो बात कही थी, वह मैं सार्वजनिक रूप से नहीं कह सकता, लेकिन उनका रुख बहुत positive था, लेकिन इतने वर्षों के बाद भी नौकरियों में पिछड़ों का बहुत कम percentage है। फिर अभी आपने creamy layer बढ़ा दी। अब आप बताइए इस 6 लाख रुपए की creamy layer पर क्या सेंट्रल गवर्नमेंट के किसी चपरासी के लड़के को भी reservation मिल सकता है? जिस की आमदनी 6 लाख रुपए हो, वह creamy layer में आ जाएगा। आप एक बार एम.पी हो गए और ओ.बी.सी. के हो तो भले ही बाद मे भूखों मर रहे हों, लेकिन आपके बच्चों को कभी ओ.बी.सी. में reservation नहीं मिल सकता। यह 6 लाख वाली लिमिट तो आपने की है। यह तो आपकी सरकार में बढ़ी, इन्होंने कुछ नहीं किया। मैं तो चाहूंगा कि creamy layer होनी ही नहीं चाहिए, creamy layer की क्या आवश्यकता है? आपको कहां creamy layer दिख रही है? भूपेन्द्र यादव जी, आप तो राजस्थान से हैं, वहां थोड़े-बहुत हिस्से में यादव थोड़े से ठीक-ठीक हैं वरना creamy layer है ही कहां? यह जो creamy layer आपने कर दी, इस के चलते, लोगों को reservation नहीं मिल पाएगा और जो समाज में गैर-बराबरी है, मैं मानता हूं कि नौकरियां मिल जाने से भी उनका ज्यादा भला होने वाला नहीं है। जब तक समाज में लोगों का mindset नहीं बदलेगा, तब तक नौकरियां मिलने से भी कोई लाभ होने वाला नहीं है। एक बार हमारे यहां इटावा में एक आंदोलन हुआ और उसमें पुलिस की गोली से कई लोग मारे गए। एक हमारे नेता एस.एम. जोशी थे, वे उस इलाके में गए। जब वे उस इलाके में गए, तो एक चारपाई पर बैठ गए। वहां एक लड़का आया और वह उस चारपाई के सिरहाने पर बैठ गया। हमारे यहां यह परम्परा है कि जो उम्र में बड़ा होता है, यदि वह चारपाई पर बैठा है, तो छोटी उम्र का आदमी या लड़का पैरों की तरफ ही बैठेगा, लेकिन सिरहाने नहीं बैठेगा। हमारे नेता ने हमें कहा कि राम

[प्रो. राम गोपाल यादव]

गोपाल, यह लड़का ब्राह्मण होना चाहिए। मैंने कहा कि आपको कैसे मालूम हुआ, तो उन्होंने कहा कि इसी जाति की मानसिकता है कि ये अपने आपको सबसे बड़ा समझते हैं, जबकि मैं महाराष्ट्र का चित्त-पावन ब्राह्मण हूं। वे नेता जी पुणे से लोक सभा के एम.पी. रह चुके हैं। उन्होंने कहा कि ये मुझसे बड़ा नहीं है, लेकिन मेरे सिरहाने बैठा है, क्योंकि इसकी ऐसी मानसिकता है। श्री एस.एस. जोशी, देश के इतने बड़े नेता बैठे हुए हैं और एक सामान्य गांव का लड़का उनके सिरहाने बैठ गया। यह जो लोगों का mindset है, जब तकयह नहीं बदलेगा, तब तक नौकरियों से भी कोई कल्याण होने वाला नहीं है। इन बिरादरियों के लोग जब अपने गांव में जाते हैं और यदि गांव में सामंती प्रवृत्ति के लोग रहते हैं, तो वे कभी यह नहीं कह सकते कि आइए, बैठिए। वे लोग उनको अपने साथ बैठने के लिए कभी नहीं कहेंगे। अगर कोई कलेक्टर बनकर वहां चला जाएगा, तो उसके पैर छूने लगेंगे, इसलिए पूरे माहौल को बदलने की जरूरत है। यह माहौल तो मिलकर ही बदला जा सकता है, एक दूसरे पर आरोप-प्रत्यारोप लगाकर नहीं बदल सकते हैं। हमने तो पढ़ा है, "सत्यम् ब्रूयात प्रियं ब्रूयात, न ब्रूयात सत्यम् अप्रियं।" मैं अप्रिय सत्य नहीं बोलना चाहता, मेरी आदत नहीं रही और मैं नहीं चाहता कि किसी को बुरा लगे, इसलिए मैं ऐसी कोई चीज़ कहना चाहता हूं, लेकिन कोशिश् कीजिए कि समाज में यह जो विषमता है, लोगों के मन में है कि मैं ऊंचा हूं, यह नीचा है, यह नहीं होनी चाहिए। मैं यह आलोचना की दृष्टि से नहीं कहता हूं। हम लोग पता नहीं कब से लोगों के यहां खाना खाते हैं। यदि आप इसका प्रचार करते हैं - तो मैंने इसके बारे में लोगों से पूछा, तो कुछ लोगों ने कहा कि ऐसा लगता है कि ये हमको याद दिलाना चाहते हैं कि तुम शूद्र हो, देखिए, मैं बड़ा होते हुए भी तुम्हारे यहां खाना खाने आया हूं। इसका प्रचार क्यों होता है? हम लोग हर रोज़ एक साथ बैठे हैं और खाते-पीते हैं। इसकी कभी बात नहीं होती कि साहब बहलोत के साथ बैठे थे या फलां आदमी के साथ बैठे थे और खाना खा रहे थे। इन चीज़ों से कोई political लाभ नहीं होने वाला है, लेकिन एक वर्ग के मन में यह बात जरूर आती है कि लगता है कि मुझे बार-बार रिमाइंड कराया जा रहा है कि तुम शूद्र हो, हम बड़े होते हुए भी आपके यहां खाना खाने आ गए हैं। भूपेन्द्र जी, ये चीज़ें बंद करिए। आप यह कहिए कि हमें अपने कार्यकर्ता का invitation मिला था और हम वहां गए।

श्री भूपेन्द्र यादवः राम गोपाल जी, हमारे यहां तो लम्बे समय से पंगत में बैठकर खाना खाते हैं, यह पता ही नहीं होता है कि बगल में कौन बैठा है?

श्री नरेश अग्रवाल (उत्तर प्रदेश): अखबारों में क्यों निकलवाते हो?

श्री भूपेन्द्र यादवः हम अखबारों में नहीं निकलवा रहे हैं। हमारे यहां तो ऐसे-ऐसे कार्यकर्ता हैं, जो नाम के पीछे सरनेम लगाए बिना ही मर गए और जिनके बारे में बाद में पता चला कि वे इस कास्ट के थे। ...(**व्यवधान**)...

प्रो. राम गोपाल यादवः नहीं, नहीं, मैं कोई आरोप लगाने वाली बात नहीं कह रहा हूं।

श्री भूपेन्द्र यादवः आरोप नहीं है, मैं आपको स्पष्ट कर रहा हूं। ...(**व्यवधान**)...

प्रो. राम गोपाल यादवः मैं आपसे इसलिए कह रहा हूं ...(**व्यवधान**)... मैं सच बात बता रहा हूं।

...(**व्यवधान**)... लोगों का जो रिएक्शन है, उसी वर्ग के लोगों का, मैं आपको वह बता रहा हूं कि ऐसा लगता है कि हमें बार-बार यह रिमाइंड कराया जा रहा है, वरना मैं आपको बताऊं कि 1957 में, उस वक्त मैं पाँचवें दर्जे में पढ़ता था, नेता जी हाई स्कूल में पढ़ते होंगे, उस समय चुनाव चल रहे थे, प्रजा सोशलिस्ट पार्टी के हमारे जो उम्मीदवार थे, उनकी बगल में, बिल्कल मेरे घर के पास में दूसरा गाँव है, वह सारे जाटवों का गांव था, वहाँ वोट माँगने गए थे। वहाँ पर कोल्हू चल रहा था, उन्होंने गुड़ बनाया था, उन्होंने वह गुड़ खिलाया और गन्ने कर रस पिलाया। गाँव में हल्ला हो गया कि जाटवों के यहाँ गुड़ खा आए और गन्ने का रस पी आए, इसलिए इनका सोशल बायकाट अर्थात् सामाजिक बहिष्कार कर दो। इस वजह से दो-तीन महीने घर नहीं जा पाए। फिर गाँव के लोग बैठे कि इसमें बुराई क्या है? हमारा गाँव बड़ा गाँव है ...(**समय की घंटी**)... उपसभापति जी, मैं दो मिनट में खत्म कर दूंगा। हमारा बड़ा गाँव था, इसलिए गाँव के सब लोगों ने कहा कि इसमें कुछ नहीं है, सब ठीक है। आसपास के लोग, जो विरोध कर रहे थे, फिर उन्होंने भी कहा कि अब कुछ नहीं कर सकते, वह बड़ा गाँव है, उसमें मिला लिया है, उसने मुलायम सिंह... अब कोई बात नहीं। ऐसी ही कितनी और घटनाएँ थीं।

हमारे यहां जो महाजन लोग, गुप्ता लोग होते थे, जब उनके यहाँ लोग खाना खाने जाते थे, तब वे खुद खाना बनाते थे, और लोग खाना बनाते थे, जिनका खर्च होता था। वे देखते थे कि उनके यहाँ शादी है, पर बना रहे हैं दूसरे, हम छू लेंगे, तो ये खाना नहीं खाएंगे। हमने कहा कि यह नहीं हो सकता, तुम ही लोग बनाओ और हम लोग खाना खाएंगे। हमारे आसपास के सारे इलाकों के लोगों ने कहा कि अब यह यहाँ नहीं चलेगा और सैफई के गाँव वालों ने सारा समाजवाद ला दिया है। मैं आपसे सन् 1957-58 की बात कर रहा हूं। उस वक्त, जब लोग उनको छूना या उनके यहाँ खाना खाना दूर की बहुत बड़ी बात समझते थे, तब हमारे आसपास के गाँव के जाटवों के लड़के हमारी शादियों में खाना परोसते थे, परोस करते थे। हम बहुत अरसे से इस चीज़ को समझ रहे हैं। हम जानते हैं कि आदमी, आदमी में कोई फर्क नहीं है, that men are created equal.

श्री गोपाल नारायण सिंह (बिहार): एक मिनट। यह जो विधेयक लाए हैं, जिसमें आपने कहा कि, "साहब, यह याद दिलाया जाता है" तो यह याद कौन दिलाता है? जात की राजनीति करने वाले सिद्धांतविहीन लोग, जो वोट मांगने के लिए जाते हैं, वे उनको समाज से अलग करते हैं और उनको याद दिलाते हैं कि देखो, तुम्हारे साथ समाज ऐसा कर रहा है, हम तुम्हें प्रोटेक्शन देंगे। ...(**व्यवधान**)... यहाँ पर यह कमजोरी आई है ...(**व्यवधान**)... इसलिए लोग अलग होते चले गए हैं। ...(**व्यवधान**)... समाजवाद का नारा देने वाले इस वक्त इस पर सबसे ज्यादा ...(**व्यवधान**)... अडिग हैं। ...(**व्यवधान**)...

श्री प्रदीप टम्टा (उत्तराखंड): जात किसने बनाई है? ...(**व्यवधान**)...

प्रो. राम गोपाल यादवः सबको अपनी बात कहने दें। ...(**व्यवधान**)...

श्री प्रदीप टम्टाः राजनीतिक अधिकार ...(**व्यवधान**)... सबका ऊँचा है। ...(**व्यवधान**)... जात की बात करते हैं। ...(**व्यवधान**)...

प्रो. राम गोपाल यादवः कोई बात नहीं। ...(**व्यवधान**)... वे हमारे मित्र हैं, हमसे बड़े हैं, वे जो कहें, I don't take it otherwise. मैं इसको बिलकुल otherwise नहीं ले रहा हूं, मेरा आप लोगों से

[प्रो. राम गोपाल यादव]
अनुरोध है कि आप भी कुछ न कहें। यह जो विधेयक लाया गया है, यह सेलेक्ट कमेटी में आया था, हम सब उसमें थे, अभी तक बोलने वाले तीनों लोग उसमें थे, चेयरमैन भूपेन्द्र यादव जी थे, हरिप्रसाद जी थे और मैं भी उसका मेम्बर था। चेयरमैन के रूप में मैं आपको भी धन्यवाद देना चाहूंगा कि एक नया और अच्छा काम हो रहा है। मैं चाहूंगा कि पूरा सदन इसको सर्वसम्मति से पारित करे।

श्री नरेश यादवः हमारा ओरल अमेंडमेंट है कि वैश्य समाज को भी ओबीसी वर्ग में ले लें।

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Hon. Deputy Chairman, Sir, the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, seeks to grant the National Commission for Backward Classes the Constitutional status at par with the National Commission for Scheduled Castes and the National Commission for Scheduled Tribes. Currently, under the Constitution, the National Commission for Scheduled Castes has the power to look into complaints and welfare measures with regard to SCs, Backward Classes and Anglo Indians. The Bill seeks to remove the power of the NCBC to examine matters related to backward classes.

The National Commission for Backward Classes has the power to examine complaints regarding inclusion or exclusion of groups within the list of backward classes and advise the Central Government in this regard. The Bill seeks to establish the National Commission for Backward Classes under the Constitution and provide it the authority to examine complaints and take welfare measures regarding socially and educationally backward classes.

[THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN) *in the Chair]*

This Bill was introduced alongwith the National Commission for Backward Classes (Repeal) Bill, 2017, which seeks to repeal the National Commission for Backward Classes Act, 1993.

The Constitution (Amendment) Bill states that the President may specify the socially and educationally backward classes in the various States and Union Territories. He may do this in consultation with the Governor of the concerned State. However, a law of Parliament will be required if the list of backward classes is to be amended.

Under the Constitution (Amendment) Bill, the National Commission for Backward Classes will comprise of five members, to be appointed by the President. Their tenure and conditions of service will also be decided by the President through rules.

Under the Constitution (Amendment) Bill, the duties of the National Commission for Backward Classes will include: (i) Investigating and monitoring the implementation of the safeguards provided to the backward classes under the Constitution; (ii) inquiring into specific complaints regarding violation of rights; and (iii) advising and making recommendations on socio-economic development of such classes. The Central and the State Governments will be required to consult with the National Commission for Backward Classes on all major policy matters, affecting the socially and educationally backward classes.

The National Commission for Backward Classes will be required to present its annual reports to the President on working of the safeguards for backward classes. These reports will be tabled in Parliament, and in the State Legislative Assembles of the concerned States.

Under the Constitution (Amendment) Bill, the National Commission for Backward Classes will have the powers of a civil court, while investigating or inquiring into any complaints. These powers include: Summoning people and examining them on oath, requiring production of any document or public record, and receiving evidence.

The establishment of a new Commission with constitutional powers for the Other Backward Classes, smiliar to that for the Scheduled Castes and the Scheduled Tribes, is the need of the hour. Therefore, the Government has decided to set up a National Commission for Socially and Educationally Backward Classes as a constitutional body, by making an amendment to the Constitution, mainly by insertion of Article 338B.

At present, the functions of the National Commission for Backward Classes are limited to examining the requests for inclusion of any class of citizens as a backward class and hear complaints of over-inclusion or under-inclusion of any backward class in the existing quota and advise the Central Government. In order to safeguard the interests of the socially and educationally backward classes more effectively, it is proposed to create a National Commission for Backward Classes, with constitutional status, at par with the National Commission for the Scheduled Castes and the National Commission for the Scheduled Tribes.

Sir, the policy of reservation of seats in educational institutions and in appointments for the Backward Classes, the Most Backward Classes, the Scheduled Castes and the Scheduled Tribes has had a long history in Tamil Nadu, dating back to the year 1921. The

[Shri S. Muthukaruppan]
extent of reservation has been growing upward constantly, consistent with the needs of the people belonging to the Backward and the Most Backward Classes who constitute the majority of population, and it has now reached the level of 69 per cent. The issue of social justice I has been an integral part of the Dravidian movement. The Justice Party, officially the South Indian Liberal Federation, was a political party in the Madras Presidency of British India. It was established in 1917 as a result of a series of social justice conferences and meetings in the Madras Presidency. A communal division between the dominant and the deprived communities began in the Presidency during the late 19th and early 20th Century, mainly due to caste prejudices and disproportionate representation of dominant communities in the Government jobs. The Justice Party's foundation marked the culmination of several efforts to establish an organisation to represent the deprived communities in the Madras Presidency.

The Justice Party came under the leadership of Periyar E.V. Ramasamy and his Self-Respect Movement. In 1944, Periyar transformed the Justice Party into a social organization, Dravidar Kazhagam, and withdrew it from electoral politics. The Justice Party's period in power is remembered for the introduction of caste-based reservations and educational and religious reforms.

The Self-Respect Movement is a movement with the aim of achieving a society where backward castes have equal human rights and encouraging backward castes to have self-respect in the context of a caste-based society that considered them to be a lower end of the hierarchy. It was founded in 1925 by Periyar E.V. Ramasamy. The movement was extremely influential not just in Tamil Nadu, but also overseas in countries with large Tamil population, such as Malaysia and Singapore. But Periyar did not want to participate in electoral politics and State Administrative power.

Dr. Arignar Anna, the former Chief Minister of Tamil Nadu, the mentor of Dr. Puratchi Thalaivar M.G.R., also the former Chief Minister of Tamil Nadu, wanted to enter into electoral politics and believed that through participating and winning elections, political equations could be changed and social justice could be upheld. So, he systematically continued the social justice movement of Periyar and also pioneered his political movement to form the Government in 1967.

Following the footprints of *Thanthai* Periyar and Anna, our leader, Dr. Puratchi Thalaivar MGR founded All India Anna Dravida Munnetra Kazhagam, (AIADMK) —

owe their origin to the Self-Respect Movement — continued to protect the constitutional rights of the backward and the most backward communities by following 50 per cent reservation.

After Puratchi Thalaivar MGR, former Chief Minister, my leader, Puratchi Thalaivi Amma became the pioneering champion in upholding social justice in Tamil Nadu. She was the first and the foremost ruler to provide 69 per cent reservation for the deprived communities in Tamil Nadu. During her golden rule, Amma had fought many social and legal battles to implement the 69 per cent reservation policy in Tamil Nadu. No wonder she has been praised as the Saviour and Restorer of social justice in Tamil Nadu; in Tamil, we say, *"samooha needhi kaatha veeranganai.* Amma's Government had justified, in the Supreme Court, the law providing for 69 per cent quota in employment and educational institutions in the State contending that backward classes constituted 87 per cent of the population.

While insisting for 50 per cent reservation — my Congress friend has already pointed this out — in Indra Sawhney's case, the Supreme Court has given some leniency to the States to meet the extraordinary circumstances prevailing in certain parts of the country. The Tamil Nadu Government enacted the 69 per cent law taking into consideration the peculiar situation in the State of Tamil Nadu.

Again, Sir, the reservation system in Tamil Nadu is much in contrast to the rest of India, not by the nature of reservation but by its history. At present, reservation works out to somewhat less than 69 per cent depending on how many non-reserved category students are admitted in the super-numerary seats. If 100 seats are available, first two merit lists are drawn up without considering community.

In the special Session of Tamil Nadu Legislative Assembly held on 19th November, 1993, it had been unanimously resolved to call upon the Central Government to take steps immediately to bring a suitable amendment to the Constitution of India so as to enable the Government of Tamil Nadu to continue its policy of 69 per cent reservation in Government services and also for admission in educational institutions, as it is there presently. An all-party meeting had also been held on 26th November, 1993 in Tamil Nadu urging that there should not be any doubt or delay in ensuring the continued implementation of 69 per cent reservation for the welfare and advancement of the backward classes.

Further, Sir, the Tamil Nadu Government enacted a legislation, namely, Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes Bill, 1993 and forwarded it

[Shri S. Muthukaruppan]

to the Government of India for consideration of the President of India in terms of Article 31C of the Constitution.

In view of the importance and sensitive nature of the matter, the Union Home Minister held meetings with the leaders of political parties on 13th July, 1994 to discuss the provisions of the Bill. The general consensus among the leaders was that the Bill should be assented to. Accordingly, the President gave his assent to the Bill on 19th July, 1994. The Government of Tamil Nadu accordingly notified it as Act No. 45 of 1994 on 19th July, 1994.

The Tamil Nadu Government had requested the Government of India on 22nd July, 1994 that the aforementioned Tamil Nadu Act No. 45 of 1994 be included in the Ninth Schedule to the Constitution of India as the said Act attracts Article 31C of the Constitution as falling within the purview of the clauses (b) and (c) of Article 39 and Articles 38 and 46 of the Constitution *vide* Section 2 of the Act. The Act has been passed relying on the Directive Principles of State Policy enshrined in Part IV of the Constitution and in particular Articles 38, 39 (b) and (c) and 46 of the Constitution.

The Government of India has already supported the provision of the State legislation by giving the President's assent to the Bill and included it in the Ninth Schedule to the Constitution of India.

Sir, before I conclude, I wish to make some important suggestions with which, I believe, most of the Members in this august House will agree. The National Commission for Backward Classes shall consist of a Chairperson, Vice-Chairperson and three other members. While appointing the Chairperson and other members to the National Commission for Backward Classes, region-wise representation and chances should be provided. This is point number one that the region-wise representation and chances should be provided. Another point is, at least, one member of the Commission shall be a woman. Sir, this is another point that one member of the Commission shall be a woman.

Any process in the formation, execution of the Commission should be done after proper consultation with the States and on the basis of prior recommendations of the State Governments. I emphasize the very same thing once again that any process in the formation, execution of the Commission should be done after proper consultation with the States and on the basis of prior recommendations of the State Governments. *...(Time-bell rings)...*

One minute more, please. Every State Government may by public notification specify the socially and educationally-backward classes in that State which shall be deemed to be the State List of socially and educationally backward classes in relation to the State.

The State may by law include in or exclude from the State List of socially and educationally-backward classes specified in a notification issued under clause 3 any socially and educationally-backward class, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification. This is also a very important thing which I have already suggested. My Amma's Government still continues it. The present Chief Minister of Tamil Nadu, Edappadi Palaniswami, is still continuing these policies. The Amma's reservation policy is still going on. Thank you very much Mr. Vice-Chairman.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I am grateful for the opportunity to address this House on this important matter.

Sir, the welfare of Backward Classes is a very important issue for our Party, the Trinamool Congress. The Government in West Bengal has been working tirelessly for this cause. We have constituted 16 new Development and Cultural Boards under the Department of Backward Classes Welfare and Department of Tribal Development in order to focus on the welfare and development of these respective communities. Seventeen per cent reservation for OBCs has been granted by the West Bengal State Higher Education Institutions (Reservation in Admissions) Act, 2013. I am pleased to inform this House, through you, Sir, that this has been done without reducing the existing General category seats. The State Government has also introduced 17 per cent reservation for OBCs in State Government jobs. A special recruitment drive has been initiated to fill up vacant posts in reserved categories of various departments, with an objective to maintain the overall percentage of reservation in services and posts. Almost 10,000 vacancies in 16 departments have been identified and the recruitment process started to fill up about 3,500 vacancies in the first phase.

Sir, the Trinamool Congress Party is committed to working for the welfare of backward classes. We welcome the creation of a new National Commission for Backward Classes with constitutional status. However, we wish to raise a few important points of contention that we have with this amendment.

[Shri Md. Nadimul Haque]

Firstly, Sir, I would request you to peruse Clause 4 of this Constitution Amendment Bill. It seeks to insert Article 342A in the Constitution. Article 342A(1) reads, "The President may with respect to any State or Union Territory, and where it is a State, after consultation with the Governor thereof, by public notification, specify the socially and educationally backward classes."

Sir, we wish to raise strong objection to this provision. We feel that this provision erodes the federal structure of our polity and gives the Centre powers that should fall within the domain of the State Governments. My colleague, Shri Sukhendu Sekhar Roy, had submitted a dissent note in the Select Committee that was considering this Bill. He made reference to the Supreme Court's nine-Judge Bench judgment in the *Indra Sawhney versus Union of India case.* The judgment identified the importance of commissions for backward classes both at national and State levels. It was pointed out in the same note that through this Bill the Centre is seeking to create a National Commission that has sweeping powers and a centralized authority, which includes advising on the socioeconomic development of backward classes and to evaluate the progress of their development under the Union or any State.

Further, the Bill mentions that the President may identify backward classes for any State in consultation with the Governor. We submit that this phrase is not sufficient. A combined reading of Article 342A and 366(26c) makes it clear that after the 123rd Amendment, only the Union Government would have the power to determine whether a caste is socially and educationally backward or not. There is no language in the Bill to ensure that this consultation shall be effective or that the President is bound to take into account the opinion of the Governor.

Sir, we submit that the proposed amendment to the Constitution undermines the role of State Governments and State Commissions for Backward Classes. Additionally, the Bill mandates that every State Government shall consult the National Commission on all major policy matters that affect socially and educationally backward classes.

Sir, we perceive this provision as an unnecessary intrusion into the functioning of State Governments. A mandatory consultation with the National Commission would have the effect of slowing down the pace of important policy decisions to be taken by State Governments such as the ones I have highlighted earlier in my speech. This is a fetter on

the States and, in my humble opinion, has no place in our Constitution. Sir, I would be amiss in my duty if I do not point out that this Bill is only one example in a trend of erosion of the federal structure of this country. This Government has simply refused to respect the role of States in its functioning. The drastic move of demonetisation was taken without taking the State Governments into confidence. Many rules have been made in colourable exercise of legislative power. And now the power of the States to identify Backward Classes is sought to be taken away. Clearly, under this Government, there is a complete breakdown of federal structure. It was the desire of the makers of our Constitution that India follow the principle of cooperative federalism. This is embedded in the very first Article of our Constitution which says, 'India, that is *Bharat,* shall be a Union of States.' The Central and State Governments were considered partners in the project that is this wonderfully diverse country. We fear that this trend of centralisation under the present Government shall do great harm to this great idea embedded in our Constitution.

Sir, I submit that this Constitution (Amendment) Bill will deprive the States from making provisions for the socially and educationally Backward Classes under Article 15(4) of the Constitution. The Bill undermines the role of the States and the State Commissions for Backward Classes. It will create hindrances to the development of communities who may be inadequately represented in the States.

Sir, the Trinamool Party is a strong proponent of inclusive development. We believe that not even one person should be left behind in the development agenda of this country. We fear, however, that empowering a national body with the task of Backward Classes for the States shall have this very undesirable effect.

Sir, I wish to explore the rationale behind leaving this particular power with the States. It is the State Governments that have a closer and a more day-to-day interaction with the people of this country. It is the State Government that is responsible for implementation of welfare schemes and supervising basic services such as schools and hospitals. Additionally, Sir, State Governments have a closer connect with the people as opposed to a Government in Delhi. They are in a better position to identify the needs and aspirations of the people. They are also in a better position to understand the nature of structural barriers that may inhibit the development of certain classes of the people. As such, it would be more effective to leave this power to the States. A National Commission is wholly unequipped to identify classes that are in need of special protection by the State. Such a body will be unable to appreciate the particular requirements of small communities

[Shri Md. Nadimul Haque]
in different parts of the country. Sir, my colleague here has pointed out that it will be a five-member body. I also wish to say, at least, one member should be a woman and, at least, one member should be from a minority community.

Sir, I conclude by reiterating that we are all for giving the National Commission for Backward Classes a constitutional status. However, this must not come at the cost of introducing anti-federal elements in our Constitution. Thank you very much.

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Shri Sharad Yadav.

SHRI SHARAD YADAV: Sir, Shri Ram Nath Thakur will speak from my Party.

श्री राम नाथ ठाकुर (बिहार): उपसभाध्यक्ष महोदय, माननीय मंत्री, श्री थावर चन्द गहलोत साहब यह संशोधन विधेयक लाए हैं, सबसे पहले मैं अपने दल की तरफ से इन्हें इसके लिए बधाई देता हूँ और मैं इसका समर्थन करता हूँ। 25 वर्षों के बाद, बहुत मेहनत के बाद यह विधेयक आया है। मैं 2014 से ओबीसी कमेटी में हूँ और इसकी लड़ाई लड़ता रहा हूँ। आज मंत्री जी ने इस संशोधन विधेयक को लाने का काम किया है, मैं व्यक्तिगत रूप से इन्हें बधाई देता हूँ। 1966 में, जब मैं दसवीं का विद्यार्थी था, तब मुझे डा. राम मनोहर लोहिया के द्वारा लिखित 'जाति-प्रथा' नामक किताब को पढ़ने का मौका मिला और उसके बाद मैं उनके हाथों से समाजवादी दल का सदस्य बना। ओबीसी समाज में क्या स्थिति है, क्या परिस्थिति है, उसको मैं व्यक्तिगत रूप से जानता हूँ। मैं अपने दल के प्रति भी कृतज्ञता प्रकट करता हूं कि इस संविधान संशोधन विधेयक पर बोलने का मुझे अवसर दिया। 25 वर्षों के बाद आज यह विधेयक संशोधन के लिए सदन में आया है। हमें देखना होगा कि creamy layer क्या है और किसके लिए है? हम सभी सामाजिक न्याय के पक्षधर हैं। Creamy layer किसे फायदा पहुंचाएगी, किसे पहुंचा रही है और इस संबंध में आप क्या करने जा रहे हैं? इससे किसे फायदा होगा? नौकरियां आप दे नहीं रहे हैं, सब काम ठेके पर दे रहे हैं और ऊपर से creamy layer का प्रावधान ला रहे हैं। मेरा व्यक्तिगत अनुरोध है कि हमारे दल की मान्यता है कि आप creamy layer को हटाइए और आरक्षण को विस्तारपूर्वक लागू कीजिए। मैं इस पक्ष में हूं कि इसमें creamy layer नहीं रहना चाहिए।

महोदय, हमारी OBC Committee है, लेकिन उसमें कौन Chairman है और कौन उसके सदस्य हैं? मेरा अनुरोध है कि OBC Committee में Chairman और सदस्यों के अलावा एक महिला भी रहनी चाहिए और अधिकारी भी होना चाहिए। पिछले तीन वर्षों में हमने देखा है कि हमें कितनी लड़ाई लड़नी पड़ी, उसे बी.के. हरिप्रसाद जी जानते हैं। वह भी उस Committee के सदस्य हैं, एक काम भी पिछले तीन वर्षों में नहीं हुआ, सरकार की मेहनत, सदस्यों की मेहनत और मीटिंग के बावजूद कोई परिणाम सामने नहीं आया। इसलिए मेरा निवेदन है कि इस कमेटी के Chairman, सदस्यों के साथ-साथ एक महिला OBC भी होनी चाहिए।

मैं यहां कुछ सुझाव आपके सामने रखना चाहता हूं। मुझसे पूर्व-वक्ताओं ने विस्तारपूर्वक बताया है कि आज हमारी सामाजिक स्थिति क्या है। एक बहुत बड़े संत ने कहा है, जिन्हें मैंने सुना है कि भूल

होना प्रकृति है, भूल सुधार होना संस्कृति है और भूल सुधारना प्रगति है। आपने इस विधेयक को सदन में प्रस्तुत किया है, इससे डा. राम मनोहर लोहिया, विवेकानंद और कबीर की आत्मा को संतुष्टि मिलती होगी। मैं निवेदन करना चाहता हूं कि आप मेरी मांग पर विचार करें। एक घटना का उल्लेख करते हुए, मैं आपसे निवेदन करना चाहता हूं कि जब यहां आरक्षण की बात चल रही है, 10 नवम्बर, 1978 को बिहार में जननायक कर्पूरी ठाकुर जी ने 26 परसेंट आरक्षण लागू किया था। यह OBC का मामला है, लेकिन मंडल कमीशन में ऐसा सर्वे नहीं हुआ कि OBC में कितने अत्यंत पिछड़े वर्ग हैं और कितनी जातियां हैं? उसमें कितनी जातियाँ हैं और उनको क्या सुविधाएँ मिल रही हैं? हम आपसे निवेदन करना चाहेंगे कि बिहार में जो फॉर्मूला "कर्पूरी ठाकुर फॉर्मूला" के नाम से जाना जाता है, उसको लागू किया जाना चाहिए। उन्होंने 27 परसेंट आरक्षण में से 12 परसेंट अत्यंत पिछड़े वर्ग को दिया था, 8 परसेंट पिछड़े वर्ग को दिया था, 3 परसेंट महिलाओं को दिया था और 3 परसेंट आर्थिक आधार पर पिछड़ी महिलाओं को दिया था। इस आधार पर, हम आपसे यह निवेदन करना चाहते हैं कि आप और भारत सरकार अत्यंत पिछड़े वर्ग को भी सहूलियत दे। आपने देखा होगा कि लोग जिस समाज से आते हैं, उन समाजों की नौकरी में कहीं पूछ नहीं है, उसको कोई देखने वाला नहीं है। हमने छः महीने पहले, शून्यकाल में क्रीमी लेयर के संबंध में एक मामला उठाया था कि 1,026 लोगों ने यूपीएससी की परीक्षा qualify कर ली थी, जिनमें से केवल 310 लोगों को आरक्षण का लाभ दिया गया और सर्वोच्च न्यायालय के आदेश के आधार पर उनको पिछड़ा वर्ग में नहीं लिया गया। यह तो ओबीसी का अपमान है। इसलिए हम आपसे निवेदन करना चाहते हैं कि आप जिस चीज़ को लाए हैं, आप उसको दिल से लाइए, जिससे सामाजिक रूप से पिछड़े वर्ग के लोगों को ऐसा लगे कि इस सरकार ने पूरी दृष्टि से, पूरे संशोधन के साथ, पूरी तरह से सोच और विचार करके सामाजिक न्याय को संरक्षण दिया है, समाज को संरक्षण दिया है और एक शक्ति देकर समाज को आगे बढ़ाने का काम किया है। हम अपने दल की तरफ से पूरा आश्वासन देते हैं कि हम आपके संशोधन को पास करेंगे और जब इस संशोधन के बारे में आपका भाषण होगा, तो उसमें आप क्रीमी लेयर को निश्चित रूप से हटाने की बात कहने का काम करेंगे। जय हिन्द।

श्री दिलीप कुमार तिर्की (ओडिशा): सर, आपने मुझे बहुत ही इम्पॉर्टेंट अमेंडमेंट बिल पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद। महोदय, हमारे देश में ओबीसी को आरक्षण लगभग 24 वर्ष पहले दिया गया था, लेकिन संविधान के आर्टिकल 14-15 में यह clear प्रावधान है कि आर्थिक और सामाजिक रूप से बैकवर्ड क्लासेज़ के लिए स्टेट्स कोई स्पेशल प्रोविज़न बना सकते हैं। हमारी पार्टी बीजेडी ओबीसी के लिए बनने जा रहे नेशनल कमीशन के सपोर्ट में है और हम लोग इसका समर्थन कर रहे हैं, लेकिन हमारी कुछ चिंताएँ और इश्यूज़ हैं, जिनको मैं सदन के सामने रखना चाहूंगा।

महोदय, वर्तमान में जो सिस्टम है, उसके तहत ओबीसी के लिए हर स्टेट की अपनी एक लिस्ट होती है और उसके आधार पर उनका रिज़र्वेशन होता है। अगर किसी एक स्टेट में कोई कास्ट ओबीसी लिस्ट में है, तो यह जरूरी नहीं है कि वह सेंट्रल और दूसरे राज्यों की लिस्ट में हो। इसके पीछे का लॉजिक यह है कि हर स्टेट में अलग-अलग कास्ट्स हैं और उन अलग-अलग कास्ट्स की अलग-अलग स्थितियाँ हैं। अब नेशनल कमीशन बनने के बाद एक सेंट्रल लिस्ट बनेगी और उसको सेंटर ही नोटिफाई करेगा। सर, हमारी पार्टी की यह राय है कि ओबीसी कॉस्ट्स की नोटिफिकेशन की पॉवर अभी स्टेट्स के पास ही रहनी चाहिए, क्योंकि सबंधित राज्य को ही यह बात गहराई से मालूम होती है

[श्री दिलीप कुमार तिर्की]

4.00 P.M.

कि उनके यहाँ जितनी जातियाँ हैं और वे किस अवस्था में हैं। गहराई के साथ सरकार को ही मालूम होता है। सेंट्रल लिस्ट से उन्हें काफी दिक्कत हो सकती है। इसलिए मैं मंत्री महोदय से और सदन से यह अपील करना चाहूंगा कि बिल में एक ऐसा प्रावधान जोड़ा जाए, जिससे ओ.बी.सी. लिस्ट में किसी जाति को जोड़ने या हटाने का काम स्ट्रिक्टली उस राज्य सरकार की सिफारिश पर किया जाना चाहिए, जहां से वह रिलेटिड है। महोदय, बाद में धीरे-धीरे जब यूनिफर्मिटी आ जाएगी, तो आप नेशनल लिस्ट बना सकते हैं। जब एस.सी., एस.टी. नेशनल कमीशन बना था, उसके लिए भी काफी वक्त लग गया था। मेरे ख्याल से अलग-अलग एस.सी., एस.टी. कमीशन बनने के बाद 2003 में संविधान का दर्जा मिला। इसलिए मैं सदन से और सरकार से यह अपील करना चाहूंगा कि इस प्वाइंट पर पुनर्विचार किया जाए, सोचा जाए। इसके साथ-साथ मैं एक और बात कहना चाहूंगा कि जो सुप्रीम कोर्ट का ऑब्ज़र्वेशन था, उसमें हर 10 साल से रिव्यू करने का प्रावधान था कि कई जातियां छूट न जाएं इसलिए हर 10 साल में रिव्यू होना चाहिए। मेरे ख्याल से इसको भी आप ध्यान में रखकर काम कीजिए, धन्यवाद।

श्री वीर सिंह (उत्तर प्रदेश): धन्यवाद माननीय उपसभाध्यक्ष महोदय, आपने मुझे संविधान (एक सौ तेइसवां संशोधन) विधेयक, 2017 एवं राष्ट्रीय पिछड़ा वर्ग आयोग (निरसन) विधेयक, 2017 पर हो रही संयुक्त बहस में बोलने का मौका दिया। मैं आभारी हूं अपनी नेता बहन कुमारी मायावती जी का, जिन्होंने मुझे इस महत्वपूर्ण विधेयक पर बोलने के लिए अधिकृत किया। महोदय, हमारी पार्टी की मुखिया आदरणीय बहन कुमारी मायावती जी हमेशा इसकी पक्षधर रही हैं कि अनुसूचित जाति व अनुसूचित जनजाति की तरह पिछड़े वर्ग को भी संवैधानिक अधिकार मिले, इसलिए मैं इस विधेयक का समर्थन करता हूं। महोदय, देश के पिछड़े वर्गों की पहचान और उसकी शिकायतों की सुनवाई के लिए सरकार ने बड़ा कदम उठाया है, किन्तु यह ईमानदारी के साथ लागू भी होना चाहिए, पिछड़े वर्ग के लोगों को इसका फायदा मिलना चाहिए इस ओर भी आपका कदम उठेगा, यह सराहनीय है। मान्यवर, मैं आपको बताना चाहता हूं कि पिछड़े वर्गों को किस प्रकार से आज सम्माननीय दर्जा मिलने जा रहा है, इसके पीछे क्या पृष्ठभूमि रही है। 1932 में जब परम पूज्य डा. भीमराव अम्बेडकर साहब ने प्रयास किया था जो 18 मेंबर्स की लॉर्ड लोथियन कमेटी बनी, जिसमें परम पूज्य डा. अम्बेडकर साहब भी सदस्य थे। उन्होंने सामाजिक शैक्षणिक आधार पर पिछड़े हुए लोगों की एक सूची बनाई और उस सूचीमेंजिनलोगोंनेअपनानामदर्जकिया,वेअनुसूचितजातिऔरअनुसूचितजनजातिमेंसम्मिलित हो गए और कुछ लोग उसमें छूट गए थे, जो आज पिछड़े हैं, किन्तु 25 अप्रैल, 1947 को परम पूज्य डा. अम्बेडकर साहब कानून मंत्री के रूप में जब लखनऊ आए थे और पूरे देश में घूमे थे, तो पिछड़ों ने मांग की थी कि हमारी स्थिति भी वैसी ही है हमें भी इसमें रखा जाए। तब बाबा साहेब ने संविधान बनाते समय यह प्रोविजन आर्टिकल 340 में किया था कि अनुसूचित जाति और अनुसूचित जनजाति की तरह पिछड़े लोगों को भी संवैधानिक अधिकार मिलने चाहिए, उसका दर्जा मिलना चाहिए। 1953 में काका कालेलकर रिपोर्ट बनी। काफी अरसे तब वह लागू नहीं हुई। उसके बाद में 1978 में बिन्देश्वरी प्रसाद मंडल कमीशन रिपोर्ट बनी और काफी अरसे तक वह लागू नहीं की गई।

जब काफी अरसे तक लागू नहीं की गई, तो हमारी पार्टी के संस्थापक मान्यवर कांशीराम साहब ने, हमारी पार्टी की नेता बहन कुमारी मायावती जी ने इसके लिए काफी प्रयास किया और दो महीने तक बोट क्लब पर धरना-प्रदर्शन किया कि पिछड़े वर्ग के लोगों को भी अनुसूचित जाति/जनजाति की तरह अधिकार मिलना चाहिंए, मडल कमीशन रिपोर्ट लागू होनी चाहिए। मान्यवर कांशीराम साहब ने कहा था कि पिछड़ों की समस्या देश की समस्या है और उन्होंने एक नारा दिया था। जिस समय आंदोलन किया था, उस समय देश में 100 बड़ी-बड़ी रैलियां की थीं, मान्यवर कांशीराम जी की अध्यक्षता में, बहन कुमारी मायावती जी की अध्यक्षता में लगभग दो महीने तक बोट क्लब पर हमने धरना-प्रदर्शन किया था। उस समय कहा था किं मडल कमीशन को लागू करो, वरना कुर्सी खाली करो। अथक् प्रयासों के बाद 1990 में मंडल कमीशन लागू हुआ और इसके लिए बहुजन समाज पार्टी ने काफी प्रयास किया।

उपसभाध्यक्ष महोदय, मैं आपको अवगत कराना चाहता हूं कि 24 वर्षों के लम्बे अंतराल के बाद सामाजिक और शैक्षणिक रूप से पिछड़े वर्ग के लोगों को एक सामाजिक संस्था का दर्जा प्राप्त होगा। आज ऐसा हो रहा है कि सरकार के बड़े-बड़े विभागों को प्राईवेट सेक्टर में कोई आरक्षण नहीं है। जैसा कि परम पूज्य डा. भीमराव अम्बेडकर साहब ने भारतीय संविधान में आरक्षण की व्यवस्था की है, किन्तु आज आपकी सरकार निगमों को, सरकारी विभागों को प्राईवेट सेक्टर में दिया जा रहा है और प्राईवेट सेक्टर में दे रही है और प्राईवेट सेक्टर में आरक्षण नहीं है। जो सरकारी कर्मचारी सरकारी विभागों में, निगमों में कार्यरत है, जब वे रिटायर होंगे, तो अगली भर्तियां बंद हो जाएंगी। जब आगे नौकरियां नहीं लगेंगी और आरक्षण खत्म हो जाएगा, तो यह अनुसूचित जाति/जनजाति और पिछड़े वर्गों के लोगों के लिए बहुत बड़ी समस्या बन जाएगी। हमारे बच्चों का भविष्य अंधकारमय है। इसके बारे में मैं माननीय मंत्री जी से अनुरोध करूंगा। जिस प्रकार से परम पूज्य डा. भीमराव अम्बेडकर साहब ने संविधान के तहत आरक्षण की व्यवस्था की है, उसके लिए हमारी नेता आदरणीय कुमारी मायावती जी ने भी इस सदन के अंदर कई बार मांग की है। हमारी मांग है कि प्राइवेट सेक्टर में भी आरक्षण होना चाहिए, जिससे कि आगे भी अनुसूचित जाति/जनजाति और पिछड़े वर्ग के लोगों की नौकरियां लगती रहें। इस ओर भी सरकार को ध्यान देने की आवश्यकता है।

आज 25 करोड़ शिक्षित युवा बेरोजगार घूम रहे हैं। माननीय प्रधान मंत्री जी ने लोक सभा के चुनाव के दौरान वायदा किया था कि हम पढ़े-लिखे युवाओं को, शिक्षित युवाओं को एक साल में दो करोड़ नौकरियां देंगे और पांच साल में दस करोड़ सरकारी नौकरियां देंगे। आपकी सरकार को तीन साल बीत गये हैं, अब तक 6 करोड़ युवाओं की सरकारी नौकरी लग जानी चाहिए थी। माननीय मंत्री जी इसका स्पष्टीकरण दें कि कितने युवा अब तक नौकरी पर लग चुके हैं?

इसके साथ-साथ दूसरी बात यह है कि देश के सभी प्रांतों में बैकलॉग पड़ा हुआ है। देश को आज़ाद हुए 70 साल हो गए हैं। अभी किसी भी विभाग में आरक्षण पूरा नहीं हुआ है, न एस.सी. का, न एस.टी. का और न पिछड़ों का। अभी कहीं पर भी आरक्षण पूरा नहीं हुआ है और अब उसे प्राइवेट सेक्टर में देकर इसे खत्म करना शुरू कर दिया है। देश के सभी प्रांतों में काफी बैकलॉग खाली पड़ा है, उसे पूरा भरा नहीं जा रहा है। मैं आदरणीय बहन कुमारी मायावती जी को धन्यवाद देना चाहूंगा कि जब बहन कुमारी मायावती उत्तर प्रदेश की मुख्य मंत्री बनीं, वे चार बार मुख्य मंत्री बनीं, तो उन्होंने

[श्री वीर सिंह]

उत्तर प्रदेश में विशेष अभियान चलाकर, जो सरकारी नौकरियों में बैकलॉग खाली पड़ा था, उसमें एस.टी./एस.टी. और पिछड़े वर्ग के लाखों बेरोजगार बच्चों को नौकरी देने का काम किया था। ऐसी पहल आपको भी करनी चाहिए। देश के सभी प्रान्तों को आपको आदेशित करना चाहिए कि उनके द्वारा बैकलॉग को पूरा किया जाए। आप पिछड़े वर्ग के लोगों के लिए इस विधेयक को लेकर आए हैं, यह बहुत खुशी की बात है, लेकिन इस पर अमल भी होना चाहिए। जब से देश आज़ाद हुआ - चाहे किसी की भी सरकार रही हो, तब से पिछड़े वर्ग के आरक्षण की तरफ ध्यान नहीं दिया गया। अगर सही प्रकार से ध्यान दिया होता, तो सभी प्रान्तों में आज जो backlog पड़ा हुआ है, वह भर गया होता।

(**श्री उपसभापति महोदय** *पीठासीन हुए)*

महोदय, अनुच्छेद 338 (ख) के उपखंड 2 व 3 कहते हैं कि प्रस्तावित आयोग में एक अध्यक्ष, उपाध्यक्ष व तीन अन्य सदस्य, राष्ट्रपति के हस्ताक्षर व मुद्रा सहित नियुक्त किए जाएंगे। इस संबंध में मैं चाहूंगा कि आयोग के अध्यक्ष एवं सदस्यों की अर्हताएं, संशोधन में उपबंधित की जानी चाहिए और अध्यक्ष व उपाध्यक्ष ओ.बी.सी. समुदाय का जन-प्रतिनिधि होना चाहिए। साथ ही एक महिला सदस्य भी शामिल की जानी चाहिए व अन्य वर्गों से संबंधित मामलों में विषय की विशेष जानकारी रखने वाले समाज विज्ञानी, विशेषज्ञ तथा कम-से-कम एक सदस्य सर्वाधिक पिछड़े वर्ग के वर्गित समुदाय के रूप में शामिल किया जाना चाहिए।

MR. DEPUTY CHAIRMAN: Okay, please conclude. ...*(Time bell rings)*...

श्री वीर सिंहः महोदय, सरकार के पास जाति विशेष जनगणना के आंकड़े पुराने हैं, जिनका पुनरीक्षण आवश्यक है। सरकार द्वारा वर्ष 2011 में जाति आधारित जनगणना करायी गयी है, जिसका प्रकाशन अभी तक नहीं किया गया है। मैं मांग करता हूं कि सरकार ओ.बी.सी. वर्ग की जनगणना को सार्वजनिक करे...

MR. DEPUTY CHAIRMAN: Okay, all right.

श्री वीर सिंहः जिस से इन जातियों की सही संख्या का पता चल सके। महोदय, अंत में मैं कहना चाहूंगा कि हमारी पार्टी व हमारी नेता आदरणीय बहन मायावती जी एस.टी./एस.टी. के साथ-साथ पिछड़े वर्ग की हमेशा पक्षधर रही हैं। इन्हें संवैधानिक अधिकार दिलाने के लिए उन्होंने काफी संघर्ष किया है और आज भी कर रही हैं। यही कहते हुए, मैं इस विधेयक का समर्थन करता हूं, धन्यवाद।

श्री राम कुमार कश्यप (हरियाणा)ः सर, आपने मुझे संविधान संशोधन विधेयक पर बोलने का मौका दिया, इसके लिए मैं आपका आभार प्रकट करता हूं। सर, यह एक बहुत ही महत्वपूर्ण व ऐतिहासिक विधेयक है क्योंकि इस विधेयक के माध्यम से राष्ट्रीय पिछड़ा वर्ग आयोग की जगह एक नये राष्ट्रीय सामाजिक और शैक्षणिक पिछड़ा वर्ग आयोग का गठन किया जाएगा। इस नए आयोग को एस.सी./एस.टी. आयोग की तरह संवैधानिक दर्ज़ा दिया जायेगा। राष्ट्रीय पिछड़ा वर्ग आयोग को पिछड़े वर्ग से संबंधित लोगों की शिकायतों को प्राप्त करने का अधिकार तो था, परंतु इस आयोग को

ओ.बी.सी. से संबंधित शिकायतों पर विचार करने का अधिकार नहीं था, जिस के कारण पिछड़े वर्ग अर्थात् ओ.बी.सी. वर्ग की शिकायतों का न तो समाधान होता था और न ही उन्हें न्याय मिलता था। पिछड़े वर्ग की शिकायतों को सुनने का अधिकार केवल एस.सी./एस.टी. आयोग के पास ही था, परंतु एस.सी./एस.टी. आयोग ने कभी भी ओ.बी.सी. से संबंधित शिकायतों पर विचार नहीं किया। इस के दो कारण थे - एक तो एस.सी./एस.टी. आयोग के पास कार्यभार अत्यधिक था और दूसरे ओ.बी.सी. वर्ग में अपने अधिकारों के प्रति जागरूकता का अभाव था।

महोदय, पिछड़े वर्ग के लोग बहुत समय से पिछड़ा आयोग को संवैधानिक दर्जा देने की मांग करते आ रहे थे। पिछड़े वर्ग के सांसदों ने भी पिछले वर्ष माननीय प्रधान मंत्री जी से पिछड़ा वर्ग आयोग को संवैधानिक दर्जा देने की मांग की थी। इस बिल के आने से पिछड़े वर्ग के लोगों को न्याय मिलेगा व उनका प्रतिनिधित्व करने वाले सांसदों की भी मांग पूरी हो जाएगी। इसलिए मैं इस बिल का समर्थन करता हूं और आदरणीय प्रधान मंत्री जी को बहुत-बहुत धन्यवाद देते हुए इस आयोग को और अधिक प्रभावशाली बनाने के संबंध में कुछ सुझाव भी देना चाहता हूं।

सर, इस नए कमीशन में चेयरमैन, वाइस-चेयरमैन सहित तीन मेंबर्स और होंगे। ओ.बी.सी. की आबादी के हिसाब से यह संख्या बहुत ही कम है। मंडल कमीशन की रिपोर्ट के अनुसार देश में ओ.बी.सी. की आबादी 54 प्रतिशत है। अतः इतनी बड़ी संख्या को देखते हुए इस कमीशन को कम-से-कम 7 सदस्यीय बनाया जाए। दूसरे, इस कमीशन में चेयरमैन, वाइस-चेयरमैन तथा अन्य सभी सदस्य ओ.बी.सी. वर्ग से ही लिए जाएं ताकि पिछड़ा वर्ग आयोग की विश्वसनीयता बनी रहे। तीसरे, पिछड़ा वर्ग आयोग का गठन करते समय अत्यधिक पिछड़े वर्ग के हितों को देखते हुए, उन्हें भी उचित प्रतिनिधित्व प्रदान किया जाए क्योंकि इस वर्ग की संख्या ही बहुत अधिक है। महोदय, काका कालेलकर कमीशन से 2399 जातियों को पिछड़े वर्ग की श्रेणी में माना है और उनमें से 837 जातियों को अत्याधिक पिछड़े वर्ग की श्रेणी में स्थान दिया है। अत्यधिक पिछड़े वर्ग को विकास की धारा में जोड़ने के लिए इस कमीशन में उनकी उचित हिस्सेदारी जरूरी है। अंत में, मैं यह कहना चाहता हूं कि क्रीमी लेयर की जो बात यादव साहब कह रहे थे, मैं उसका पूरा समर्थन करता हूं। यह जो OBC में क्रीमी लेयर है, इसको बिल्कुल खत्म किया जाए, क्योंकि SC/ST कमीशन में भी यह क्रीमी लेयर नहीं है, इसलिए यहां भी इसको खत्म कर दिया जाए। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करते हुए, आपको धन्यवाद देता हूं, जय हिन्द, जय भारत।

MR. DEPUTY CHAIRMAN: Now, Shri T.K.S. Elangovan.

SHRI T.K.S. ELANGOVAN (Tamil Nadu): Mr. Deputy Chairman, Sir, this is one legislation which the DMK was demanding for quite a long time. That legislation has come now. We do not know; many of the legislations of this Government may have a hidden agenda and we fear that; there should not be any hidden agenda behind this amendment. Sir, OBCs are known only to the State Governments; only the State Governments can decide on the list of OBCs. Sir, particularly in Tamil Nadu, DMK is the offshoot of the social justice movement, Periyar's D.K., and we have followed Periyar's ways. I can say

[Shri T.K.S. Elangovan]

that among the world leaders, among the leaders who are working for social upliftment of the backward classes, Thanthai Periyar is the only leader whose thoughts, speeches and writings are not based on faith and belief, but based only on scientific reasoning. He was the leader who had the scientific vision and, that is why, he did not have faith even in God. He was a man with scientific thoughts. The only difference between Dr. Ambedkar and Periyar was that Dr. Ambedkar wanted the downtrodden people to shift their allegiance to Buddhist religion, but Periyar said that we should fight it from within. That is the only difference between Dr. Ambedkar and Periyar. Sir, this Bill has now come and I have also given an amendment to the Bill on Section 342A which says, "Parliament may by law include in or exclude from the Central List of socially and educationally backward classes..." How can you exclude a socially backward class? That is my question. Being educationally backward is different, being economically backward is different. You can exclude them because they can get education, they can become economically well off. But a socially backward class cannot be excluded. My colleague from AIADMK, Shri Muthukaruppan had made a long speech, conveniently forgetting one portion where the DMK was in power in the State. Sir, one of the major legislations of the DMK under the Chief Ministership of Dr. Kalaignar Karunanidhi in the year 1974 was that the people from all castes should be permitted to perform *pooja* in temples. Dr. Kalaignar made a legislation after which about 300 people were trained to perform *pooja* in all temples in conformity with the Agama rules and, beyond this, that they should be trained within the framework of Agama rules without any class. It was not only a Brahmin who should be allowed to perform *pooja*. People from any caste can perform Archanas in temples. But all the 300 are jobless till today. They could teach them, they could train them, but they could not take them forward. They could not admit that they have become forward merely because they are trained to perform *pooja,* because of their castes. This Bill should be a straightforward Bill, an honest Bill and this Bill should continue to uphold the rights of the States, who can decide as to who is a backward class or who is a Scheduled Caste or who is a forward community. These decisions can be made only by the States and not by the Government of India. This Bill should not have any hidden agenda. This Bill should not take away the rights of the States. My group leader, Shrimati Kanimozhi, has also proposed an amendment to say that the decision of the States on the list of OBCs should be accepted by this Commission. She is not here but she has given an amendment. Many people want the States' rights to be protected in deciding as to who the OBCs are. That is one question. Secondly, as my colleague has said, Rs.6 lakh or Rs.9 lakh income criterion

should not be there. Income doesn't make a man a forward community. In spite of his income, as I said, in spite of his training to perform pujas, he is not accepted, he is still an OBC. He has no forward class status. So, this income criterion should be removed. This new Commission, at least, should not put an income as criterion for deciding as to who is an OBC and who is eligible for reservation provisions provided by the Government. I think some of the amendments prepared by us, including my amendment, should be accepted by the Government because these amendments are proposed to protect the rights of the States in calculating or deciding as to who is an OBC and who is not an OBC. The Bill for the OBC was a demand of the DMK Party since a long time. Now, it has come before the Parliament. But there should not be a hidden agenda behind this Bill. With these words, I conclude.

SHRI T.K. RANGARAJAN: Mr. Deputy Chairman, I thank you for this opportunity to speak. I thank the Minister, Mr. Gehlot for his knowledge on this subject. I also thank the Chairperson of the Select Committee, Mr. Bhupender Yadav. Though we agree to disagree, he has very nicely conducted the entire proceedings of the Select Committee. Sir, eminent persons have appeared before the Select Committee. The House must thank everybody because all records have already been placed. I want to mention especially Mr. P.S. Krishnan, IAS (Retired) officer, who had drafted the Mandal Commission's Report, who has appeared before the Committee; and Dravida Kazhagam leader, Mr. K. Veeramani, appeared before the Committee. He gave evidence before the Select Committee. Here we should realize that South is different from North. I request the hon. Minister to take a note of it. South is different from North. If we go back to 1920's, Maharaja of Mysore started sympathizing BCs, gave them education, gave them employment. Then, if we go back to Tamil Nadu, as correctly mentioned by Mr. Muthukaruppan and Mr. Elangovan, it is a wonderful State. For the past 80 to 90 years it fought for the BCs. The House should respect Periyar, Dravida Kazgham. He did his job tirelessly for the BCs and OBCs. He did not compromise. That was Periyar. Sir, Periyar has rightly fought and brought a communal G.O. The first communal G.O. was brought by the Dravida Kazgham and Thanthai Periyar. If you go to Kerala, Mr. Narayana Guru was for the upliftment of all the backward classes. They fought and got it. You see the education level of Kerala now. Why is it standing first? That is because of the tireless work done by Narayana Guru, Thanthai Periyar and successive Governments in Tamil Nadu — I can mention DMK Government and AIADMK Government - who have done a lot of work for the OBCs.

SHRI JAIRAM RAMESH: Kamaraj also.

SHRI T.K. RANGARAJAN: Kamaraj had provided the Mid-day Meal Scheme wherein the child labour had come down in Tamil Nadu.

SHRI JAIRAM RAMESH: He did it even before the DMK and AIADMK Governments.

SHRI T.K. RANGARAJAN: I agree with my friend, Mr. Jairam Ramesh. If you take North India...

Even 27 per cent is not so far implemented fully. Is it not a shame for us? Sir, so, we rightly present our arguments before the august House. The State Government shall have the powers to identify socially, educationally backward classes. From Delhi, you cannot identify everything, or, the bureaucrats cannot identify everything. Sir, the Supreme Court, in its landmark judgment in the Mandal case dated 16.11.1992 upheld the validity of the order of 1990, and thereafter, the two directions, laid down by the Supreme Court as pre-conditions, were fulfilled.

Unless you fulfill all those things in this Bill, then, make an Act, if not somebody will go to the Supreme Court and challenge it. It will pave way for another interruption. The Bill has a welcome and positive feature beneficial to socially, educationally backward classes, and also future which creates some apprehension, and in some area, ambiguity. Blind criticism of the Bill will not benefit the socially and educationally backward people, that is my opinion. At the same time, in the interest of the OBCs, it is necessary to rectify the features that create apprehensions, and clarify areas of ambiguity.

I will straightway come to Article 338B (5), (a), (b), (c), (d) and (e) which cover this vital aspect. This has been the long-standing desire of the OBCs, and recommendations of the bodies like NCBC forum, and the forum of the MPs of the Socially and Educationally Backward Classes and the Department-related Parliamentary Standing Committee on the Welfare of the SCs/STs that they have to be strengthened.

Sir, there are three, four positive things. For want of time, I don't want to go through them para by para. The Supreme Court's direction that the Commission/Tribunal's advice shall ordinarily be binding on the Central Government, was reproduced in the NCBC Act. This must find place in the present Bill in order to make it comply with the Supreme Court's direction, which continues to stand irrespective of whether the Commission is

statutory or constitutional. The serious lacuna that has come into the Bill, apparently losing sight of the Supreme Court's mandatory directions though para 3 makes an incomplete reference to this judgment and its directions, and losing sight of the obvious rationale behind its direction, must be corrected by adding a clause in Article 338B by entrusting to the proposed Constitutional Commission the existing role of the existing NCBC with regard to examination of requests for inclusion, and complaints of wrongful inclusion or, in other words, complaints of over-inclusion, and making its advice ordinarily binding on the Central Government in drafting any future Bill for inclusion of any community or exclusion of any community, and requiring the Government to spell out grounds of disagreement and placing all relevant materials before the Parliament whenever any such Bill is moved in future.

MR. DEPUTY CHAIRMAN: Okay; now conclude.

SHRI T.K. RANGARAJAN: Sir, I have not completed as yet. Another remedial measure it should take is that it should specifically stipulate the composition of the Commission as expert body, and this expert body will ensure the compliance of the Supreme Court's directions. The Supreme Court in the case of Mandal Commission judgment directed to exclude those classes which have ceased to be backward, or, include them if they have not ceased to be backward. It has to be reviewed once in ten years, and not immediately. It clearly says the Central Government may, after succeeding period of ten years, undertake revision of the lists with a view to excluding from such lists those classes that have been listed and a Bill for inclusion or exclusion should come to the Parliament. Article 342A regarding listing of socially, economically, educationally classes Presidential Notification and subsequent inclusion or exclusion by Parliament abrogates the rights of the States to list socially, economically, educationally backwards in their States for State purposes. The Government has denied this and said that the powers of State Government are not affected by the Bill. This view of Government needs to be justified by a factual examination of the provisions in the Bill. On reading of Article 342A, the power to notify the lists of socially, economically, educationally backwards is with the President, that is, the Government of India and its Cabinet on whose advice the President will act, and subsequent additions or deletions can be made only by Parliament by law. This takes away the existing power of the State Government to notify their respective lists of socially, educationally and economically backward classes for the purpose of reservation in services of the State Governments, State institutions and other

[Shri T.K. Rangarajan]

State purposes. Even if it be so, I would advise that this objection may not be tenable and deserve not to be pressed on the following grounds. This is not an issue between the Central Government and State Governments. This is not Central Government *versus* State Government. Sir, this is an issue between socially, economically, educationally backward classes, on one hand, and the State, that is, both Central and State Governments, on the other. In case of almost all States, the Central List and State List agree. Differences are absent in the case of most States and rare in the case of most other States. A few differences occurred because of pressures of powerful castes in one or two States and those State Governments' unjustified rejection of well-reasoned recommendations, based on social and statistical data of State Commission headed by the distinguished persons, including the Supreme Court and High Courts Judges. ...*(Time-bell rings)*... I can furnish glaring instances of those one or two State Governments in a few cases succumbing to agitations of powerful dominant communities. The Committee must have a woman, the Committee must have a backward community man, the Committee must have a minority man and the Committee must look at the socially and economically backwards. So, there is already pressure, including from some forward communities. Electoral vote catching is there and in order to get votes some State Governments may try to influence the Central Government, which you should not allow. The Commission must be there. So, when I conclude, I want to submit to our Bhupenderji that he has rightly criticized Shri Hariprasad. ...*(Interruptions)*... He is not here. ...*(Interruptions)*... I would like to ask Treasury Benches now what did they do when Jan Sangh was in Government, I think, in Bihar and UP. Have you done anything for OBCs? He did not consider it. ...(Interruptions) You should accept self-criticism. ...*(Interruptions)*... You talked much about today's Prime Minister. What did you do when Vajpayeeji was there? What was your action when Mandal Commission was announced? You started Rath Yatra. ...*(Interruptions)*... You never obliged socially, economically backwards. ...*(Interruptions)*... Don't go that way. Change your way, change your path. I have an amendment and I would like the Minister to consider this. Thank you very much.

श्री मुख्तार अब्बास नक़वीः सर, एक मिनट, यह एक बहुत ही इम्पॉर्टेंट बिल है और इस पर सभी ऑनरेबल मेम्बर्स ने बहुत ही महत्वपूर्ण बातें कही हैं।

सर, हमारी एक ही रिक्वेस्ट है। चूंकि यह Constitutional Bill है और इसमें जो नम्बर्स हैं, उनके बारे में बताने की जरूरत नहीं है, लेकिन हमारी रिक्वेस्ट यह है कि 5.00 बजे तक या 5.30 बजे तक हम डिस्कशन कंप्लीट कर लें, तो 5.30 बजे ऑनरेबल मिनिस्टर रिप्लाई दे देंगे।

MR. DEPUTY CHAIRMAN: 5.30 p.m reply and 6.00 p.m., voting.

श्री मुख्तार अब्बास नक़वीः जी हां, सर, 6.00 बजे इस पर वोटिंग हो जाएगी।

श्री नरेश अग्रवालः माननीय उपसभापति महोदय, चूंकि Select Committee ने अपनी रिपोर्ट दी है और उसमें करीब-करीब सभी दलों के सांसद थे, इसलिए इस बिल को यूनेनिमसली पास होना है और सभी दल इसके पक्ष में हैं, इसलिए मेरा निवेदन है कि इस बिल को जल्दी से जल्दी पास कराने हेतु सायंकाल 5.00 बजे वोटिंग करा दीजिए। इसके लिए सायंकाल 6.30 बजे तक क्यों इंतजार कर रहे हैं?

MR. DEPUTY CHAIRMAN: Anyhow, you are correct. I agree with you. Not only that, it is a Constitutional (Amendment) Bill; we want the presence of Members to get it passed. Therefore, the discussion will be over by 5.30 p.m. and the reply will be at 5.30 p.m.

SHRI D. RAJA (Tamil Nadu): There are other speakers also. It is a serious issue. Then, we will have to pass it tomorrow.

MR. DEPUTY CHAIRMAN: That is what I am saying. Don't get angry. Then it is four hours. That is what I am saying.

SHRI D. RAJA: Sir, I humbly submit that it is a sensitive subject. All must be given an opportunity to articulate their views.

MR. DEPUTY CHAIRMAN: Okay, please sit down. I only said, 'it is four hours' and that is what I said. Four hours means, up to 6.00 p.m. we will debate.

SHRI BHUBANESWAR KALITA: So, we have one-and-a-half hours more.

MR. DEPUTY CHAIRMAN: No. Half-an-hour is for the Minister. That is the rule. Discussion for four hours includes the Minister's reply also.

SHRI D. RAJA: We can have the reply tomorrow.

MR. DEPUTY CHAIRMAN: Not tomorrow. This is an important Bill.

श्री मुख्तार अब्बास नक़वीः सर, आप बिल तो पास कीजिए, डिनर तो आपके लिए ...**(व्यवधान)**...

SHRI SITARAM YECHURY: Sir, in the morning you agreed. The hon. Minister said that he would make arrangements for dinner. We can all sit here and if you agree, the Leader of the House may decide at 6 o'clock.

श्री मुख़्तार अब्बास नक़वीः श्री सीताराम येचुरी जी, आपको मालूम है कि यह कांस्टीट्यूशनल बिल है। इसके लिए संख्या की जरूरत होती है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Sitaramji, the only problem is, if you are delaying it, then some Members may go. We want the presence of Members to get it passed. You know that.

SHRI SITARAM YECHURY: I know.

MR. DEPUTY CHAIRMAN: It is not enough that you pass it by two-thirds majority. It is also necessary that it should passed by absolute majority, 50-plus-one. Members in such numbers should be here. That is my concern.

SHRI SITARAM YECHURY: Right, Sir. I would only beseech you that since it is a Constitutional (Amendment) Bill, I understand the importance of it. You make the assessment. If one-half of the House is present and that it will be voted with two-thirds majority, then, that decision you will take at 6 o' clock. नहीं तो नहीं होगा।

श्री नरेश अग्रवालः उपसभापति जी, श्री सीताराम येचुरी जी तो अब शाम को तैयार होकर आए हैं। हम तो सुबह से ही तैयार हैं। इसलिए हम चाहते हैं कि इसे जल्दी पास किया जाए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: All right. Shri Husain Dalwai. Okay, in any case each party will get their time. I will not cut short their time. Shri Husain Dalwai, your Party has 25 minutes and there are five more speakers. So, you have to complete in five minutes.

SHRI MUKHTAR ABBAS NAQVI: Sir, I have already withdrawn two of our speakers.

MR. DEPUTY CHAIRMAN: Yes, you withdrew. Are you withdrawing some names, Shri Kalita?

SHRI BHUBANESWAR KALITA: I will have to discuss.

MR. DEPUTY CHAIRMAN: You have seven speakers. One is over and the remaining time is only 25 minutes. It is not my fault.

SHRI BHUBANESWAR KALITA: It is 4.30 p.m. now. There is one-and-a-half hours left. So, let us. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The Chair cannot do the job of the Chief Whip. I am telling you. That is what you are expecting me to do. ...*(Interruptions)*...

SHRI B. K. HARIPRASAD: Sir, he has to consult...

MR. DEPUTY CHAIRMAN: No, no; I was also the Chief Whip once upon a time. You give all the names. You don't want to displease anybody. What will the Chair do?

SHRI BHUBANESWAR KALITA: Sir, I will consult others.

MR. DEPUTY CHAIRMAN: Shri Kalita, you understand me. ...*(Interruptions)*... You listen to me. Shri Husain Dalwai, I will give you time. You please understand. BJP has 15 minutes. They gave five names. I requested them. They withdrew two names. Congress has 15 minutes. You gave seven names. How can you give? It is for you to reduce the names and give. You want me to do your job. No, you withdraw some names.

SHRI BHUBANESWAR KALITA: Sir, I agree with you. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Everyday, it is my headache.

SHRI BHUBANESWAR KALITA: Sir, I agree with you 100 per cent, but before deleting some names I will have to consult my...

MR. DEPUTY CHAIRMAN: Then, you get five minutes only. I will have to stick to the time.

SHRI BHUBANESWAR KALITA: Sir, I will get back to you.

MR. DEPUTY CHAIRMAN: Shri Husain Dalwai, your time is only five minutes.

श्री हुसैन दलवई (महाराष्ट्र): सर, जहाँ तक रिज़र्वेशन की बात है, मैं महाराष्ट्र से हूँ और मैं सदन को यह कहना चाहता हूँ कि महाराष्ट्र में शाहू महाराज ने पहली बार रिज़र्वेशन की बात रखी। इतना ही नहीं, बल्कि उन्होंने दलितों और आदिवासियों को रिजर्वेशन दिया। उनके होटल में जाकर वे खुद चाय पीते थे और उन्होंने एक तरह से जात-पात तोड़ने की बात की हैदराबाद के नवाब ने भी यह बात की थी, यह बात मैं यहां जान-बूझकर कहना चाहता हूँ। डा. लोहिया साहब यह कहते थे कि समान अधिकार के लिए विशेषाधिकार देना चाहिए। एक तरह से उन्होंने रिज़र्वेशन के डेफिनेशन को बहुत सिम्पल करने का काम किया।

सर, मैं यह कहना चाहता हूँ कि यह जो "National Commission for Backward Classes" है, पहले इसका नाम बदलना चाहिए। इसमें सिर्फ backward है, तो कौन सा backward है - तो जो socially and educationally backward हैं, वे backward हैं। Socially backward में ऐसा भी हो सकता है कि कोई बड़ा अमीर हो सकता है, लेकिन socially he is not to that level. यह बात ध्यान में रखकर यह काम होना चाहिए।

मेरा यह भी मानना है, जो यादव साहब ने कहा, यह एक सही बात है कि इसमें धर्म वगैरह नहीं

[श्री हुसैन दलवई]

आता है। जब मंडल कमीशन की रिपोर्ट आई, तो मैंने महाराष्ट्र में पहली बार पढ़ा कि उसमें मुस्लिम समाज के नाम हैं, तो मैंने पहले लोगों की मीटिंग्स ली। उसके बाद आपके नेता, जो मेरे अच्छे दोस्त थे, मुंडे साहब ने मुझे यह सवाल पूछा था कि मुसलमानों में, इस्लाम में जात-पात नहीं है, तो आप यह कैसे कह सकते हैं? तब मैंने उनको यह जवाब दिया था कि इस्लाम में जात-पात नहीं है, लेकिन मुसलमानों में जात-पात है। हमारे में ऐसा है कि एक सफ में सब लोग नमाज़ पढ़ते हैं, लेकिन बाहर आने के बाद हजाम, हजाम रहता है और निज़ाम, निज़ाम रहता है, शादियाँ भी नहीं होती हैं और कई जगह तो खाना भी एक साथ नहीं खाते हैं। ऐसी बात है, इसलिए मेरा कहना है कि इस कमीशन में मुसलमान जरूर हैं, लेकिन मुसलमानों को नौकरियों में क्या फायदा मिला है? आधा टका भी फायदा नहीं मिला है। इसलिए इसमें उसका कुछ न कुछ प्रोविज़न करना चाहिए, ऐसा मेरा कहना है, क्योंकि मुस्लिम्स जो हैं, ये एक तो बड़े पैमाने पर educationally backward हैं और दूसरे, ये छोटा-मोटा धंधा करते हैं और उसकी वजह से वे किसी न किसी तरह से रहते हैं। उनकी संख्या इस देश में one-third है, यह बात हमें ध्यान में रखना बहुत जरूरी है - यह मैं रिक्वेस्ट करूँगा। एक तो इस बिल में कमीशन में मेम्बर्स कितने रहेंगे, इस पर यह कहा गया है कि सिर्फ 5 मेम्बर्स रहेंगे। जब इनकी 52 परसेंट आबादी है, तो इसमें 5 मेम्बर्स क्यों रख रहे हैं? मैंने कहा कि आप 11 रखिए, 9 रखिए या कम से कम 7 रखिए और उन 7 में से एक तो मुस्लिम रखिए और उसको कम-से-कम Vice Chairman तो बनाइए - Chairman तो बनायेंगे ही नहीं। तो उसको कम से कम Vice Chairman बनाइए, क्योंकि अगर अन्याय होगा, तो वह आवाज़ उठायेगा। यह हमारी एक डिमांड है।

दूसरी बात यह है कि nomadic tribes के बारे में ऐसा है कि यह सबसे पिछड़ा समाज है। हमारे हरिबाबू राठौड़ साहब ने इसके बारे में बहुत से मोर्चे निकाले, बहुत कुछ किया। सोनिया जी ने इसके बारे में advise किया है कि इनके बारे में कहीं न कहीं विचार किया जायेगा और इनको किस ढंग से सहूलियतें दी जायेंगी, इसके बारे में कहा जायेगा। UPA के ज़माने में 2011 की जनगणना रिपोर्ट भी आयी हुई है। यह सरकार उसे बाहर लाने के लिए तैयार नहीं है। आप कमीशन को constitutional status दे रहे हैं, लेकिन आप उसके दाँत निकालने का काम कर रहे हैं - यह गलत बात है। ...**(समय की घंटी)**... आप ऐसा मत करिए, क्योंकि कमीशन को अभी तक जो अधिकार थे, वे अधिकार बरकरार रहना बहुत जरूरी है। अगर उसे निकालेंगे, तो ये सब बिल्स यहाँ आयेंगे और आप पूछेंगे कि इस जाति को देना है या नहीं देना है और यहाँ अगर majority होगी, तो majority के लोगों को, इसमें सब तरह के फायदे उठाने वाली जो जातियाँ हैं, उनको लिया जायेगा और backward classes को उसमें कुछ नहीं मिलेगा। तो मंत्री महोदय से मेरा यह कहना है कि आप जरा यह जान लीजिए कि अगर आप इस तरह से करेंगे, तो यह गलत है। जो अधिकार आज कमीशन को है, आपने उसको constitutional rights दिये, यह बहुत अच्छी बात है, इसकी माँग हम लोगों ने बहुत दफा की। मैं इस कमीशन के लिए जेल में जाने वाला एक कार्यकर्ता हूँ, यह मैं आपकी मालूमात के लिए बताता हूँ। हम लोगों ने इसके लिए लड़ाई लड़ी है। इसके माध्यम से आप संसद को, सरकार को जो सारे अधिकार देने का काम कर रहे हैं, यह बिल्कुल गलत है। वहां जो एक्सपर्ट्स रहते हैं, वे अच्छी तरह से बात करते हैं और फिर सलाह देते हैं। ...**(समय की घंटी)**...

श्री उपसभापतिः अब आप conclude कीजिए।

श्री हुसैन दलवई: सर, मैंने इस पर डिसेंट नोट दिया था, लेकिन दुर्भाग्य की बात है कि इस कमेटी के चेयरमैन ने उस डिसेंट नोट को रिपोर्ट में नहीं रखा, जब कि इसको इस रिपोर्ट में रखा जाना चाहिए था। यह क्यों नहीं रखा गया, मुझे मालूम नहीं है। मैं यह पूछता हूँ कि इतनी गड़बड़ी करने की क्या जरूरत है? मेरे ख्याल से Business Advisory Committee में जो लोग रहते हैं, उनको इस पर विचार करना चाहिए था कि इसके ऊपर जो चर्चा होगी, वह पूरी तरह से होनी चाहिए। आप कम से कम इंपोर्टेंट बिल के ऊपर तीन घंटे या चार घंटे का restriction मत रखिए। हमने देखा है कि तीन-तीन दिनों तक चर्चा चलती है, क्योंकि यह संविधान बदलने की बात है। संविधान में कुछ एडिशन लाने की बात है। उसमें आप इस तरह की गड़बड़ी करने का काम मत कीजिए।

सर, मेरा एक और भी सुझाव है और वह यह है कि अगर आप इतना सब कर रहे हैं तो आर्टिकल 46 इसमें क्यों नहीं लाते हैं। इसमें आप आर्टिकल 46 को भी लाइए, जिससे यह और मजबूत बनेगा। आर्टिकल 335 लाइए, जिसकी वजह से इसको और अधिकार मिलेंगे। इसके लिए हमारे पुरखों ने एक बड़ी लड़ाई लड़ी है। ...(**समय की घंटी**)... उस लड़ाई को आप इस तरह से खत्म नहीं कीजिए कि हमने इसको संवैधानिक अधिकार दे दिया। आप एक तरफ अधिकार दे रहे हैं और दूसरी तरफ अधिकार खत्म कर रहे हैं। आप मेहरबानी करके यह काम बिल्कुल मत कीजिए। ...(**समय की घंटी**)... इसको ओबीसी समाज बिल्कुल नहीं मानेगा। आप उनको इस तरह से अंधेरे में मत रखिए कि हमने आपको इतना अधिकार दिया, उतना अधिकार दिया। अधिकार देना और उसके दाँत निकालना, यह काम मत कीजिए। डिप्टी चेयरमैन साहब, इतना ही कह कर मैं अपनी बात समाप्त करता हूँ। आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

श्री उपसभापतिः महंत शम्भुप्रसादजी तुंदिया जी। तुंदिया जी, आपकी पार्टी से तीन मेम्बर्स को बोलना है, इसलिए आप अपनी बात सात मिनट में समाप्त कीजिए।

महंत शम्भुप्रसादजी तुंदिया (गुजरात): उपसभापति महोदय, मैं संविधान (एक सौ तेइसवां संशोधन) विधेयक, 2017 तथा राष्ट्रीय पिछड़ा वर्ग आयोग (निरसन) विधेयक, 2017, इन दोनों विधेयकों पर अपने विचार रखने के लिए खड़ा हुआ हूँ। मैं माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी तथा आदरणीय श्री थावर चन्द गहलोत जी का भी बहुत-बहुत अभिनन्दन करता हूँ कि उन्होंने इस देश की 56 प्रतिशत आबादी वाले गरीब एवं पिछड़े वर्ग के लोगों के कल्याण के लिए तथा उनकी पीड़ा व वेदना को सही और सक्षम आवाज़ दिलवाने के लिए इस आयोग को संवैधानिक दर्जा देने का उत्तम कार्य किया है।

सर, हल चला कर जो खेती करता है, वह किसान, खेत में कड़ी धूप होते हुए भी देश के लिए अन्नदाता के रूप में अन्न पैदा करने का काम करने वाला खेत मजदूर, फल-सब्जी उगाने वाले, लोहे का औज़ार बनाने वाले लोहार, लकड़ी का फर्नीचर बनाने वाले, धातुओं के बर्तन बनाने वाले, कपड़े सिलने वाले, पत्तल-दोना बनाने वाले, मल्हार का काम करने वाले, दही-दूध का काम करने वाले, माली और कुली का काम करने वाले, फूलों के हार बनाने वाले, भवन निर्माण करने वाले, कारीगरी करने वाले, होटलों में बैरागिरी करने वाले, खाने के बर्तन की सफा-सफाई करने वाले, रिक्शा और टैक्सी चलाने वाले, कपड़ा धोने का काम करने वाले, कोल्हू से तेल निकालने का काम करने वाले, बाल काटने का काम करने वाले, चाय और चाट बेचने का काम करने वाले, ये सभी लोग पिछड़े वर्ग के लोग हैं। ये वे लोग हैं, जिनको सही में सामाजिक न्याय की जरूरत है।

[महंत शम्भुप्रसादजी तुंदिया]

सर, सन् 1993 से इन सभी सामाजिक एवं शैक्षिक रूप से पिछड़े वर्ग के लोगों को इस संशोधन का इंतजार था। ये लोग सोचते थे कि हमें सच में सामाजिक न्याय कब मिलेगा। राष्ट्रीय पिछड़ा वर्ग आयोग को भी संवैधानिक दर्जा प्राप्त हो, इसकी मांग काफी लंबे समय से, पिछले 25 सालों से लगातार चल रही थी। मगर बड़े दुख की बात है कि इतने सालों में कई सरकारें आईं और चली भी गईं, लेकिन किसी ने भी इन सब दलित, पीड़ित, शोषित, पिछड़े वर्ग की जातियों के लिए स्थाई समाधान ढूंढने के लिए कोई कदम नहीं उठाया।

सर, हम सबके लिए बड़े स्वाभिमान एवं हर्षोल्लास का विषय है कि पंचनिष्ठा को शिरोधार्य करने वाली और अंत्योदयवाद तथा एकात्म मानववाद को अपने ह्रदय में धारण करने वाली हमारी भारतीय जनता पार्टी की सरकार ने यह पवित्र कार्य किया है। यजुर्वेद के अध्याय 40 के श्लोक 6 में कहा गया है - 'यस्य सर्वाणी भूतान्यात्मम्येवानु पश्यति, सर्व भूतेषुचात्मानं तत्रो न विजुगुप्सते'। इसका मतलब है कि जो व्यक्ति सम्पूर्ण प्राणियों को अपनी आत्मा के रूप में देखता है तथा सम्पूर्ण प्राणियों में अपनी आत्मा को देखता है, वह किसी से घृणा नहीं करता। मैं वंदन करता हूं, अभिनंदन करता हूं आदरणीय श्री नरेन्द्रभाई मोदी जी का और इस सरकार का जिन्होंने पिछड़ी जातियों के दर्द को सुना, समझा है तथा लंबे समय से चली आ रही इस मांग को ध्यान में रखकर OBC आयोग को संवैधानिक दर्जा प्रदान करने का कदम उठाया है और पिछड़े वर्ग के लोगों के हित में उन्हें सशक्त बनाने का काम किया है। अभी तक इस आयोग को पिछड़े वर्ग के लोगों की परम्पराएं सुनने का ही अधिकार नहीं था। वह काम SC आयोग करता था। परन्तु अब राष्ट्रीय पिछड़ा वर्ग ही उनकी समस्याओं को सुनेगा और उनके समाधान के लिए प्रयास करने के साथ-साथ इस वर्ग के विकास हेतु केन्द्र सरकार और राज्य सरकारों को अपने सुझाव भी दे सकेगा।

(THE VICE CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair)*

मैं यजुर्वेद के सोलहवें अध्याय की ओर आपका ध्यान दिलाना चाहता हूं, जिसे हम सब अष्ठाध्याय रुद्री के रूप में पूजते हैं और उसका ध्यान हर सुबह करते हैं। वह श्लोक है - 'नमस्तक्षयो रथकारेभ्यस्य वो नमो नमः, कुलालेभ्य कर्मारेभ्यस्य वो नमो, नमो निषादेय पुंजीष्ठेभ्यस्य वो नमो, नमः स्वभयस्य मृगयुभ्यस्य वो नमाः'। महोदय, इसावास्यं इदं सर्वम् की भावना से ओतप्रोत होकर वैदिक ऋषि मुनियों ने किसी भी सामाजिक कार्य को हीन नहीं समझा है, उन्होंने सभी में समान रूप से देवत्व की कल्पना की। इस श्लोक में ऋषि विभिन्न प्रकार के कर्म करने वाले लोगों को रुद्र अर्थात् शिव के रूप में कोटि-कोटि नमस्कार करते हुए कहते हैं - तक्षक, अर्थात् बढ़ई का काम करने वालों को नमस्कार हो, रथकारेभ्य अर्थात् रथ का निर्माण करने वाले को नमस्कार हो, कुलालेभ्य, अर्थात् मिट्टी के पात्र बनाने वाले कुम्भकारों को भी नमस्कार हो, कर्मारेभ्य, अर्थात् लोहे का काम करने वाले लोहारों को भी नमस्कार हो, निषादेभ्य, अर्थात् मछली पकड़ने का काम करने वाले लोगों को भी नमस्कार हो, पंजीष्ठेभ्य, अर्थात् चिड़ियों को पकड़ने का काम करने वाले बहेलिया वर्ग के भीलों को भी नमस्कार हो, स्वभयस्य, अर्थात् कुत्ते का पालन करने वाले को भी नमस्कार हो, मृगयुभ्य, अर्थात् मृग का आखेट करने वालों को भी नमस्कार हो। इस बड़ी भावना के साथ वैदिक काल में, पुरातन समग्र भारत में किसी भी प्रकार के काम को निम्न स्तर का नहीं माना जाता था। सभी प्रकार के सामाजिक कार्यों को समग्र

पवित्र मानकर, उसे करने वाले को भी पूज्य एवं वंदनीय माना जाता था। यही कारण था कि उस समय हमारा देश आर्थिक रूप से समृद्ध था। भारत सोने की चिड़िया कहलाता था। यहां की करेंसी का उस समय मूल्यांकन विश्व में काफी अधिक था। विदेशों से लोग यहां व्यापार करने के लिए आते थे। सामाजिक जीवन में जब कर्म को पूजा जाता था, तब भारत पूरी तरह समृद्ध था, लेकिन बड़े दुख की बात है कि बीच में कुछ कालखंड ऐसा आया जब भारत में सभी लोग जात-पात, छुआछूत, जातिवाद, सम्प्रदायवाद जैसे कई प्रकार के विघटनकारी और विनाशकारी वैचारिक विवादों में घिरकर गिर गए। अंततोगत्वा, हम सब जानते हैं कि आज के भारत की दुर्दशा और बरबादी हम किस तरह कर चुके हैं।

भारत देश को गुलामी से मुक्त हुए आज 70 साल हो चुके हैं। इस आजाद भारत और लोकतांत्रिक भारत में नागरिकों द्वारा चुनी हुई कई सरकारें आईं और चली गईं परन्तु वैचारिक और मानसिक रूप से सामाजिक जीवन में छाई हुई जात-पात और छुआछूत की विकृत मानसिकता का सटीक निराकरण किसी ने नहीं किया।

यहां मैं जापान देश का दृष्टांत देना चाहूंगा। एक समय था जब जापान देश में भी इसी प्रकार के ऊंच-नीच, जातिवाद और कई प्रकार के वाद और विवाद पनप रहे थे। वहां की सामुराई जाति, जो वहां की उच्च जाति मानी जाती है, जब गुलामी से आज़ादी मिली तो उन्हें स्वयं ही, स्वतः समझ में आया कि हम गुलामी से आज़ाद तो हो गए हैं, लेकिन इस ऊंच-नीच और जात-पात की सामाजिक व्यवस्था को हमने अगर खत्म नहीं किया, तो हम फिर गुलाम बन सकते हैं और गुलाम हो जाएंगे। उसी समय सामुराई जाति के लोगों ने जातिमुक्त जापान का एक अभियान छेड़ा। हम सब जानते हैं कि जापान उसमें सफल रहा और उसका परिणाम पूरे विश्व के सामने है कि एक बहुत ही छोटा देश होने के बावजूद जापान से आज पूरा विश्व डर रहा है। सर, क्या हम सभी इस प्रकार की जाति प्रथा मुक्त व्यवस्था खड़ी नहीं कर सकते? क्या हम प्रत्येक नागरिक के दिल में जातिमुक्त भारत की कल्पना को साकार करने के लिए राष्ट्रधर्म के प्रति उसकी निष्ठा को जगाने के लिए एक अभियान नहीं छेड़ सकते?

सर, हम इस देश में पिछड़े वर्ग के लोगों पर बहुत अन्याय कर चुके हैं। अब समय आ गया है कि हम सब उस दबे, कुचले, पीड़ित और शोषित वर्ग के लोगों को सही अवसर प्रदान करें। वंद्यारणीय रूप से भी उनको समान अवसर एवं विशेष अधिकार हम प्रदान कर चुके हैं, अब उसको सामाजिक जन-जीवन में उतारने और चरितार्थ करने की वास्तविकता के रूप में उनको सही अर्थ में न्याय मिले, यह समय आ गया है। मुझे गर्व है कि मेरी पार्टी ने और हमारे प्रधान मंत्री, आदरणीय श्री नरेन्द्रभाई मोदी जी और आदरणीय श्री गहलोत साहब ने पिछड़े वर्ग की स्वीकृति हेतु एवं उनकी समस्याओं के निराकरण हेतु इस आयोग को संवैधानिक दर्जा प्राप्त करवाने के लिए यह कदम उठाया है।

सर, दलित समाज के एक भक्त कवि, रैदास जी महाराज ने एक पंक्ति कही है- "ऐसा चाहूँ राज मैं जहाँ मिले सदन को अन्न, छोटो-बड़ो सब समान रहे और रहिदास रहे प्रसन्न।" सर, ये क्या कहते हैं? ये कहते हैं कि सबको समान रूप से जीवन-पद्धति मिलनी चाहिए, समान रूप से अवसर भी मिलने चाहिए और सबको अन्न भी मिलना चाहिए। सर, मैंने जो ये बातें कही हैं, ये केवल बातों का विषय नहीं है। मैं एक और विषय कहना चाहूँगा कि हमारा लोकतंत्र चार स्तम्भों पर टिका हुआ है। हम

[महंत शम्भुप्रसादजी तुंदिया]

सब जानते हैं -- चुने हुए प्रतिनिधि, देश के अधिकारीगण, मीडिया के लोग, न्यायतंत्र के लोग, हम सब मानते हैं। मैं आज इस सदन के अंदर यह पूछना चाहता हूँ कि शेड्यूल्ड कास्ट, शेड्यूल्ड ट्राइब्स और अन्य पिछड़े वर्ग के जितने भी लोग हैं, उन सभी लोगों को क्या हम आज़ादी के 70 सालों के बाद भी इन सभी स्तम्भों पर सही सम्मान के साथ सही स्तर पर स्थान दिलवा सके हैं? हम 70 साल के बाद भी यह कह सकते हैं कि उनको सही मायने में सम्मान और अधिकार हम नहीं दिलवा सके हैं। मैं सदन के माध्यम से यह कहना चाहता हूँ कि आज़ादी के बाद भारत में सबसे ज्यादा कालखंड तक शासन में रहने वाली जो पार्टी है, मैं किसी का नाम नहीं लेना चाहता हूँ, मगर सबसे लम्बे कालखंड तक जिन्होंने शासन किया है, इन चार स्तम्भों के अंदर दलितों, पिछड़ों, शोषितों, पीड़ितों एवं पिछड़े वर्ग के लोगों को -- आज भी यहाँ बैकलॉग की बातें होती हैं, यह तो शर्म की बात है, क्योंकि 70 सालों से जिन्होंने ज्यादा साल तक शासन किया है, वे लोग जिम्मेदार हैं, जिन्होंने गरीब, दलित, पिछड़े और शोषित वर्ग के साथ सरासर अन्याय किया है। मैंने सुना है कि उस समय के जो शासनकर्ता थे, उन्होंने "गरीबी उन्मूलन" का नारा दिया था। मैं तो कहता हूँ कि जिस पार्टी से मैं आता हूँ, उसकी पंचनिष्ठा है और उस पंचनिष्ठा के अंदर एक निष्ठा ऐसी है कि हम एकात्म मानवतावाद को मानेंगे, अंत्योदयवाद को लाएँगे और समाज का जो आदमी पंक्ति के अंतिम छोर पर बैठा है, उसको सही दिशा में न्याय दिलवाने के लिए हम आए हैं। इसलिए सदन के माध्यम से मैं कहना चाहता हूं और मैं फिर से अपने प्रधान मंत्री जी का अभिनन्दन करता हूँ कि उन्होंने सत्ता संभालने के बाद, शासन में आने के तुरंत बाद सबसे पहले जन-धन योजना लाई, जिसके माध्यम से अनुसूचित जाति वर्ग के व्यक्तियों के खाते खोले गए। जिनके पास आज़ादी के 70 साल के बाद भी कभी बैंक के खाते नहीं थे, उन सबको खाते मिले हैं, जिनके माध्यम से अनुसूचित जाति, अनुसूचित जनजाति और पिछड़े समाज के वर्ग के लोगों को सही दिशा में न्याय मिला है।

सर, दूसरी योजना "मुद्रा योजना" है। मैं कई योजनाओं की बातें कर सकता हूँ, जिनके माध्यम से पिछड़े वर्ग के लोगों के कल्याण की कामना को साकार करने के लिए भारतीय जनता पार्टी की सरकार और आदरणीय नरेन्द्रभाई मोदी की अनुवाई वाली सरकार ने इन तीन सालों में बहुत ही सराहनीय काम किए हैं। सर, चाहे दीनदयाल उपाध्याय ग्रामीण कौशल योजना हो, राष्ट्रीय कौशल निर्माण योजना हो, उज्जवला योजना हो, इन सभी योजनाओं के माध्यम से पिछड़े एवं गरीब, दलित, पीड़ित, शोषित समाज के वर्ग के लोगों को सही दिशा में न्याय देने का काम करने वाली सरकार और सरकार के आदरणीय मंत्री, माननीय श्री गहलोत साहब इस प्रस्ताव को लेकर आए हैं, इसका मैं तहेदिल से स्वागत करता हूँ, सम्मान करता हूँ और पूरे समर्थन के साथ अपनी बात को पूर्ण करता हूँ। अस्तु।

THE VICE-CHAIRMAN (SHRI BHUBANESWARI KALITA): Now, Shri Prasanna Acharya. Your party has four minutes. Please confine yourself within that time.

SHRI PRASANNA ACHARYA (Odisha): Sir, I would take one minute extra, five minutes.

Sir, I surely support this Bill because my Party, the Biju Janata Dal, is in support of reservation. But, Sir, I myself have some reservations about certain clauses of the Bill. Today, the Bill was very well initiated. Many other Members have expressed their apprehension that through this Constitution (Amendment) Bill, perhaps the Central Government would weaken the federal character of our country. Through certain provisions of this Amendment Bill, they propose to withdraw the powers of States. I fully agree with this apprehension raised by many hon. Members in this House. I know that the hon. Minister would state in his reply that the Centre, through the Governors, would consult the States, but consultation is not enough. Let a provision be made stating that the Centre would take concurrence of the respective States while adding or deleting any caste from that particular State. This is my humble suggestion.

Sir, as rightly mentioned by Shri Hariprasad in his speech, some castes may be a Backward Class in one State while the same may not be a Backward Class in another State. This point must be taken into consideration. Then, Sir, it has been the practice of all the Governments, not just this Government, to delay filling up vacancies in the Commission. This has happened in the past too. So, in my opinion, a clause should be inserted in this Amendment Bill that the Government has to fill up vacancies at the appropriate time. There should not be any option left with the Government.

Sir, during appointment of Chairman, Vice-Chairman and members to the Commission, the practice with all the Governments is to appoint their own men. This is a peculiar criterion among the rulers, particularly the political parties that form the Government. We look for losers in these elections and fill up such posts with people who have lost in elections. Sir, politicians are not the only wise people in this country. There are many experienced people, experts and wise people in this country. Why don't we choose from amongst these people and fill up such constitutional posts?

Sir, let me state one bitter truth. In our country, very often reservation becomes an issue of competitive electoral politics. I would request Members from all political parties to bear with my statement. There is a competition for backwardness in this country. That is a peculiar psychology. We take pride in declaring ourselves backward and poor. This mindset needs to be changed. There is a competition to get into the list of OBCs! We cannot force ourselves into the list of Backward Classes by showing muscle power on the streets. By encouraging such tendencies for a chunk of votes, sorry to say, we are encroaching upon the rights and share of the really most backward classes of our society

[Shri Prasanna Acharya]

5.00 P.M.

who were subjected to sufferings, humiliation and torture and deprived of their rightful share for centuries together in this country, mainly by our ancestors. In the name of justice, let us not do injustice to such people in this country who are really the most backward and have been neglected for centuries together.

Sir, the next point that I wish to mention here is, in the NCBC Act, which the House seeks to repeal after this, the provision for periodic revision of the list of Backward Classes by the Central Government was there. This provision enjoined the Government to undertake a revision of the OBC list every 10 years to exclude communities that have ceased to be Backward Classes. That provision has been conveniently excluded from the new 123rd Constitution (Amendment) Bill. In the last 20 years, no Government has dared to revise the list, perhaps not to earn the wrath of any community.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude now.

SHRI PRASANNA ACHARYA: Just one minute, Sir.

Sir, how can you know how much benefit a community or caste could avail to get rid of backwardness, just because we are primarily concerned for our vote banks and not about the backward classes? By doing this, we are not doing justice to the backward class; we are just deceiving them. The Central Government has no courage to face such tricky issues.

Sir, they are moving all over the country showing their 56 इंच वाला सीना। जब 56 इंच वाला सीना सिकुड़ जाता है, तब ऐसा tricky सवाल उठता है। So, let us keep politics aside for a while, while we thinking of the backward communities in this country. In Odisha, my Party headed by the Chief Minister, Shri Naveen Patnaik, made 27 per cent reservation for the SEBC. But, unfortunately, now it is struck down by the Odisha High Court. But, Sir, as a matter of principle, we are in support of reservation. Let us bring up the downtrodden and those who are neglected for centuries together. Thank you.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, on behalf of the people of Andhra Pradesh, on behalf of my Party, YSR Congress Party, and my Party President, Shri Y.S. Jaganmohan Reddy, I express my deep sense of gratitude to the hon. Prime Minister and to the concerned Minister, Shri Thaawar Chand Gehlot for bringing in

this Constitution (One Hundred and Twenty-third Amendment) Bill, 2017 and for conferring the constitutional status to the existing OBC Commission. Sir, in my opinion, this Amendment is historic for three reasons. One, some hon. Members said that they constitute 56 per cent or 54 per cent. But according to the statistics available to me, they constitute 52 per cent of the total population and hitherto they did not have permanent Commission which had constitutional power. But this Bill is conferring constitutional power to it. Secondly, powers under Article 338(5) are being vested with the National Commission. Thirdly, National Commission for Backward Classess enactment has been made in 1993 consequent upon the judgement delivered by the hon. Supreme Court in 1992 directing the State Governments, the Central Government and the Union Territories to constitute a permanent body for OBCs. By this Amendment Bill, that obligation is being dispensed with. For these three reasons, this Bill becomes a historic Bill. Sir, I have only three issues which I would like to bring, through you, to the notice of the hon. Minister. This is regarding the procedure. The procedure specifying the socially and educationally backward classes by public notification is for the first time, and so does the second and subsequent inclusions and exclusions. The first time inclusions under Article 342(1) are similar to that of Article 341(1). The Government prepares the list first based on the commonality principle between the Mandal List as well as the State List by an expert body of the Government of India. This is the first-time inclusions. The future inclusions on exclusions once the first-time inclusions are made in OBCs, as contemplated under Article 340 read with Article 15(4), were thereafter included as per the advice of the OBC Commission. What I procedure is applicable under Article 341(2) is to be applied for future inclusions or exclusions from the OBC list. This is the submission that I want to make. The second point which I would like to bring to the notice of the hon. Minister, through you, is that socio-economic Caste Census conducted by the Registrar General of India, which was the decadal Census of 2011, was not the normal Census. An exclusive socio-economic Caste Census has been conducted by the Registrar General of India which is yet to be made public, and not yet published, and the data is still with the Government of India. If that data is made available to this Commission, probably, more justice can be done to the socially, educationally and economically backward classes. That is my second point.

The third point which I would like to bring to the notice of this august House is, it is said that the Commission consists of Chairman, Vice-Chairman and three Members. Instead, my suggestion is, in the Commission, there could be one social scientist and two

[Shri V. Vijayasai Reddy]

persons having specialised knowledge. These amendments can be incorporated in this Bill.

Sir, the last point which I would like to bring to the notice of this august House is that there is a long-pending demand for a separate Ministry in so far as OBCs are concerned. Reservation in promotions for OBCs will have to be considered. Lastly, reservation in Judiciary and judicial appointments also may be considered for OBCs. Thank you, Sir.

SHRI D. RAJA: Sir, while speaking on this Bill, I would like to raise certain specific points and certain general issues.

Sir, the constitution of the National Commission for Scheduled Castes, the National Commission for Scheduled Tribes, the National Commission for Backward Classes are part of the affirmative action for creating material and social conditions in order to empower the people coming from Scheduled Castes, Scheduled Tribes and OBCs to ensure social justice in the country.

Now, I come to my specific questions. Firstly, we give Constitutional status to these Commissions, but what are the powers? The findings of these Commissions are in the form of recommendations which remain recommendatory; they are not mandatory. What is the Ministry going to do? What is the Government going to do? What for are we creating these Commissions if they do not have the mandatory powers? I do not know what happened to various reports submitted by different Commissions. What is the action taken? Is there any time-frame for taking action on the basis of these reports? I know, and Mr. Punia will be able to tell us, that these Commissions do not have adequate staff and adequate infrastructure. Are we only doing lip service to these sections? Is it to hoodwink these sections for political advantage or electoral advantage? We must be sincere when we constitute these Commissions and accord the Constitutional status to these Commissions.

Sir, as a political party, my Party, the CPI, stands for casteless India and classless India. That is the 'new India' I visualise, I dream of. They are also talking about 'new India'. I do not know what 'new India' they are talking about, going back to the Vedas, going back to all their scriptures. My 'new India' is one which should be free from caste system and which should be free from class-based exploitation. That is the 'new India' I visualise.

Sir, many people referred to many regional histories. I am the one who agrees with Dr. Ambedkar when he wrote 'Annihilation of Caste', when he fought for annihilation of caste. We all should agree with Dr. Ambedkar. It is not a question of appropriating Dr. Ambedkar; it is a question of taking over the legacy of Dr. Ambedkar, implementing what Ambedkar fought for. That is what I understand.

Sir, as a school boy, I used to see in Tamil Nadu –and I must share this with Members from different parts of the country and from different political parties - I used to see the great scholar, Anna. He was the founder of the DMK. He was the Chief Minister of Tamil Nadu in 1967. When he was fighting, he wrote 'Arya Mayai'. Do you understand 'Arya Mayai'? It was the first attempt to question and challenge the Aryan supremacy in Indian history and nowhere could I see such a challenge to the Aryan supremacy that emerged in Tamil Nadu. Anna wrote that book. Anna spoke on 'Arya Mayai'. The same Tamil Nadu, I could see, burning down of Manusmriti. This Manusmriti is the hurdle. It is the evil for the mankind and the humanity and this should go. That happened in Tamil Nadu. As a school boy I saw that and now, many people are talking about it.

Sir, I learnt from Thiruvalluvar. It is Thiruvalluvar, who said, birth is same for everybody. Brahmins are not born from the head, Kshtriyas are not born from shoulders, Vaishyas are not born from thighs, or, Shudras are not born from feet, whatever the Manusmriti speaks. Our Thiruvalluvar denounced that theory. Thiruvalluvar said, birth is same and equal for every human being. This is, "Pirapokkum, ella uyirkum. This is what Thiruvalluvar said, and, after that, we had Subramania Bharti, the greatest poet in twentieth century, who said, *"Jaatigal illai adi papa"* He addressed the children, the kids. He said, "There is no *Jaati,* there is no caste, you children should understand." We have to move towards a new society. This is what I learnt from Tamil scholars. Even if you take the political leaders, Periyar is known as the greatest social reformer of our times, a rationalist of our times. Along with Periyar, we should also think about lyothee Thass Pandithar, one of the greatest scholars, a fighter but an untouchable man — many of you may not know that — who fought for equality, who fought for the literacy of untouchables. He was the father of Tamil journalism. He was the person who started the new journal, *'Oru Paisa Tamizhan'.* It was his journal. On this side was lyothee Thass Pandithar, what about Kerala. People talk about Narayana Guru. Yes, Narayana Guru was a great reformer, a great fighter but there was one another great fighter, Ayyankali, again, an untouchable. Ayyankali did not ask the temples to open their gates for untouchables,

[Shri D. Raja]
he asked to open the gates of schools, open the gates of learning institutions so that the untouchable children could go to school to learn ABC, learn arithmetic. This is what Ayyankali said. Sir, if Kerala is number one literate State today, it is because of Ayyankali's effort. Everybody should give its credit to Ayyankali.

Sir, why I am telling you all these things? When we talk of Ambedkar, when we talk of Mahatma Phule, they all strived for a new India. Somebody referred to Guru Nanak also. My first impression of Guru Nanak is that he spoke of two things. Firstly, people should believe in labour, and, secondly, people should believe in compassion and have love for fellow human beings. This is what I understand from Guru Nanak. *...(Time-bell rings)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please be brief.

SHRI D. RAJA: Sir, what I am trying to say is that we should strive for a new India. Even my good friend, Bhupender was referring to Vivekanand. I also refer to Vivekanand. It is Vivekanand who talked about the rule of shudras. If anybody of you can challenge Vivekanand, you challenge. It is Vivekanand who spoke about the rule of shudras. *...(Time-bell rings)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude.

SHRI D. RAJA: Sir, this is the question of social justice. This is question of social empowerment. You talk about Mandal Commission, let us remember Shri V.P. Singh, who was the first to order the implementation of Mandal Commission recommendations. At that time, what were you doing? I am asking you, what were you doing? Suddenly, you woke up and now you try to take credit for everything. It is Shri VP. Singh, who issued the first order for implementation of Mandal Commission Report. Let us remember Mr. VP. Singh, who was our former Prime Minister.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, you please conclude. The time is over.

SHRI D. RAJA: So, Sir, what I am trying to say is, when the Minister proposes to give constitutional status to the commission, this commission must have adequate and proper perspective and the State Governments should have liberty and right to decide and define the socially and educationally backward communities. The State Governments

must be consulted and the State Commissions must be consulted. Then only we can really make some sincere efforts for the upliftment of OBCs.

Sir, I come to my last comment. We are witnessing that there are some conflicts between dalits and OBCs. I honestly and sincerely appeal to everybody that it is time for dalits and OBCs to remain together and unitedly move for building a new India. With these words, I conclude.

SHRI LA. GANESAN: Mr. Vice-Chairman, Sir, I want to say only one sentence. The list will not be complete without mentioning the name of Srimat Ramanujacharya, whose 1000th birth anniversary we are celebrating. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, Mr. Punia. You have only five minutes because your Party has other speakers also.

श्री पी.एल पुनिया (उत्तर प्रदेश)ः उपसभाध्यक्ष जी, मैं आपका आभारी हूँ कि आपने मुझे इस पर बोलने का मौका दिया है। आज 123वें संविधान संशोधन विधेयक पर चर्चा हो रही है। यह विधेयक 10 अप्रैल, 2017 को लोक सभा से पास होकर यहाँ पर, राज्य सभा में 11 अप्रैल, यानी अगले ही दिन पहुंचा था। सेलेक्ट कमेटी में जाने के बाद, वहाँ से रिपोर्ट आने के बाद आज यह बिल हमारे सामने है। इसके माध्यम से राष्ट्रीय पिछड़ा वर्ग आयोग के गठन करने का प्रस्ताव है। इसके साथ-साथ जो पुराना बिल, पुराना आयोग संबंधित एक्ट, जो 1993 में बना था, उसको भी रिपील करने का एक प्रस्ताव आया है। 1993 के एक्ट के अंतर्गत, जो पुराना एक्ट था, उसमें पिछड़ा वर्ग आयोग को केवल जाति को सम्मिलित करने का और सूची से निकालने का, इनकी रिकमेंडेशन्स देने का अधिकार था, बाकी अधिकार नहीं थे। मैं बहुत अधिक बात न करते हुए यह कहूंगा कि यह आवश्यकता थी कि जो grievances थीं, उनके बारे में और जो स्कीम्स हैं, उनकी मॉनिटरिंग और इम्प्लिमेंटेशन पर नजर रखने के बारे में, राष्ट्रपति को इन सब चीज़ों की रिपोर्ट देने के बारे में, अगर यह किसी राज्य सरकार से संबंधित है, तो गवर्नर को रिपोर्ट भेजकर, वहाँ पर असेम्बली में एक्शन टेकन रिपोर्ट के साथ देने का भी इसमें प्रावधान किया गया है। संविधान संशोधन के लिए यह एक आवश्यकता थी, मांग थी और चेयरमैन, नेशनल कमीशन फॉर शैड्यूल्ड कास्ट्स की हैसियत से मैंने भी राष्ट्रपति जी को निरंतर सब्मिट करने वाली अपनी रिपोर्ट में इसका उल्लेख किया है। मैं आदरणीय मंत्री जी का आभारी हूं कि इन्होंने इस दस्तावेज़ में इसका उल्लेख भी किया है कि 2014-15 की रिपोर्ट में एनसीएससी ने इसको रिकमेंड किया है। इसका उल्लेख 2014-15 में ही नहीं, बल्कि 2015-16, 2016-17 में भी किया गया है। मुझे इस बात की खुशी है कि यह बिल पास कराने के लिए इसको संविधान संशोधन के रूप में लाया गया है, मैं इसका समर्थन करता हूं और इसका स्वागत करता हूं।

उपसभाध्यक्ष जी, इसमें मुख्यतः चार संशोधन हैं। एक संशोधन आर्टिकल 338 में है। इस आर्टिकल 338 के क्लॉज़ 10 में राष्ट्रीय अनुसूचित जाति आयोग को जो अधिकार थे, वे अधिकार, ओबीसी संबंधित अधिकार वापस लेने का प्रावधान है और आर्टिकल 338 बी को ऐड करना है।

[श्री पी.एल पुनिया]

आर्टिकल 338 में नेशनल कमीशन फॉर शैड्यूल्ड कास्ट्स, आर्टिकल 338 ए में नेशनल कमीशन फॉर शैड्यूल्ड ट्राइब्स और आर्टिकल 338 बी में नेशनल कमीशन फॉर बैकवर्ड क्लासेज़ का प्रावधान है। इसके साथ-साथ आर्टिकल 342 में, आर्टिकल 342 ए को भी ऐड किया जा रहा है, ताकि जो भी सूची हो - और मेरा यह मानना है कि सेंट्रल सूची में अब तक जो नाम एप्रूव्ड हैं, वे सब नाम, राष्ट्रपति जी की तरफ से जो नोटिफिकेशन होगा, राज्य सरकार और केंद्र सरकार उससे सहमत होंगी और पार्लियामेंट से पास हो जाएगा, तब सूची में ऐड होता रहेगा। मैं आर्टिकल 366 पर आदरणीय मंत्री जी को धन्यवाद दूंगा कि आपने आर्टिकल 366 का प्रावधान किया है कि सोशली एंड एजुकेशनली बैकवर्ड की डेफिनिशन क्या होगी? अभी नागराज केस में उन्होंने अनुसूचित जाति के लिए कहा कि ये backward हैं कि नहीं, इसके बारे में व्याख्या दी जाए, तो संविधान संशोधन करने के माध्यम से यही किया जा रहा था कि जो आर्टिकल 341 की सूची में है, उसको backward माना जाएगा। आर्टिकल 366 में इसका प्रावधान किया गया है कि socially and educationally backward का तात्पर्य आर्टिकल 342(A) के अनुसार जो सूची राष्ट्रपति के द्वारा notified होगी या बाद में add की जायेगी, उस सूची में जो होगा, वह पिछड़ा वर्ग में माना जाएगा। अगर इसी तरह का प्रावधान अनुसूचित जाति में हो जाता, तो फिर उसमें दिक्कत नहीं होती।

इस सम्बन्ध में मैं जल्दी-जल्दी दो-तीन बातें आपके सामने अर्ज़ करना चाहूँगा। Power of inclusion and exclusion, यह एक महत्वपूर्ण power थी। इसमें केवल यह power थी कि इंदिरा साहनी केस में वह आदेश दिया गया, 1993 में एक्ट बना और Natinal Commission for OBC बना। उसका काम केवल यह था कि मंडल कमीशन के अन्तर्गत जो जातियाँ पात्र हैं, उनको सूची में सम्मिलित किया जाए और जो पात्र नहीं हैं, उनको सूची से बाहर किया जाए। यह अधिकार उसके पास था। यह आवश्यक था कि Constituional provision के साथ जो नया कमीशन बन रहा है, National Commission for Backward Classes, उसमें भी यह अधिकार होता, लेकिन इसकी जो भाषा है, उसमें हूबहू National Commission for Scheduled Castes को जाति को सम्मिलित करने या निकालने का या प्रस्ताव शुरू करने का अधिकार नहीं है। ...(समय की घंटी)... उसी तरह National Commission for Backward Classes को भी यह अधिकार नहीं है। मेरे सामने यह बिल है। आप इसको पढ़ कर देख लीजिए, इसमें कहीं भी जाति को सम्मिलित करने का प्रावधान नहीं है या नहीं, जो इन्होंने prescribe किया है। National Commission for Scheduled Castes के मामले में किसी जाति को अनुसूचित जाति में सम्मिलित करने का जो procedure है, उसमें यह है कि राज्य सरकार पहले अपनी रिपोर्ट देगी। रिपोर्ट के यहाँ आने के बाद रजिस्ट्रार जनरल ऑफ इंडिया ...**(समय की घंटी)**... सर, मैं बस दो मिनट और लूँगा।

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): अब दो मिनट नहीं हैं। You will have to complete. There are other speakers from your Party.

श्री पी.एल. पुनिया: रजिस्ट्रार जनरल ऑफ इंडिया को रिपोर्ट के लिए भेजेंगे। अगर रजिस्ट्रार जनरल ऑफ इंडिया उसका विरोध करती है, तो वह खत्म हो जाएगा और National Commission for Backward Classes को पता भी नहीं लगेगा। अगर रजिस्ट्रार जनरल ऑफ इंडिया वहाँ पर अपनी

सहमति दे दे, तो फिर यह National Commission for Backward Classes के पास आएगा और वह मात्र अपनी recommendation देगा। लेकिन National Commission for Backward Classes को कोई भी प्रस्ताव शुरू करने का अधिकार किसी भी तरह से इसमें नहीं है। इस तरह से संविधान संशोधन हुआ, इसको संवैधानिक दर्जा मिला, सबको देखने में अच्छा लगा कि इसको संवैधानिक दर्जा मिला, लेकिन वास्तव में इसके पास जो अधिकार होना चाहिए, वह अधिकार इसमें नहीं है।

इसी तरह से जैसा आदरणीय डी. राजा जी ने बताया कि बहुत exercise होती है, खूब समय लिया जाता है, लेकिन जो recommendations या findings होती हैं, वे लागू नहीं होती है। उनकी कोई परवाह नहीं करता है। हो सकता है इसकी भी यही हालत हो। मैं National Commission for Scheduled Castes का अनुभव बता रहा हूँ, वही हालत इसकी भी होगी। इसलिए कहीं न कहीं तो इसे निर्धारित होना चाहिए अथवा कोई समय निर्धारित हो जाए कि जो भी findings होंगी, 15 दिन में या एक महीने में उनकी recommendations का जवाब दिया जाएगा और उनको लागू करने के लिए प्रयास किया जाएगा। होना यह चाहिए था। ...(**समय की घंटी**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Okay, thank you.

श्री पी.एल. पुनियाः सर, composition of Commission के बारे में मैं सिर्फ एक बात और कहना चाहूँगा। Select Committee ने भी इसको mention किया है कि इसमें OBC के ही मेम्बर्स हों और एक महिला मेम्बर भी हो। मैं समझता हूँ कि आप नियमों में इसका प्रावधान अवश्य करेंगे। लेकिन इसके साथ ही इसमें जज का भी प्रावधान हो, जो उस कमीशन को हेड करे। यह प्रावधान पहले कमीशन में भी था। आज तक जो कमीशन रहा है, उसमें सुप्रीम कोर्ट या हाई कोर्ट के चीफ जस्टिस या सुप्रीम कोर्ट के जज ही हेड होते रहे हैं। इसका प्रावधान करने में आपको क्या दिक्कत है? अनेक माननीय सदस्यों ने इसके amendment का प्रस्ताव भी रखा है, इस पर आपको अवश्य विचार करना चाहिए।

आप reservation की बात करते हैं? आरएसएस और बीजेपी तो हमेशा इसका विरोध करती ही रही है। इन्होंने हमेशा इसका विरोध किया है। अब contract पर नौकरी पर लगाने के लिए, Deputy Secretary, Under Secretary, Joint Secretary, Secretary, इनको contract पर लगाने के लिए, outsource करने के लिए प्रस्ताव आया हुआ है। मंडल कमीशन का विरोध करने वाले कौन थे, यह भी आप लोगों को अच्छी तरह से पता है। अर्जुन सिंह जी ने जब educational institutions में reservation का प्रावधान किया, तो पूरे हिन्दुस्तान में बवाल किसने मचाया, यह भी आप बहुत अच्छी तरह से जानते हैं। आप सरकार में हैं और मैं समझता हूं कि आपने पिछले तीन साल में क्या किया, आप उसका हिसाब दें। 70 साल के बाद यह करने का ...(**व्यवधान**)...

THE VICE CHAIRMAN (SHRI BHUBANESWAR KALITA): Okay, thank you.

श्री पी.एल. पुनियाः मैं समझता हूँ कि सही नहीं है। अपना लेखा-जोखा भी उसमें दिया जाना चाहिए।

सर, आपने मुझे इसके ऊपर बोलने के लिए समय दिया, इसके लिए मैं आपका आभारी हूँ। मैं इस बिल का समर्थन करता हूँ। धन्यवाद।

SHRI SAMBHAJI CHHATRAPATI (Nominated): Thank you, Vice-Chairman, Sir. At the very outset, I welcome the Constitution Bill, 2017 which seeks to accord constituional status to the National Commission for Backward Classes. Till now, the National Commission for Backward Classes was functioning in accordance with the National Commission for Backward Classes Act, 1993. The powers of the Commission are also limited to examining the request for inclusion of any class of citizens as a backward class in the list and hear complaints of over-inclusion or under-inclusion of any backward class and tender such advice to the Central Government as it deems appropriate. After the Constitution (Amendment) Bill, 2017 is passed in Rajya Sabha, the National Commission for Backward Classes will get a great boost. As on date, the power to look into the grievances and welfare measures of the Backward Classes are vested with the National Commission for Backward Classes. With the proposed Constitution (Amendment) Bill, 2017 coming into force, the National Commission for Backward Classes will itself be empowered to look into the complaints and welfare measures of backward classes. Sir, I am really honoured to be in this House today for getting the opportunity to speak on this Bill and mention about Chhatrapati Shahu Maharaj because I come from his family. I would like to apprise this House that my forefather Chhatrapati Shahu Maharaj had introduced 50 per cent reservation for the first time in India. The reservation was for the under-privileged communities. And, also, he never used the word 'Backward' but every time he used the word 'Bahujan Samaj'. You can imagine he brought this reservation in the year 1902, that is, 115 years back. Babasaheb Ambedkar and Chhatrapati Shahu Maharaj were very close associates. Babasaheb Ambedkar was also given funds by then Chhatrapati Shahuji. I would like to quote one incident of Mangaon Parishad which is in Kolhapur District. Once Babasaheb Ambedkar had organized a public function in which he invited Chhatrapati Shahuji. That was the time, when Chhatrapati Shahuji himself, in a large crowd with lakhs of people, said, "For the future of the downtrodden; for the future of the underprivileged the leadership will be shown by Babasaheb Ambedkar." The reason why I am quoting all these examples is because we need to understand Babasaheb Ambedkar's policy, and we need to understand Shahu Maharaj's policy. I would like to quote an example here. During Shahuji's time, during his regime in Kolhapur District as the King, he got a complaint from one Gangaram Kamble who was from underprivileged class. Once, Gangaram Kamble went to drink water and he was mercilessly beaten by a few people. So, Gangaram Kamble went and complained to Shahuji Maharaj. And, Chhatrapati Shahu told him to leave his job, the job he was doing. Chhatrapati Shahuji told him to start a hotel, a hotel which a Dalit runs. It was for the first time in the history

of India where Shahuji Maharaj used to take all his Sardars and Jagirdars, all the so-called upper-caste people with him and told them to have tea there which nobody would touch or even drink a sip of tea. So, this was the first time, Shahu Maharaj wanted to eradicate the caste system. I want to tell the House across all parties that I trust the reservation; I respect the reservation and reservation should be there. But there should be a time when this casteism should be eradicated. This is what the policy of Shahuji Maharaj, Shivaji Maharaj and Babasaheb Ambedkar was. The demand of reservation for OBCs has been raised by a number of communities from different parts of the country. I am quoting an example of the Marathas. I don't represent the Marathas. I represent the Bahujan Samaj at large. I would like to thank the hon. Prime Minister; when I became a Member of Parliament and was introduced to a lot of Ministers and Members of Parliament, he introduced me by saying, "He is the descendant of Shivaji and Shahu who worked for the unprivileged classes, who worked for the downtrodden, who worked for the Bahujan Samaj." So I don't represent one community. As I come from Maharashtra, I would like to tell the House that the Marathas held various morchas in all the cities of Maharashtra with a thundering response. The turnout was in lakhs. The cognizance of these disciplined morchas was taken by the entire India. When Shahu Chhatrapati gave reservations to the underprivileged, the Marathas were also included in it. The reason I am saying this is that the change of the Act is related to this. Sir, the Marathas are demanding reservation without disturbing the existing fabric of reservation. They do not want to disturb the 50 odd per cent reservation. Sir, they have a right. Firstly, in the Vidarbha region in Maharashtra, the Marathas are Kunbis; Kunbis are called Kurmis in Uttar Pradesh or maybe, in the North, who got reservation under Maharashtra under OBC category. Marathas are basically farmers. Most of the suicides in Maharashtra in the last twenty years are from this community. As 70 per cent of them are socially, educationally and economically backward, they are demanding reservations. We don't want reservation. In a way, the 30 per cent of the Maratha people, who are affluently rich are asking reservation for the 70 per cent who are poor, who are socially backward, who are economically backward. The demand for reservation has been raised by a number of communities under the OBC status - like Jats, shepherds, Patels and many more - without disturbing the present framework given to the SC/ST and OBC category. By making this amendment, a Bill for the National Commission for Socially and Educationally Backward Classes, the Government gets the opportunity to hear and examine the grievances of other communities. Sir, I thank the hon. Prime Minister and congratulate the hon. Minister for Social Justice for introducing this Constitution (Amendment) Bill, 2017 in this august House and thus fully support it since it is in much larger interest of the backward communities. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Ananda Bhaskar Rapolu. You have five minutes only.

श्री आनन्द भास्कर रापोलूः माननीय उपसभाध्यक्ष जी, आने वाले दो सत्रों के बाद मेरा राज्य सभा का छः साल का कार्यकाल पूरा हो जाएगा। मुझे इस राज्य सभा की सदस्यता के कार्यकाल में खाद्य सुरक्षा देना एवं तेलंगाना बनने के ऐतिहासिक मौके का भागीदार बनने का अवसर मिला। इसके साथ ही साथ आज देश की अदर बैकवर्ड क्लासेस बहुत दशकों से एक शासकीय अदर बैकवर्ड क्लासेस कमीशन पाने के इंतज़ार में है। इसलिए मैं अदर बैकवर्ड क्लासेस कमीशन बनाने के अनुमोदन एवं पारित करने के इस मौके पर चन्द बातें बोलना जरूरी मानता हूं। मैं दक्षिण भारत से आता हूं, बुनकर होने के नाते OBC हूं, इसलिए हमें अपनी दिक्कतें मालूम हैं।

Caste is an organizing principle in an Indian society. But it is not having the requisite capacities. That is why it is being taken for granted. When Dr. B.R. Ambedkar took it up in the Constituent Assembly and mentioned 'Other Backward Classes', all the Members present in the House got surprised and said, "What is the new phrase you are bringing in? Which are the social groups that you are going to include by mentioning the Other Backward Classes?" That was the journey. And, during the UPA times, our leader, the Congress President, Sonia Gandhiji, initiated and directed the UPA Government and with that we got the census, caste-wise.

But certain forces did not cooperate, even to announce it. Such was the journey. During the UPA time, keeping the aspirations in view, the Congress President had accorded and the UPA Government had initiated to have a parliamentary committee to look into the issues of backward classes. Still we are not having a separate Ministry for the OBCs. But we are having a parliamentary committee to look into the issue of the OBCs. This is a dichotomy in the heterogeneous character of the castes that fall under Other Backward Classes. With this, the compilation is going on. There is an urge for creating a separate sub-plan for Other Backward Classes. There is an urge for the removal of creamy layer. This creamy layer is stalling all the employment process. Thousands and thousands of OBC categorized vacancies are existing in several Ministries of the Government of India. In this backdrop, Other Backward Classes people are eagerly waiting for the proposed Commission to get Constitutional status so that they can get empowered to demand, to enforce and to get re-empowered. Is it going to happen? Instead of making it empowered commission; you are making it a centralized commission. You are depriving the States of their basic rights with regard to the consultation and concurrence process of the welfare of backward classes and

inclusion of the same in the list. These challenges have to be addressed. Otherwise, it will be a just piecemeal adjustment with the provision of the Constitutional status to the National Commission for the Backward Classes. We welcome it. We need to have it. You shall have our full heart to support it. But you are half-hearted on this issue. That is why you have not given proper light to focus, and you have not given proper thought to dwell into the basic issues of the Backward Classes Commission. The sociological character of the castes to decide; and the anthropological conditions of the caste to decide about their economic and social status alone can provide an opportunity to get into certain streams of employment. You are not thinking about the creamy layer problem. Can you think about the creamy layer among the Scheduled Castes and Scheduled Tribes? Why are you enforcing creamy layer condition on Other Backward Classes? This is causing a lot of agony. You have to think about these things. Regarding the National Commission for the OBCs, श्रेय आप लीजिए, हमें इसकी चिन्ता नहीं है। इसे कहाँ तक करना है, हम तो करते-करते आये और अभी आपका मौका है, इसलिए आपको इसे करना जरूरी है। इसके साथ ही साथ, आप इसे पूरे हृदय से कीजिए। इसे Constitutional status देने के बावजूद इसकी पूरी की पूरी व्यवस्था होनी है। इसमें जो सदस्य होने चाहिए, वे सिर्फ backward classes वाले ही होने चाहिए और जो उसकी अध्यक्षता करने वाले हों, वे सुप्रीम कोर्ट के जज के बराबर के होने चाहिए। इसके साथ ही साथ, हमारे कामरेड राजा जी ने बताया था कि it is not recommendatory, let it become mandatory. We appeal to you with a warning that this is a half baked measure. You try to consider and accept our amendments and have a wonderful National Commission for Backward Classes. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, Shri Pradeep Tamta, you have to restrict yourself to five minutes time.

श्री प्रदीप टम्टाः उपसभाध्यक्ष महोदय, मैं आपका आभारी हूँ कि आपने मुझे समय दिया है।

महोदय, सुबह से मैं ही सारे बातें सुन रहा हूँ। कुछ बातें कहने से पहले, मैं जरूर इस सदन का ध्यान आकर्षित करूँगा। इस देश के अन्दर सबसे बड़ी समस्या जाति सिस्टम की है। इसमें जो वंचित वर्ग है, पीड़ित वर्ग है – हम लगातार प्रोविज़न तो करेंगे, लेकिन इस देश के इस सबसे बड़े सदन को यह

(**श्री उपसभापति महोदय** *पीठासीन हुए)*

सोचना पड़ेगा कि जब तक इस देश में जाति नामक संस्था रहेगी, तब तक यह देश वास्तविक रूप से एक लोकतांत्रिक और समतापूर्ण समाज और देश नहीं बन सकता है। इसलिए हम सब को एक फैसला करना चाहिए कि इस देश को जाति उन्मूलन की दिशा में आगे बढ़ना चाहिए। यह तो एक सीढ़ी है, वंचित वर्गों के लिए। जब तक जातियां हैं, तब तक जाति व्यवस्था पीड़ित लोग रहेंगे और

[श्री प्रदीप टम्टा]

उनको रिजर्वेशन का अधिकार भी चाहिए होगा, लेकिन हमें इस अधिकार से आगे एक जाति विहीन समाज की रचना करनी है, जो बाबा साहेब डा. भीमराव अम्बेडकर का सपना था। सरकार के द्वारा ये जो बिल लाए गए हैं, मुझे इनका समर्थन करने में आज भी शंका हो रही है, क्योंकि आप संविधान के अनुच्छेद 338, 338(ए) के साथ 338(बी) जोड़ रहे हैं। 338(बी) जोड़ने के संबंध में माननीय मंत्री जी जो बता रहे थे, उसको मैं सुन रहा था। हम आखिर इसको क्यों ला रहे हैं? हम इसको इसलिए ला रहे हैं ताकि नेशनल बैकवर्ड कमीशन को भी उसी प्रकार से संवैधानिक दर्जा मिले, जिस प्रकार से नेशनल कमीशन फॉर शेड्यूल्ड कॉस्ट और नेशनल कमीशन फॉर शेड्यूल्ड ट्राइब्स को है। मैं अभी पुराने चेयरमैन साहब द्वारा दी गई रिपोर्ट को देख रहा था, जिसको मंत्री जी ने जरूर देखा होगा। यह नेशनल कमीशन फॉर शेड्यूल्ड कास्ट्स की जो recommendations हैं, उनको कोई नहीं मानता है, इस प्रकार से वह दंतविहीन है। जब सरकार इस बिल को लाई थी, तो इस आधार पर लाई थी कि नेशनल कमीशन फॉर शेड्यूल्ड कास्ट्स एक संवैधानिक संस्था होगी और यह एक मजबूत संस्था है और उसी सरकार ने इसके द्वारा दी गई recommendations को – माननीय मंत्री जी, अगर आपने 2015-16 की रिपोर्ट को देख लिया होता, जिसमें कहा गया है कि यह दंतविहीन है, नेशनल कमीशन फॉर शेड्यूल्ड कास्ट्स के इन तमाम रिपोर्ट्स को binding आधार मिलना चाहिए, मजबूत आधार मिलना चाहिए और अगर आप वह मजबूत आधार उस कमीशन को देते, तो मैं समझता हूं कि हम एक सार्थक दिशा की ओर बढ़ते। यही हाल इसके साथ भी होगा। आज हमने नेशनल बैकवर्ड कमीशन को भी 338(ए) के साथ 338(बी) में शामिल कर लिया, उसकी recommendations की भी वही स्थिति होगी, जो एससी कमीशन और एसटी कमीशन की है।

सर, इसमें जो शंका उत्पन्न हो रही है, जिसके बारे में सारे लोगों ने कहा है कि इसके माध्यम से कहीं स्टेट्स के अधिकारों का हनन तो नहीं होगा। राज्यों को जो बैकवर्ड क्लास को identify करने का अधिकार था, उस पर कहीं कुठाराघात तो नहीं है। ये कह रहे हैं कि नहीं, नहीं, इस बिल का उस पर कोई प्रभाव नहीं पड़ेगा, लेकिन मुझे ऐसा लगता है, क्योंकि जिस आर्टिकल के तहत आप इसको ला रहे हैं, आप संविधान के अनुच्छेद 341, 342 और 342 में 342(ए) जोड़ रहे हैं, जिसमें एससी, एसटी के लिए एक लिस्ट होती है, वह नेशनल लिस्ट होती है, वह राज्य की सरकारों के लिए भी मान्य है और केन्द्र सरकार के लिए भी मान्य है। वह लिस्ट केन्द्र सरकार की नौकरियों के लिए मान्य है और राज्य सरकारों की नौकरियों के लिए भी मान्य है, लेकिन बैकवर्ड क्लास के संदर्भ में जो पुराना नेशनल बैकवर्ड कमीशन था, वह राष्ट्रीय आधार पर लिस्ट को मंजूरी देता था और इसके लिए स्टेट्स का अपना अलग कमीशन होता था, इसलिए शंका जरूर होगी। आप संविधान के जिस भाग में, 341, 342, 342(ए) को जोड़ रहे हैं, वह एक लिस्ट की कल्पना करता है और इसलिए मंत्री जी जब जवाब दें, तो वे इस पर भी ध्यान दें कि राज्यों के जो अपने अधिकार हैं, राज्यों को बैकवर्ड क्लास की सूची बनाने का अधिकार है, वह अधिकार सुरक्षित रहे, क्योंकि यह सिर्फ बैकवर्ड कमीशन के मामले में है कि इसकी दो सूची हैं, केन्द्र की एक सूची है और राज्यों में अलग सूची है। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: It is okay. Your time is over. Now, there is no time left for your party. ...*(Interruptions)*...

श्री प्रदीप टम्टाः सर, अंत में मैं एक बात कहते हुए अपनी बात समाप्त करना चाहता हूँ। इसमें कोई नई बात नहीं हो रही है, इंदिरा साहनी के मामले में जो कमीशन बना था, उस कमीशन के आधार पर ही लिस्ट उनके अनुकूल थी। अब उसमें कमीशन का जो composition था, उस composition को आप बदल रहे हैं। वहां पर चेयरमैन, हाई कोर्ट या सुप्रीम कोर्ट के जज होते थे और यहां पर आप उसके बारे में एक्ट में प्रोविजन नहीं कर रहे हैं, आप इसको रूल्स एण्ड रेग्युलेशन में डाल रहे हैं, इसलिए हमें शंका हो रही है। कमीशन एक तरफ identify करता था, देश सुनता था, अब यह अधिकार पार्लियामेंट के माध्यम से सरकार अपने हाथ में ले रही है। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: Fine; okay. Sit down now.

श्री प्रदीप टम्टाः सर, गुजरात, उत्तर प्रदेश, महाराष्ट्र में बहुत सी जातियां ओबीसी में आना चाहती हैं। ...(**समय की घंटी**)... आप देश के अंदर ओबीसी जातियों के अधिकारों को छीनने का प्रश्न कर रहे हैं, मुझे इस बिल के पीछे यह भी मंशा लग रही है। जय हिन्द, जय भारत!

महोदय, मैं आपके माध्यम से केन्द्र सरकार और सभी माननीय सदस्यों से कहना चाहता हूं कि गहलोत साहब और भूपेन्द्र साहब काफी मेहनत करके इस विधेयक को सदन में लाए हैं। मैं इसके समर्थन में खड़ा हूं। इसके साथ-साथ, मैं अपनी बात को यहां जरूर रखना चाहूंगा। यह सदन पूरे देश के लिए कानून बनाता है और अधिकार देता है। हमारे यहां कास्ट सिस्टम की व्यवस्था है। यहां एक हाथ से मिलता है और दूसरे हाथ से छीन लिया जाता है। इस विषय पर अनेक माननीय सदस्यों ने बहुत विस्तार से बोला है, डी. राजा साहब ने बोला है, राम गोपाल जी ने बोला है, इसलिए मैं यहां उसके विस्तार में नहीं जाना चाहता हूं।

आजकल लोगों ने जिस रिज़र्वेशन की मांग की है, गहलोत साहब, किसी की आर्थिक स्थिति, जो शूद्र है, अति-शूद्र है, उससे बदल नहीं जाती, चाहे कुछ हो जाए। हमारा जो सुप्रीम कोर्ट है, मैं उसका सम्मान करता हूं, कभी-कभी वह बहुत अच्छा काम करता है, लेकिन जो आर्थिक आधार बनाया गया है, उसने तबाही कर दी है। हमारे 52 से 55 प्रतिशत बच्चों की, पास होने के बावजूद, मैंने इस बारे में प्रधान मंत्रीजी को लिखा है, मंत्री जी को भी लिखा है और DOPT को भी लिखा है, खोजबीन हो रही है कि उनकी आमदनी क्या है? राम गोपाल जी ने अभी जो बात कही, मैं उसके विस्तार में नहीं जाता। आपकी मजबूरी मैं समझता हूं कि ज्यादा समय नहीं है, लेकिन आपने जो कमीशन बनाए हैं, वे सब बिना दाँत के हैं, चाहे वह Scheduled Caste Commission हो, Scheduled Tribes Commission हो या Backward Classes Commission हो। कोई एक कदम नहीं चल पाया। यह बहुत जमा हुआ देश है, बड़ी कठिनाई से सरकता है। आपने जो क्रीमी-लेयर इसमें लगायी है, वह संविधान के साथ सबसे बड़ा अन्याय है। संविधान बनाने का हक हमारा है। आपने इसमें 6 लाख रुपए की सीमा रखी है, मैं आपसे क्या कहूँ? 52 से 55 प्रतिशत बच्चे, जो पास हो गए, आज खोजबीन हो रही है कि उनकी आमदनी क्या है?

मैं एक बात और कहना चाहता हूं। इस सदन में आप मालिक हैं, सदन में बैठे हैं। यहां कोई सरकार रही हो, लेकिन इसी परिसर में, Scheduled Castes Commission, Scheduled Tribes Commission या Backward Classes Commission होने के बावजूद, ठेके पर काम दिया जाता है,

[श्री प्रदीप टम्टा]

जबकि यहां कानून बनता है। यहां देश के सभी लोगों की निगाह लगी रहती है। Contract labour पर यहां लोग रखे जाते हैं। ठेकेदार यहां contract basis पर लेबर लगाए हुए है। सफाई वाले लोगों को 8,000 या 10,000 रुपए मिलते हैं। जो पानी पिला रहे हैं, उन्हें 8,000 रुपए मिलते हैं। यह सदन है। यह आपके अकेले का नहीं, कई वर्षों से, कई सरकारों के समय से यह सिलसिला शुरू हुआ है। जब यहां आप न्याय नहीं कर सकते - आप सारे देश से चुनकर आते हैं, तब भी यहां न्याय नहीं कर सकते, फिर हमें कहां न्याय मिलेगा, कैसे न्याय मिलेगा?

सुप्रीम कोर्ट, जो सब तरह के मामलों में न्याय करती है, उसके campus में भी जो employee लगता है, वहां कहीं reservation नहीं है। जहां न्याय मिलता है, वह न्यायालय भी reservation में क्रीमी लेयर लगाता है। अभी यहां छत्रपति शाहू महाराज का जिक्र किया गया। सामाजिक विषमता की लड़ाई की इतनी लंबी श्रृंखला है, मैं क्या बताऊं कि जाति की वजह से कितनी तबाही हुई है। आज चीन कितनी बुलंदी से बोल रहा है। वहां 95 परसेंट जातियां हैं, लेकिन वहां उनमें कोई फर्क नहीं है जबकि हमारे यहां एक लाख जातियां हैं। मैं उसके विस्तार में नहीं जाना चाहता। क्रीमी-लेयर को आप तत्काल खत्म करिए। ...(**समय की घंटी**)... मैं आपसे कहूं कि इस सदन में तो कम-से-कम, Parliament में जहां हम लोग बैठे हैं, ठेके पर मजदूर लगाने का काम खत्म होना चाहिए। यहां से पूरे देश में संदेश जाना चाहिए कि यह सदन कुछ आदर्शों पर चलता है। जब यहाँ से संदेश जाएगा, तो फिर वह सभी विभागों में जाएगा। सब जगह कांट्रैक्टस लेबरर्स लिए जा रहे हैं, सारे पब्लिक सेक्टर्स में लिए जा रहे हैं और सारे पब्लिक सेक्टर्स में आप disinvestmnet करते जा रहे हैं। आप बताइए कि उनमे रिज़र्वेशन का कहाँ मतलब है? यह जो कमीशन है, मैं इसके हक़ में हूँ। मैं यह मानता हूँ कि भूपेन्द्र जी ने इस पर काफी मेहनत की है। इससे संबंधित सेलेक्ट कमिटी के सदस्यों ने काफी मेहनत की है। दिग्विजय सिंह जी से लेकर हरिप्रसाद जी तक ने इसमें खूब पढ़कर मेहनत की है। उस कमिटी में राम गोपाल जी भी थे। मैंने इसमें ज्यादा कुछ सिफारिश नहीं की। मेरी आपके माध्यम से सरकार से यही विनती है कि अन्याय यहीं से खत्म कीजिए, यह क्रीमी लेयर खत्म कीजिए। यहाँ ठेके पर जो सफाई मजदूर हैं, उनके बारे में तो सोचिए! हम रोज़ वहाँ जाते हैं, क्या हमको दया नहीं आती? क्या है हमारा ह्रदय? हम देश भर के लोगों की तरफ से यहाँ बैठे हैं! यह जो पानी पिलाने वाला है, उसको 8,000 रुपये देते हैं। यहाँ तो ठीक कर लीजिए! मेरी सरकार से यही विनती है। इन्हीं शब्दों के साथ, मैं अपनी बात समाप्त करता हूँ। मैं आपका बहुत आभार मानता हूँ कि आपने मुझे दो मिनट का समय दिया, बहुत-बहुत शुक्रिया।

SHRI C. P. NARAYANAN (Kerala): Sir, earlier a speaker spoke about the difference between North and South. In the South there are two streams. One, the king or queen of the Southern States who had given initiatives. I am particularly speaking about this because in June, 1817 the Travancore queen took up the responsibility of educating the public and it is on that basis that, later on, the backward communities demanded that this right should be extended not only for the forward classes, but also for the backward classes. As mentioned earlier, Sri Narayana Guru, Ayyankali and others, other backward

sections, including Muslims and Christians, too had their own movements in Kerala and similarly in other South Indian States. Unfortunately, even though we had Arya Samaj in the North, for various reasons they were not allowed to have a large number of schools in various States in the North as we had in the South, and because of that this difference existed. Another thing is, in the Constitution it is said 'socially and educationally backward classes. Social backwardness is based on education. That is what Sri Narayana Guru and others said. Now, it is the backward communities and the women who are still segregated, who are still put back. So, when the Constitutionally authorised Commission starts functioning, they have to see to it that the women and the most backward, among the backward classes, are given enough prominence so that the reservation need not continue for all times. That is what the Constitution also says. If you have to ensure that, then we have to see to it that, over a time period, the most backward and the women are also given good education and they are made socially forward. We have given an amendment that in the Commission, among the five Members, we have to ensure that there is a woman, that there is a representative of the most backward communities and there is a representative of the minorities. Only if this is done can we ensure that this constitutionally-created Commission does what is expected of it, which the earlier NCBC was not able to do. Thank you.

श्री दिग्विजय सिंह (मध्य प्रदेश)ः माननीय उपसभापति महोदय, मैं बधाई देता हूं भूपेन्द्र यादव जी को, जो हमारे चेयरमैन, सेलेक्ट कमेटी थे और बधाई देता हूं माननीय मंत्री जी को, जिन्होंने पिछड़ा वर्ग आयोग को संवैधानिक दर्जा देने का निर्णय किया है। हम लोग भी चाहते थे, पर कर नहीं पाए, लेकिन हम चाहते थे, हमारी मंशा थी। मैं यह भी अनुरोध करना चाहता हूं कि माननीय श्री शरद यादव जीने जो बात कही है, वह बिल्कुल सही कही है। यह क्रीमी लेयर का कॉन्सेप्ट संविधान में है कहां - संविधान में नहीं है। केवल सुप्रीम कोर्ट के निर्णय से हम लोगों ने उसको स्वीकार कर लिया। आज उन्होंने ठीक कहा कि है चपरासी की आमदनी भी उसको क्रीमी लेयर के बाहर कर देती है। इसलिए आपने जो कहा, हम उसका पूरा समर्थन करते हैं। भूपेन्द्र यादव जी ने राजनीतिक भाषण दिया कि कांग्रेस ने कुछ नहीं किया। आपने क्या किया, श्रीमान? मैं आपसे कहना चाहता हूं, जब मंडल आयोग बना था, तो यहां उस समय के तत्कालीन मंत्री शरद यादव जी बैठे हैं, आडवाणी जी और अटल जी मंत्रिमंडल में इसका कितना विरोध करते थे, यह इनके साक्षी हैं। आडवाणी जी की रथयात्रा मंडल आयोग के बाद ही शुरू हुई। ...**(व्यवधान)**... मैं यह भी बताना चाहता हूं कि जो बयान आरक्षण के विरोध में आपके सर संघचालक जी का आया था। उसके बारे में हम आज तक स्पष्टीकरण नहीं मांग पाए। भूपेन्द्र यादव जी आप जरा बताएंगे कि आरक्षण का पुनर्वलोकन होना चाहिए, रिव्यू होना चाहिए, यह उन्होंने कहा था कि नहीं कहा था? ...**(व्यवधान)**... देखिए, महंत जी, आप राजनीतिक व्यक्ति नहीं हैं, आप महात्मा हैं, हम आपकी इज्जत करते हैं, सम्मान करते हैं, कहां गलत लोगों के बीच में फंसे हुए हैं। मैं आपसे अनुरोध करता हूं कि इसको राजनीतिक रंग मत दीजिए, हम इसका

[श्री दिग्विजय सिंह]

6.00 P.M.

भूरपूर समर्थन करते हैं, लेकिन साथ में आपने you have taken away the rights of the State Governments! This is becoming a practice with this Government. They are centralizing the entire governance in the hands of the PMO, not even with the Ministers. That is why we oppose this.

Sir, I would also like to say a few words on my amendments. I have not spoken about the amendments which I am going to move. But, I will take an opportunity to speak when I move my amendments.

SHRI RIPUN BORA (Assam): Sir, I fully support this Bill. But, before that, I wanted to highlight 3-4 issues and bring them to the notice of the hon. Minister.

First one is, there is a provision in the Bill for a periodic revision of the List. I ask: Why this periodic revision of the List is required? When you have classified a particular community as an OBC, why is it to be reviewed again and deleted from the List? Is it simply because he became rich or simply because he became educated or simply because his community became educated? So, I strongly feel, it is injustice. If a particular community is classified and notified as an OBC, it should not be reviewed or it should not be deleted. This is one.

The second one is, the Select Committee has recommended that out of five Members of NCBC one should be woman and one should be from minority community. But, the Bill is totally silent about this recommendation. So, I request the hon. Minister to do justice by bringing an amendment to include one woman and one from minority community in the Commission.

The third point is, simply amending the Constitution will serve no purpose. The sincerity of the Government in addressing problems of the OBCs has to be shown. Sir, the percentage of OBCs in the Central Government Group 'A', 'B' and 'C jobs in all 42 Ministries and Departments is only 19.53 per cent against the quota of 27 per cent.

So, this is great injustice. These three years of the Central Government have been against the OBCs. Is this their sincerity? That is why I would like to request the Government that after the passage of this Constitutional (Amendment) Bill, they should implement this in letter and spirit.

My last point is that it is no use of giving constitutional status to the NCBC because the Bill itself says that the NCBC would be consulted on all relevant policy issues. So, there would simply be 'consultation'. There is no binding on the Government to accept its recommendations. The recommendations of the NCBC must be binding on the Government. In the case of Indra Sawhney, the court had clearly stated in its judgement that the Government was bound to accept the recommendations of the Commission. The Government is bound to act on the recommendations of the Commission. But, in this Constitution (Amendment) Bill, there is no mention that the recommendations of the Commission would be binding on the Government. If there is no binding on the Government, then, what is the use of giving it a constitutional status?

My last point is that the Government has the power to include and exclude communities. So, the Government should ensure that no Government would misuse this provison for political purposes in the days to come. ...*(Time-bell rings)*... Just one last point, Sir.

MR. DEPUTY CHAIRMAN: How many last points would you make?

SHRI RIPUN BORA: There are proposed to be five members in the NCBC, to be appointed by the President. But, there should be a provision that the President would consult with the Leaders of Opposition of both the Houses while appointing these five members so that justice can be done. ...*(Time bell rings)*...

Thank you, Sir.

MR. DEPUTY CHAIRMAN: Okay. Now, Shrimati Chhaya Verma. You have three minutes.

श्रीमती छाया वर्मा (छत्तीसगढ़): उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद। मुझे राष्ट्रीय पिछड़ा वर्ग आयोग (निरसन) विधेयक, 2017 और संविधान (एक सौ तेइसवां संशोधन) विधेयक, 2017 पर बोलने का मौका दिया, इसके लिए मैं अपने पार्टी लीडर और भुवनेश्वर कालिता जी को धन्यवाददेना चाहूंगी। मुझे लच्छेदार भाषण देना नहीं आता है, लेकिन मैं सच्चाई को सीधे-सपाट तरीके से उजागर करना चाहूंगी। वर्ष 1931 की जनगणना में अपने 52 प्रतिशत आबादी पिछड़े वर्ग में घोषित की और 1978 में मंडल आयोग बना। उसी जनगणना के अनुसार मंडल आयोग ने भी घोषित किया कि पिछड़ों की आबादी 52 प्रतिशत है और आज भी पिछड़ों की आबादी 52 प्रतिशत है। क्या इतने वर्षों में पिछड़े वर्ग की आबादी नहीं बढ़ी होगी? ...(**व्यवधान**)...

उपसभापति महोदय, मैं सच्चाई बताना चाहूंगी कि अभी कुछ समय पहले पूरे भारत में NEET का एग्ज़ाम हुआ और उस NEET के एग्ज़ाम को IIT, IIM और मेडिकल के छात्रों ने क्वालिफाई किया।

[श्रीमती छाया वर्मा]

उस एग्ज़ाम में ओबीसी, अनुसूचित जाति और जनजाति को मिलाकर 49.50 प्रतिशत आरक्षण था और 50.50 प्रतिशत आरक्षण सामान्य वर्ग के लिए था।

उपसभापति महोदय, मैं आपके माध्यम से सरकार से पूछना चाहती हूं कि आपने आरक्षण किन्हें दिया, ओबीसी, अनुसूचित जाति और जनजाति को दिया या सामान्य वर्ग को दिया? अगर आपने इस नियम को लागू किया है, तो ओबीसी, अनुसूचित जाति और जनजाति के बच्चे आपको कभी माफ नहीं करेंगे। इस नियम के तहत पूरे भारत में पिछड़े वर्ग के 9,000 बच्चे मेडिकल में दाखिला लेने से वंचित रह गये। यह बहुत बड़ा नुकसान हमारे ओबीसी, अनुसूचित जाति और जनजाति के बच्चों को हुआ है और वे आपको कभी माफ नहीं करेंगे।

उपसभापति महोदय, मैं आपके माध्यम से इस सदन को बताना चाहूंगी कि इसमें क्या एक और नियम क्रीमी लेयर का आ गया है, जिसका कोई और सदस्यों ने जिक्र किया है। इस क्रीमी लेयर के नियम को या तो आप खत्म कर दीजिए या उस क्रीमी लेयर को सही तरीके से लागू करिए, तभी यह चल पाएगा अन्यथा ओबीसी, पिछड़े वर्ग के लोग उसका विरोध करेंगे।

उपसभापति महोदय, ओबीसी का आरक्षण 27 परसेंट है, वह हर राज्य में अलग-अलग है। हमारे छत्तीसगढ़ में तो 12 परसेंट ही ओबीसी को आरक्षण मिलता है। मैं बताना चाहूंगी कि अगर ऐसा ही आरक्षण रहेगा, तो ऐसे आरक्षण का कोई औचित्य नहीं है, इसका कोई मायना नहीं रह गया है। आपने ओबीसी कमीशन में केवल तीन सदस्य रखे हैं। मैं आपसे आग्रह करना चाहूंगी कि उसमें एक महिला सदस्य को रखिए और उसके नीचे एक और कमेटी बनाइए, जिसमें सभी राज्यों से एक-एक व्यक्ति को रखिए। क्योंकि हर राज्य में अलग-अलग नियम होते हैं और हर राज्य में जनगणना का आधार अलग-अलग होता है। इसलिए एक कमेटी बनाएं, जिस में हर राज्य के एक-एक व्यक्ति को रखा जाए। "पिछड़े-पिछड़े एक समान, हिंदू हो चाहे मुसलमान।" हम सब भाई-भाई हैं, एक साथ रहते हैं और सभी पिछड़े वर्ग के हैं। अंत में मैं यही कहना चाहूंगी कि आप नई जनगणना लागू करें और जिस प्रकार से अनुसूचित जाति/जनजाति के लोगों को विधान सभाओं में आरक्षण रहता है, राज्य सभा में अनुसूचित जाति/जनजाति के लोगों को आरक्षण रहता है, ठीक उसी तरह पूरे भारत की विधान सभाओं में ओ.बी.सी. के लोगों को भी आरक्षण मिलना चाहिए, तभी सही मायनों में उसका लाभ इस समुदाय को मिल पाएगा। सर, आरक्षण हमारा अधिकार है, आरक्षण संरक्षण है। हम आरक्षण लेकर भीख नहीं मांग रहे हैं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, no Viplove*ji*. Please don't interrupt.

श्रीमती छाया वर्मा: हम इस देश के नागरिक हैं। हमें आरक्षण चाहिए, हमें संरक्षण चाहिए। आपने बोलने का मौका दिया, धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you, Chhaya Verma*ji*. I thank every Member who has cooperated in the time management. Now, the hon. Minister.

श्री थावर चन्द गहलोत: धन्यवाद, उपसभापति महोदय। मुझे बहुत खुशी है कि इस संविधान

संशोधन विधेयक पर अभी तक 25 माननीय सदस्यों ने अपने विचार व्यक्त किए हैं और सभी ने इस का समर्थन किया है।

महोदय, सब से पहले बी.के. हरिप्रसाद जी ने विचार व्यक्त किए, उसके बाद भूपेन्द्र यादव जी, प्रो. राम गोपाल यादव जी ने..

श्री नरेश अग्रवालः आप सभी का नाम पढ़ेंगे तो बहुत समय लगेगा।

श्री थावर चन्द गहलोतः मैं आपसे सहमत हूं। सभी माननीय सदस्यों ने इस विधेयक का समर्थन किया है, इसके लिए मैं उनका आभार व्यक्त करता हूं और खुशी के साथ यह कह सकता हूं कि जो शंका-कुशंकाएं व्यक्त की गई थीं, वे निराधार हैं, सत्यता से परे है। यह विधेयक अच्छी नीयत से लाया गया है। भारतीय जनता पार्टी और एन.डी.ए. की सरकार आरक्षण की पक्षधर है और भविष्य में भी रहेगी। महोदय, एस.सी./एस.टी. और ओबीसी के आरक्षण का हम प्रारंभ से समर्थन करते हुए इस कार्य को आगे बढ़ाने का काम करते आए हैं। मैं एक नहीं बल्कि अनेक उदाहरण दे सकता हूं, परंतु फिर कुछ माननीय सदस्य इसे राजनीति से जोड़ने का प्रयास करेंगे और कुछ ने किया भी था, लेकिन मैं उस दिशा में जाना आवश्यक नहीं समझता हूं।

महोदय, संविधान में 4 प्रमुख संशोधन किए जा रहे हैं, एक संशोधन अनुच्छेद 338 का जो खंड10 है, जिस में ओ.बी.सी. वर्ग से संबंधित लोगों की शिकवा-शिकायतों को सुनने का अधिकार ओ.बी.सी. आयोग को नहीं था, यह एस.सी. आयोग को था, अब यह अधिकार आने वाले और बनने वाले ओ.बी.सी. आयोग को दिया जा रहा है। महोदय, 338 के अंतर्गत एस.सी. कमीशन का प्रावधान है, 338(ए) में एस.टी. कमीशन का प्रावधान है और अब 338(बी) में ओ.बी.सी. कमीशन के गठन का प्रावधान किया जा रहा है। एस.सी. कमीशन/एस.टी. कमीशन को पहले से संवैधानिक दर्जा है, उसी प्रकार का संवैधानिक दर्जा अब ओ.बी.सी. कमीशन को दिया जा रहा है। इस का सीधा-सीधा अर्थ यह है कि ठीक उसी प्रकार से जो अधिकार, कर्त्तव्य और सशक्ता एस.सी. और एस.टी. कमीशन को प्राप्त है, वही अधिकार इन्हें भी दिए जा रहे हैं। महोदय, आर्टिकल 341 और 342 में संबंधित वर्ग की जातियों को समाहित करने और हटाने के लिए प्रावधान किया गया है। आर्टिकल 342(क) में ओ.बी.सी. से संबंधित जातियों को भी उसी प्रकार की प्रक्रिया अपनाकर जोड़ने और घटाने का प्रावधान किया गया है। इसके साथ ही साथ आर्टिकल 366 में भिन्न-भिन्न प्रकार की परिभाषाएं दी गई हैं। इसके सब-क्लॉज 24 में SC वर्ग से संबंधित जातियों का उल्लेख है, सब-क्लॉज़ 25 में ST से संबंधित जातियों का उल्लेख है और अब हम एक नया आर्टिकल 26(ग) जोड़ रहे हैं। अब इसके आधार पर OBC की जातियों की परिभाषा का उल्लेख होगा। माननीय सदस्यों द्वारा यहां आशंका व्यक्त की गई कि वर्तमान में जो अधिकार राज्यों के आयोग को हैं, वे कम होंगे तथा संघीय ढांचे का हनन होगा, तो इस बारे में यह कहना है कि ऐस बिल्कुल नहीं है। आर्टिकल्स में या इन अनुच्छेदों में उनके अधिकारों को किसी भी प्रकार से कम करने की कहीं भी कोई व्यवस्था नहीं है। बहुत पहले से राज्यों ने अपने-अपने राज्य क्षेत्रों में OBC आयोग का गठन किया हुआ है। जब काका कालेलकर समिति बनी थी और जब उसकी रिपोर्ट आई थी, तो उस समय भी कई राज्यों ने इस प्रकार का गठन किया था। जो राज्य सूची होती है, वह OBC से संबंधित काम करती है, अधिसूचित करती है। उसके बाद 1993 में मंडल कमीशन की रिपोर्ट

[श्री थावर चन्द गहलोत]

के आधार पर भी अनेक राज्यों ने इस प्रकार के आयोग का गठन किया है। सुप्रीम कोर्ट ने भी 1992-93 में एक फैसला दिया था, उसको आधार बनाकर बहुत से राज्यों ने अपने-अपने राज्यों में OBC कमीशन का गठन किया था। आज की तारीख में लगभग 30-31 राज्यों ने इस प्रकार के आयोग का गठन किया हुआ है। मेरे पास इसकी सूची उपलब्ध है। जो OBC से संबंधित राज्यों की सूची है, उसमें जोड़ने और घटाने का उनका अधिकार है, वह बरकरार रहेगा तथा उसका किसी प्रकार का हनन नहीं होगा।

इसके साथ ही साथ आर्टिकल 15 व 16 की भावनाओं को देखते हुए, इन वर्गों से संबंधित हित संरक्षण की योजनाएं बनाने का और उससे संबंधित प्रावधान करने का जो अधिकार है, उस अधिकार का उपयोग भी राज्य सरकारों ने किया है, वह अधिकार ओ भी बरकरार है। हम न तो आर्टिकल 15 में कोई संशोधन कर रहे हैं और न ही 16 में कोई संशोधन कर रहे हैं। इसका सीधा-सीधा आशय यह है कि किसी प्रकार से राज्य के आयोग इस संविधान संशोधन के कारण प्रभावित नहीं होंगे। अधिकांश माननीय सदस्यों ने इस विषय पर शंका व्यक्त करते हुए अपने विचार व्यक्त किए हैं। मैं ईमानदारी के साथ यह स्पष्ट करना चाहता हूं कि राज्यों के आयोग अधिकार सम्पन्न हैं और भविष्य में भी रहेंगे। उनके साथ किसी भी प्रकार की छेड़-छाड़ करने की कोशिश नहीं होगी।

इसके साथ ही साथ यह भी आशंका व्यक्त की गई है कि राज्यों में जो OBC की लिस्ट है, उसको केन्द्र सरकार राष्ट्रीय आयोग के माध्यम से प्रभावित करने का प्रयास करेगी। इस संविधान संशोधन विधेयक में जिस प्रकार से SC/ST आयोग को अधिकार है, उसी प्रकार इस आयोग को भी अपनी कार्य-प्रणाली तय करने का अधिकार है। जब हम नियम बनाएंगे, तो हम उस समय इन शंकाओं को भी दूर करने का प्रयास करेंगे। किसी भी प्रकार से राज्यों के अधिकारों का हनन नहीं होगा और OBC वर्ग से संबंधित समुदाय के साथ या लोगों के साथ अन्याय नहीं होगा। हमारा सीधा-सीधा उद्देश्य यह है कि OBC वर्ग के लोगों के साथ प्रताड़ना की घटनाएं होती हैं, उनके साथ अन्याय होता है और उनकी समस्याओं को सुनने का पर्याप्त उपाय और अधिकार सम्पन्न संस्थान नहीं है। हम इस आयोग को अधिकार सम्पन्न बनाने का प्रयास कर रहे हैं, इसलिए किसी भी प्रकार की कोई गलतफहमी पालने की आवश्यकता नहीं है। अभी तक जो जातियाँ केंद्रीय सूची में हैं और राज्य की सूची में हैं, वे भी कहीं प्रभावित नहीं होंगी। वर्तमान में जो केन्द्रीय सूची है, वह प्रेसिडेंशियल ऑर्डर से नोटिफाईड होकर यथावत रहेगी, उसमें किसी प्रकार का हनन करने का या घटाने-बढ़ाने का, वर्तमान में जो परिस्थिति है, उसके आधार पर हम इस आयोग को कोई अधिकार नहीं दे रहे हैं। जो बहुत सारी आशंकाएं व्यक्त की गई हैं, मैं उनका ज्यादा से ज्यादा उत्तर देने की कोशिश करूंगा।

महोदय, Creamy layer की बात आई। मैं कहना चाहता हूं कि यह creamy layer हमने नया नहीं बनाया है, यह creamy layer लगभग पंद्रह साल पहले बना है। हर तीन साल बाद उसका रिव्यू होना चाहिए। यह 2013 में बना है, उससे पहले चार बार बना है। Creamy layer की धनराशि निर्धारण का भी एक फार्मूला है। यह फार्मूला है, मूल्य सूचकांक + ओबीसी वर्ग से संबंधित लोगों की आय। उसकी तुलनात्मक जानकारी प्राप्त करके उस आधार पर creamy layer की धनराशि का निर्धारण होता है। वर्तमान सरकार नरेन्द्र मोदी जी के नेतृत्व में इस पर गंभीरता से विचार कर रही है और प्रस्ताव ...(**व्यवधान**)...

श्री शरद यादवः मंत्री जी, यह जो निर्धारण है, यह भारत सरकार के चपरासी की तनख्वाह है और मैं आपसे विनती करना चाहता हूं कि यह पूरा ग़ैर संवैधानिक फैसला किया गया है। यह फैसला संविधान के खिलाफ है, इसलिए आप इसके लिए, यहाँ पर इतना तो कर सकते हैं कि इसको 25 लाख कर दीजिए, 50 लाख कर दीजिए। आपको कौन रोक रहा है? आप उनको क्यों रोकना चाहते हैं? यह आपके हाथ में है और यह बेकार में ही संविधान के खिलाफ काम हुआ है। आप तो जानते हैं कि कोई भी दलित हो, वह कितना ही मालदार हो, दलित कहलाता है, जबकि कोई बैकवर्ड है, तो उसकी जाँच के अनुसार उसको बैकवर्ड माना जाता है।

श्री थावर चन्द गहलोतः उपसभापति जी, यहाँ सामाजिक और आर्थिक दृष्टि से पिछड़े वर्ग की बात हो रही है। मैं फिर निवेदन करना चाहता हूँ कि ...(**व्यवधान**)...

श्री दिग्विजय सिंहः आर्थिक नहीं, शैक्षणिक और सामाजिक है। ...(**व्यवधान**)... आपने गलत बात कही है।

श्री थावर चन्द गहलोतः मुझ से पहले प्रो. राम गोपाल यादव जी ने कहा, और किसी ने कहा कि कटु सत्य कहना उचित नहीं ...(**व्यवधान**)... हर किसी के गले नहीं उतरता है। ...(**व्यवधान**)... परंतु हम इस बात को भली-भाँति जानते हैं कि अगर आज कोई कंगालपति है, तो वह कल करोड़पति भी हो सकता है और अगर आज कोई करोड़पति है तो वह कल कंगालपति भी हो सकता है। ...(**व्यवधान**)... पिछड़े वर्ग की यह परिभाषा, जो पहले से बनी हुई है, मैं उस आधार पर यह बात कर रहा हूं। जहाँ तक, कुछ माननीय सदस्यों ने कहा कि हम इसके विरोधी हैं, उस संदर्भ में मैं उन्हें बताना चाहता हूं कि मैंने पहले ही कहा है कि हम इसके विरोधी नहीं हैं। अगर हम इसके विरोधी होते, तो 1997 में, उस समय की सरकार ने, शायद श्री आई.के. गुजराल प्रधान मंत्री थे, सुप्रीम कोर्ट के निर्णय के तारतम्य पाँच कार्यालयीन आदेश जारी करके, अनुसूचित जाति और अनुसूचित जनजाति वर्ग से संबंधित आरक्षण संबंधी प्रावधानों को समाप्त कर दिया गया था। मैं खुशी के साथ, गर्व के साथ कहता हूं कि जब अटल बिहारी वाजपेयी जी देश के प्रधान मंत्री बने, तब हम सब सांसदों ने, SC/ST एसोसिएशन के सभी सांसदों ने मिलकर उनसे आग्रह किया था। उस समय संसदीय कार्य मंत्री श्री प्रमोद महाजन जी थे। उन्होंने उनको बुलाया, कार्मिक प्रशासनिक मंत्री वसुंधरा राजे जी थीं, उन्होंने उनको भी बुलाया और कहा किं अगर सविधान में संशोधन करना पड़े, तो करें, अगर कार्यालयीन आदेश को कार्यालयीन आदेश के माध्यम से निरस्त किया जा सकता है, तो करें। इसके पश्चात, बाद में 3 संविधान संशोधन करके आरक्षण संबंधी उन प्रावधानों को बहाल किया गया था। ...(**व्यवधान**)...

श्री सीताराम येचुरीः मंत्री महोदय, मेरा आपसे एक निवेदन है कि आप इतिहास में न जाएं, तो बेहतर होगा। देखिए, जब मंडल आया तो कमंडल शुरू हुआ। मंत्री जी, वह भी हुआ। अब अगर आप यह बताइएगा कि कौन-से मंत्री ने क्या, कौन-से मुख्य मंत्री ने क्या किया - आप यहाँ पर यह सब न लाएं। यहाँ पर एक विधेयक लाया गया है, जिसको पारित करना है। मंडल के लिंए कमडल आया, अब आप आरक्षण ला रहे हो, अब कौन-सा कमंडल निकलेगा, कहाँ से क्या निकलेगा? हम इन सब बातों में क्यों जाएं? ...(**व्यवधान**)... इसलिए आप इसमें न जाएं।

श्री थावन चन्द गहलोतः मैं आपकी बात से पूरी तरह सहमत हूँ, लेकिन कुछ ऐसे विषय आए थे, इसीलिए मैंने यह सब देने की कोशिश की थी। मैं संविधान संशोधन बिल के संबंध में ही बात करना चाहूँगा, इससे ज्यादा इधर-उधर कुछ नहीं कहूँगा।

एक शंका यह व्यक्त की गई कि राज्य के जो आयोग हैं, उन्होंने कुछ प्रस्ताव किए और केन्द्र सरकार ने उनको implement नहीं किया तो मैं यह बताना चाहूँगा कि जिन-जिन राज्यों ने कुछ प्रस्ताव किए थे, चाहे वह राजस्थान हो या अन्य प्रदेश हों, उनके प्रस्तावों पर सुप्रीम कोर्ट में केसेज़ चल रहे हैं और वे विचाराधीन हैं। जब ये सारे केसेज़ वहाँ से समाप्त हो जाएँगे, तो राज्य सरकार हमारे पास प्रस्ताव भेजेगी और हम उन प्रस्तावों को यह जो आयेग बनने वाला है, उसमें भेजेंगे। उसके बाद आयोग जैसा प्रतिवेदन देगा, उस पर सरकार निर्णय करके इस संसद के सामने ही आएगी। संसद के सामने आने के बाद, संसद जो निर्णय करेगी, वही देश में या उन पर लागू किया जाएगा। जहाँ तक संविधान संशोधन विधेयक की बात है, उसके बारे मैंने सब स्पष्ट कर दिया है।

एक विषय यह आया कि हम इस पर राज्य सरकार से सहमति क्यों नहीं लेते हैं? मैं निवेदन करना चाहता हूँ कि एससी-एसटी आयोग में जो परिभाषा आर्टिकल 341 और 342 में, जाति को जोड़ने के लिए और घटाने के लिए उल्लिखित है, वही की वही परिभाषा हमने यहाँ भी रखी है। मैं यह निवेदन करना चाहता हूँ कि शंका करने की आवश्यकता नहीं है। आर्टिकल 74 केन्द्र सरकार की functioning के बारे में कही है कि भारत के राष्ट्रपति जी को सहायता और सलाह देने के लिए भारत सरकार है और वह जिम्मेदार है और जब भारत सरकार राष्ट्रपति जी को कोई सलाह देती है, उसी पर वे निर्णय करते हैं। ठीक उसी प्रकार से, आर्टिकल 163, जो राज्य मंत्रिमंडल के अधिकारों और कर्तव्यों को दर्शाती है, उसमें यह प्रावधान है कि राज्य की सरकार राज्यपाल को सलाह देने के लिए, सहायता देने के लिए और परामर्श देने के लिए अधिकार प्राप्त है और वह जैसी राय देती है, वैसा ही राज्यपाल करेगा। यही पद्धति एससी आयोग और एसटी आयोग पर भी लागू है। यह मान कर चलिए कि हम राज्य सरकार के अधिकारों में किसी प्रकार का कोई अतिक्रमण नहीं करना चाह रहे हैं और न किसी प्रकार से संघीय ढाँचे को प्रभावित करने का प्रयास कर रहे हैं। राज्य सरकार जो सहमति राज्यपाल को देगी, उसी सहमति के आधार पर राज्यपाल हमें राय देंगे और उस पर हम आगे कार्रवाई करेंगे।

मैं सोचता हूँ कि जो बातें मैंने बताई हैं, वे पर्याप्त हैं। अगर किसी और की इस संबंध में कोई शंका-कुशंका है, तो मैं उसका भी समाधान करने के लिए, आपकी अनुमति होगी, तो तत्पर हूँ, नहीं तो बहतु सारे माननीय सदस्यों ने जो बातें कही थीं, उन सबका मैं उत्तर देने लगूँगा तो येचुरी साहब ने जो कहा है, फिर वह विषयांतर होगा और मैं विषयांतर करने की बजाय यह कहूँगा कि यह ऐतिहासिक निर्णय सरकार ने लिया है। इस ऐतिहासिक निर्णय को सदन पारित करे, यह मैं निवेदन करता हूँ, प्रार्थना करता हूँ।

SHRI B.K. HARIPRASAD: Sir, I want to seek one clarification. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: The Minister has clarified everything. I would say, he has replied with full clarity and most of the concerns have been addressed. *...(Interruptions)...*

SHRI B.K. HARIPRASAD: Sir, only one clarification. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What is your point? ...*(Interruptions)*...

SHRI B.K. HARIPRASAD: Sir, the Bill No.70, the National Commission for Backward Classes (Repeal) Bill says that the 1993 Act has been repealed. That means that the National Commission for Backward Classes and the State Commission for Backward Classes are redundant. So, what is the position of these Commissions at the State level? He says that it stays as it is, but, at the same time, it is being repealed. There is a confusion. He should clarify it.

श्री उपसभापतिः मंत्री साहब, अगर इस सम्बन्ध में कुछ confusion है, तो आप उसका reply दे दीजिए।

श्री थावर चन्द गहलोतः सर, मैंने प्रारम्भ में ही बताया कि वे आयोग यथावत रहेंगे, उनके अधिकार यथावत सुरक्षित हैं।

श्री उपसभापतिः ठीक है, हो गया। ...(**व्यवधान**)...

श्री थावर चन्द गहलोतः 1993 का जो अधिनियम है, केवल वह अधिनियम निरस्त किया जा रहा है। उस अधिनियम में उनके अधिकारों के हनन का कोई प्रावधान नहीं था। केवल 1993 का जो अधिनियम है, वही निरसित करने का प्रस्ताव है और इससे ज्यादा कुछ नहीं है।

MR. DEPUTY CHAIRMAN: The question is:

That the Bill further to amend the Constitution of India, as passed by Lok Sabha and as reported by the Select Committee of Rajya Sabha, be taken into consideration.

Now, hon. Members, under Article 368 of the Constitution, the motion will be have to be adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting. Therefore, I have to call for division. Let lobbies be cleared.

Now, Secretary-General will explain the voting procedure.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India, as passed by Lok Sabha, and as reported by the Select Committee of Rajya Sabha, be taken into consideration."

The House divided.

Ayes:129
Noes: Nil

AYES-129

Acharya, Shri Prasanna
Agrawal, Shri Naresh
Anand Sharma, Shri
Antony, Shri A.K.
Arjunan, Shri K. R.
Ashok Siddharth, Shri
Azad, Shri Ghulam Nabi
Bachchan, Shrimati Jaya
Bandyopadhyay, Shri D.
Banerjee, Shri Ritabrata
Batra, Shri Shadi Lal
Biswal, Shri Ranjib
Bora, Shri Ripun
Budania, Shri Narendra
Chavan, Shrimati Vandana
Chhatrapati, Shri Sambhaji
Chidambaram, Shri P.
Chowdhury, Prof. Jogen
Chowdhury, Shrimati Renuka
Dalwai, Shri Husain
Dasgupta, Shri Swapan
Desai, Shri Anil
Dudi, Shri Ram Narain
Dullo, Shri Shamsher Singh
Dungarpur, Shri Harshvardhan Singh
Dwivedi, Shri Janardan
Elangovan, Shri T. K. S.
Fernandes, Shri Oscar
Ganesan, Shri La.
Ganguly, Shrimati Roopa
Gehlot, Shri Thaawar Chand
Gohel, Shri Chunibhai Kanjibhai
Gokulakrishnan, Shri N.
Gowda, Prof. M. V. Rajeev
Hariprasad, Shri B. K.
Hashmi, Shri Parvez
Jain, Shri Meghraj
Jaitley, Shri Arun
Jatiya, Dr. Satyanarayan
Javadekar, Shri Prakash
Jha, Shri Prabhat
Judev, Shri Ranvijay Singh
Kalita, Shri Bhubaneswar
Karan Singh, Dr.
Kashyap, Shri Ram Kumar
Khan, Shri Javed Ali
Khan, Shri K. Rahman
Khan, Shri Mohd. Ali
Kore, Dr. Prabhakar
Mahatme, Dr. Vikas
Mahra, Shri Mahendra Singh
Malik, Shri Shwait
Mandaviya, Shri Mansukh L.
Manhas, Shri Shamsher Singh
Mistry, Shri Madhusudan
Mukut Mithi, Shri
Muthukaruppan, Shri S.
Nadda, Shri Jagat Prakash
Nanda, Shri Kiranmay
Naqvi, Shri Mukhtar Abbas
Narayanan, Shri C. P.
Navaneethakrishnan, Shri A.
Nekkanti, Shri Bhaskar Rao

Netam, Shri Ram Vichar
Nishad, Shri Vishambhar Prasad
Panchariya, Shri Narayan Lal
Pandya, Shri Dilipbhai
Patil, Shri Basawaraj
Patil, Shrimati Rajani
Poddar, Shri Mahesh
Prabhu, Shri Suresh
Punia, Shri P. L.
Ragesh, Shri K. K.
Raja, Shri D.
Rajaram, Shri
Ramamurthy, Shri K. C.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rangasayee Ramakrishna, Shri
Rao, Dr. K.V.P. Ramachandra
Rapolu, Shri Ananda Bhaskar
Ravi, Shri Vayalar
Reddy, Dr. T. Subbarami
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Sable, Shri Amar Shankar
Sancheti, Shri Ajay
Sasikala Pushpa, Shrimati
Seetharama Lakshmi, Shrimati Thota
Selvaraj, Shri A. K.
Sen, Shri Tapan Kumar
Seth, Shri Sanjay
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Shukla, Shri Shiv Pratap
Sibal, Shri Kapil
Singh, Chaudhary Birender
Singh, Shri Digvijaya
Singh, Shri Gopal Narayan
Singh, Shri K. Bhabananda
Singh, Dr. Manmohan
Singh, Shri Veer
Sinh, Dr. Sanjay
Sinha, Shri R. K.
Siva, Shri Tiruchi
Somaprasad, Shri K.
Soni, Shrimati Ambika
Suresh Gopi, Shri
Syiem, Shrimati Wansuk
Tamta, Shri Pradeep
Tendulkar, Shri Vinay Dinu
Thakur, Shri Ram Nath
Thakur, Shrimati Viplove
Tirkey, Shri Dilip Kumar
Tiwari, Shri Alok
Tiwari, Shri Pramod
Tlau, Shri Ronald Sapa
Tundiya, Mahant Shambhuprasadji
Vadodia, Shri Lal Sinh
Vegad, Shri Shankarbhai N.
Verma, Shrimati Chhaya
Verma, Shri Ramkumar
Verma, Shri Ravi Prakash
Vijila Sathyananth, Shrimati
Vora, Shri Motilal
Yadav, Shri Bhupender
Yadav, Prof. Ram Gopal
Yadav, Shri Sharad
Yechury, Shri Sitaram

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

The question is:

That Clause 2 stands part of the Bill.

The House divided.

Ayes: 129
Noes: Nil

AYES - 129

Acharya, Shri Prasanna
Agrawal, Shri Naresh
Anand Sharma, Shri
Antony, Shri A.K.
Arjunan, Shri K. R.
Ashok Siddharth, Shri
Azad, Shri Ghulam Nabi
Bachchan, Shrimati Jaya
Bandyopadhyay, Shri D.
Banerjee, Shri Ritabrata
Batra, Shri Shadi Lal
Biswal, Shri Ranjib
Bora, Shri Ripun
Budania, Shri Narendra
Chavan, Shrimati Vandana
Chhatrapati, Shri Sambhaji
Chidambaram, Shri P.
Chowdhury, Prof. Jogen
Chowdhury, Shrimati Renuka
Dalwai, Shri Husain
Dasgupta, Shri Swapan
Desai, Shri Anil
Dudi, Shri Ram Narain
Dullo, Shri Shamsher Singh
Dungarpur, Shri Harshvardhan Singh
Dwivedi, Shri Janardan
Elangovan, Shri T. K. S.
Fernandes, Shri Oscar
Ganesan, Shri La.
Ganguly, Shrimati Roopa
Gehlot, Shri Thaawar Chand
Gohel, Shri Chunibhai Kanjibhai
Gokulakrishnan, Shri N.
Gowda, Prof. M. V. Rajeev
Hariprasad, Shri B. K.
Hashmi, Shri Parvez
Jain, Shri Meghraj
Jaitley, Shri Arun
Jatiya, Dr. Satyanarayan
Javadekar, Shri Prakash
Jha, Shri Prabhat
Judev, Shri Ranvijay Singh
Kalita, Shri Bhubaneswar
Karan Singh, Dr.
Kashyap, Shri Ram Kumar

Khan, Shri Javed Ali
Khan, Shri K. Rahman
Khan, Shri Mohd. Ali
Kore, Dr. Prabhakar
Mahatme, Dr. Vikas
Mahra, Shri Mahendra Singh
Malik, Shri Shwait
Mandaviya, Shri Mansukh L.
Manhas, Shri Shamsher Singh
Mistry, Shri Madhusudan
Mukut Mithi, Shri
Muthukaruppan, Shri S.
Nadda, Shri Jagat Prakash
Nanda, Shri Kiranmay
Naqvi, Shri Mukhtar Abbas
Narayanan, Shri C. P.
Navaneethakrishnan, Shri A.
Nekkanti, Shri Bhaskar Rao
Netam, Shri Ram Vichar
Nishad, Shri Vishambhar Prasad
Panchariya, Shri Narayan Lal
Pandya, Shri Dilipbhai
Patil, Shri Basawaraj
Patil, Shrimati Rajani
Poddar, Shri Mahesh
Prabhu, Shri Suresh
Punia, Shri P. L.
Ragesh, Shri K. K.
Raja, Shri D.
Rajaram, Shri
Ramamurthy, Shri K. C.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rangasayee Ramakrishna, Shri
Rao, Dr. K.V.P. Ramachandra
Rapolu, Shri Ananda Bhaskar
Ravi, Shri Vayalar
Reddy, Dr. T. Subbarami
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Sable, Shri Amar Shankar
Sahasrabuddhe, Dr. Vinay P.
Sancheti, Shri Ajay
Sasikala Pushpa, Shrimati
Seetharama Lakshmi, Shrimati Thota
Selvaraj, Shri A. K.
Sen, Shri Tapan Kumar
Seth, Shri Sanjay
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Shukla, Shri Shiv Pratap
Sibal, Shri Kapil
Singh, Chaudhary Birender
Singh, Shri Digvijaya
Singh, Shri Gopal Narayan
Singh, Shri K. Bhabananda
Singh, Dr. Manmohan
Singh, Shri Veer
Sinh, Dr. Sanjay
Sinha, Shri R. K.
Siva, Shri Tiruchi
Somaprasad, Shri K.
Soni, Shrimati Ambika
Suresh Gopi, Shri
Syiem, Shrimati Wansuk
Tamta, Shri Pradeep

Thakur, Shri Ram Nath

Thakur, Shrimati Viplove

Tirkey, Shri Dilip Kumar

Tiwari, Shri Alok

Tiwari, Shri Pramod

Tlau, Shri Ronald Sapa

Tundiya, Mahant Shambhuprasadji

Vadodia, Shri Lal Sinh

Vegad, Shri Shankarbhai N.

Verma, Shrimati Chhaya

Verma, Shri Ramkumar

Verma, Shri Ravi Prakash

Vijila Sathyananth, Shrimati

Vora, Shri Motilal

Yadav, Shri Bhupender

Yadav, Prof. Ram Gopal

Yadav, Shri Sharad

Yechury, Shri Sitaram

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

Clause 3 - National Commission for Backward Clases

MR. DEPUTY CHAIRMAN: Now, let us proceed. In clause 3, there are 30 Amendments — Amendment (Nos.1 to 5) by Dr. T. Subbarami Reddy; Amendment (Nos. 7 to 11) by Shri Ripun Bora; Amendment (Nos.12 to 19) by Shri Husain Dalwai; Amendments (Nos.22 to 24) by Shri B.K. Hariprasad; Amendment (Nos.26 to 30) by Shri Digvijaya Singh, Shri B.K. Hariprasad and Shri Husain Dalwai; and Amendment (No.33) by Shrimati Kanimozhi. Amendment (Nos. 34 to 36) by Shri T.K. Rangarajan and Shri CP. Narayanan. Now, I will take up these Amendments one by one. The first is Amendment (Nos. 1 to 5) by Dr. T. Subbarami Reddy. Are you moving the Amendments?

DR. T. SUBBARAMI REDDY: Before that, I would like to say that the Commission is called the National Commission for Backward Classes.

MR. DEPUTY CHAIRMAN: Are you moving the Amendments or not?

DR. T. SUBBARAMI REDDY: First, I would like to say about the Amendments. The Commission is called the National Commission for Backward Classes constituted under the National Commission for Backward Classes Act, 1993 on the orders of the Supreme Court. Hence, it will remain a statutory Commission. Now, hon. Minister, by

repealing this Act of 1993 and giving a Constitutional backing to this Commission, is making a distinction with the earlier Commission. I am proposing a National Constitutional Commission for Backward Classes.

MR. DEPUTY CHAIRMAN: You say whether you move it or not.

DR. T. SUBBARAMI REDDY: If the Minister agrees, I will not move.

MR. DEPUTY CHAIRMAN: If you say that, what will I do? That is conditional. Either you have to say that you move or you have to say that you don't move. If the Minister wants to react, I have no problem. Mr. Minister, do you want to say something?

श्री थावर चन्द गहलोतः सर, मैं डा. टी. सुब्बारामी रेड्डी साहब से निवेदन करना चाहता हूँ किं संविधान के प्रावधान के अनुसार एससी आयोग का नाम राष्ट्रीय अनुसूचित जाति आयोग और एसटी आयोग का नाम राष्ट्रीय अनुसूचित जनजाति आयोग है और उसी के आधार मान करके इसका नाम राष्ट्रीय पिछड़ा वर्ग आयोग रखा गया है। इसमें किसी प्रकार की शंका-कुशंका की आवश्यकता नहीं है, इसलिए मैं संग्रह करता हूँ कि संवैधानिक प्रावधानों का सम्मान करते हुए आप इसे वापस ले लें।

MR. DEPUTY CHAIRMAN: So, Dr. Subbarami Reddy, you are not moving your Amendments.

DR. T. SUBBARAMI REDDY: I am not moving.

MR. DEPUTY CHAIRMAN: Okay, the Amendment is not moved. Now, Amendment (Nos.7 to 11) by Shri Ripun Bora. Are you moving the Amendments?

SHRI RIPUN BORA: Sir, I am satisfied with the reply of the Minister. So, I am not moving.

MR. DEPUTY CHAIRMAN: All right, amendments are not moved. Now, Amendment (Nos.12 to 19) by Shri Husain Dalwai. Are you moving the Amendments? ....*(Interruptions)*...

SHRI HUSAIN DALWAI: I am not moving the Amendments.

MR. DEPUTY CHAIRMAN: All right, Amendments are not moved. Now, Amendment (Nos.22 to 24) by Shri B.K. Hariprasad. Are you moving the Amendments?

SHRI B.K. HARIPRASAD: Sir, I have jointly moved some Amendments with Shri Digvijaya Singh and Shri Husain Dalwai. But, I am not moving these Amendments.

MR. DEPUTY CHAIRMAN: Okay, he has not moved these Amendments.

[Mr. Deputy Chairman]

Now, Amendment (Nos. 26 to 30) by Shri Digvijaya Singh, Shri B.K. Hariprasad and Shri Husain Dalwai.

SHRI DIGVIJAYA SINGH: Sir, we are moving Amendment (Nos.27, 28, 29, 30). We are not moving Amendment No.26.

MR. DEPUTY CHAIRMAN: All right, Amendment No.26 not moved. I shall now put Amendment (Nos.27, 28, 29 and 30) moved by Shri Digvijaya Singh, Shri B.K. Hariprasad and Shri Husain Dalwai to vote.

SHRI DIGVIJAYA SINGH: Sir, I want to say something on the Amendments. It is my right.

MR. DEPUTY CHAIRMAN: Okay, I never refused you.

SHRI DIGVIJAYA SINGH: Sir, I am moving the Amendment No.27 to increase the number of members from three to five because OBCs constitute almost more than 50 per cent of the population of this country. Therefore, the number of Members in this Commission should be, at least, five, and, at least, one of them should be a woman and one of them should be from minorities. This Amendment is needed, Sir. And, Sir, they should be from the OBC. Otherwise, in this Constitutional Amendment, there is no provision that all the Members should be from the OBC.

Therefore, I move that this Amendment that they should be from backward classes. Increase their number from three to five, and, one of them should be a woman, one of them should be from minority community.

So, I am moving Amendment no. 27.

MR. DEPUTY CHAIRMAN: So, you are moving Amendment nos. 27, 28, 29 and 30.

SHRI DIGVIJAYA SINGH: Sir, Amendment no. 28 is to protect the rights of the States.

MR. DEPUTY CHAIRMAN: Are you moving that?

SHRI DIGVIJAYA SINGH: This is the Council of States. We have to protect the rights of the States. The State recommendations should be binding on the Government,

and, if they do not want to go by that, there should be a clear cut written order as to why they are not agreeing.

MR. DEPUTY CHAIRMAN: So, you are moving that also.

SHRI DIGVIJAYA SINGH: Yes, Sir. I am moving.

MR. DEPUTY CHAIRMAN: What about Amendment no. 29?

SHRI DIGVIJAYA SINGH: Sir, let me say regarding Amendment no. 29. In the SC/ST Commission, the provision is to participate and advise. That has not been kept in this because the argument is that they have incorporated the total SC/ST Commission into this. But, in this, they have not incorporated the words, "to advise or to participate..."

MR. DEPUTY CHAIRMAN: That means you are moving.

SHRI DIGVIJAYA SINGH: Yes. Sir, I am moving four Amendments. *...(Interruptions)...*

SHRI DIGVIJAYA SINGH (MADHYA PRADESH): Sir, I move:

27. That at page 2, line 5, for the words "three other Members", the words "five other Members belonging to Backward Classes of which one shall be a woman and one at least shall be from minority community" be *substituted.*

28. That at page 2, after line 11, the following be inserted, namely:

"(a) to examine the draft list of socially and educationally backward classes to be submitted to the President for public notification under article 342A(1) and tender such advice to the Central Government as it deems appropriate which shall ordinarily be binding on the Central Government;

Provided that if the Central Government does not agree with the advice of the Commission, its shall record its reasons in writing and submit such reason along with the draft list to the President;

(b) to examine and advise the Central Government on the requests of inclusion or exclusion from the list of socially and educationally backward classes for the purposes of enabling the Parliament to amend this list under article 342A(2) and to hear complaints of over-inclusion and under-inclusion

[Shri Digvijaya Singh]

of any backward classes in such list and tender such advice to the Central Government as it deems appropriate which shall ordinarily be binding on the Central Government;

Provided that if the Central Government does not agree with the advice of the Commission, its shall record its reasons in writing and place the same before both the Houses of Parliament."

29. That at page 2, line 18, for the words "to advise on", the words "to participate and advise on the planning process for" be *substituted.*

30. That at page 3, line 13, after the words "backward classes", the words "and the National Backward Classes Commission shall consult the State Government (or any State specific issues" be *inserted.*

MR. DEPUTY CHAIRMAN: So, Mr. Digvijaya Singh has moved Amendment nos. 27, 28, 29 and 30th. Please sit down. Only Amendment no. 26, he has not moved. I hope Shri B.K. Hariprasad and Shri Husain Dalwai concur with that. Amendment Nos. 27, 28, 29 and 30 are moved. I am going to put all these together to vote. I shall put the Amendments moved by Shri Digvijaya Singh to vote.

SHRI DIGVIJAYA SINGH: Sir, I want division.

SHRI K. RAHMAN KHAN (Karnataka): In any case, there has to be a division.

MR. DEPUTY CHAIRMAN: All right. Are you insisting? ...*(Interruptions)*... Do you want to say something?

श्री थावर चन्द गहलोतः सर, मैं माननीय दिग्विजय सिंह जी, माननीय बी.के. हरिप्रसाद जी और माननीय हुसैन दलवई साहब से निवेदन करना चाहता हूं कि आप जो संशोधन लाए हैं, इस सम्बन्ध में मैंने पहले विस्तार से बताया है। मैं आपसे निवेदन करना चाहूंगा कि जहाँ तक सदस्यों की संख्या का सवाल है और उसमें एक महिला सदस्य के होने का प्रश्न है, नियम बनाते समय हम इस प्रकार की बात का ध्यान रखेंगे। ...**(व्यवधान)**... जहाँ तक राज्यपाल की राय का सवाल है, वह तो राज्य सरकार की राय ही होगी। इसलिए अगर वे इसको स्वीकार कर लें और अपने संशोधन वापस ले लें, तो कृपा होगी।

MR. DEPUTY CHAIRMAN: What I want to know is that on the basis of the assurance given by the Minister. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: No. They are *jumla-politics* people. We cannot be assured by them. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, the point is that I am not... ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, please understand it procedurally. No assurance can be given after the voting has begun.

MR. DEPUTY CHAIRMAN: On an amendment, it is possible. ...*(Interruptions)*... On amendment, an assurance can be given.

SHRI SITARAM YECHURY: Sir, you have moved. He has asked for a Division. After that, an assurance does not happen. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What I am saying is only that ...*(Interruptions)*... I did not say, 'division'. ...*(Interruptions)*... I did not say, 'division'.

SHRI SITARAM YECHURY: Sir, 'division' has been asked for. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: He asked for it. ...*(Interruptions)*... Yechury ji, please. ...*(Interruptions)*... Let us be clear. He asked for division. I did not announce division. I did not. In the meantime, because the Minister has a right to reply, he replied. ...*(Interruptions)*... He gave an assurance. On the basis of that assurance, if the Members withdraw the amendment, I will not... ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Division, Sir.

MR. DEPUTY CHAIRMAN: You want division. You are insisting on division. Okay. Then, I have no other option. I shall now put the Amendments (Nos.27 to 30) moved by Digvijaya Singh, Shri B.K. Hariprasad and Shri Husain Dalwai, to vote. Division.

The House divided.

MR. DEPUTY CHAIRMAN: I will explain. It is very simple. It is very clear. For the amendments, only a simple majority is required. So, the Amendments will be carried. After that, the clause will be an amended clause. For that amended Clause, all of you should vote together. Then only, the Bill can be passed. Otherwise, the Bill will collapse. I am explaining the position.

SHRI NARESH AGRAWAL: How will the Bill collapse?

MR. DEPUTY CHAIRMAN: Because you are not getting two-thirds majority. See, for the amended clause, all of you should vote. That means, both sides should vote.

SHRI P. CHIDAMBARAM (Maharashtra): Sir, the House has carried the Amendments. Now, the Clause, as amended, has to be voted upon. The ruling side, The treasury Benches, must respect the decision of the House and carry the Clause as amended. The House has voted for the Amendments.

MR. DEPUTY CHAIRMAN: Yes, that is the only way. You are correct. The Chair is also to facilitate the matter. The Chair is also to see that the Bill is passed. So, the position I am explaining. ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: Sir, I have one more thing to say.

MR. DEPUTY CHAIRMAN: You are fully correct. I agree. ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: Sir, I have one more thing to say. It is true that the Government did not support the Amendments. But the Amendments are not something which destroy the Bill; the Amendments are something which strengthen the Bill, add to the Bill. So, let the Government accept the fact that the House has amended this Clause and support the Amendments.

MR. DEPUTY CHAIRMAN: In any case, I have to put it for vote because we have already started. ...*(Interruptions)*... The point is I have already started the process. So, I am on the process.

THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): Sir, the position is very clear. The Amendments have been approved by a simple majority.

MR. DEPUTY CHAIRMAN: Yes, that is enough.

SHRI ARUN JAITLEY: Now, the Chair is right that the provision, as amended, will have to be put to vote. Now, the provision, as amended, has to be then carried by, at least, two-thirds majority, for which the parties will have to change their position from the position which is otherwise indicated in the voting pattern. ...*(Interruptions)*... Now, in case, that doesn't happen, then this provision, this part of the Bill itself, will be a vacuum because neither of the two viewpoints is supported by two-thirds majority. Now, obviously, the Parliament can't create a vacuum, and, therefore, my request would be that

if it is possible, even during the course of the voting, to adjourn for a few minutes. We will try and work out some solution so that we won't. ...*(Interruptions)*... All right, if that is the insistence, if they want the OBC reservation to fail, let them do so. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, the position is. ...*(Interruptions)*...

SHRI KAPIL SIBAL (Uttar Pradesh): Sir, allow me to say something. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will allow. ...*(Interruptions)*... Yes, Mr. Kapil Sibal, what are you saying? ...*(Interruptions)*... I allowed Mr. Kapil Sibal. After that, I will allow you. ...*(Interruptions)*... Yes, Mr. Kapil Sibal, give a solution.

SHRI KAPIL SIBAL: The Amendment is for providing representatives of the OBCs in the entire Commission. How can the Government oppose that? Why are you opposing it? Do you not want a minority representation? Do you not want women's representation? ...*(Interruptions)*...

SHRI ARUN JAITLEY: We have a separate Women's Commission; we have a separate Minorities Commission. ...*(Interruptions)*... Why are you integrating those provisions into this? ...*(Interruptions)*...

SHRI KAPIL SIBAL: Why are you opposing this? We don't understand that. ...*(Interruptions)*...

SHRI ARUN JAITLEY: If you want to oppose this, oppose this. ...*(Interruptions)*...

SHRI KAPIL SIBAL: No, you are opposing. ...*(Interruptions)*...

SHRI ARUN JAITLEY: You have a Women's Commission; you have a Minorities Commission. Why are you integrating those provisions into this? ...*(Interruptions)*... The Minister has said that it will be framed under the Rules, and in the Rules, we will make a provision. ...*(Interruptions)*...

श्री नरेश अग्रवालः माननीय उपसभापति जी ...(**व्यवधान**)...

SHRI SITARAM YECHURY: Mr. Deputy-Chairman, Sir, whatever be the charges that are being traded between the ruling benches and the principal Opposition, that is not the point, Sir.

MR. DEPUTY CHAIRMAN: That is not the point.

SHRI SITARAM YECHURY: The voting has begun. Now, do not accuse saying that you don't want the OBC Reservation Bill; you want this and you don't want that. There is a technical issue. You know, there is a Constitutional Amendment. The first question that I will put and counter-charge them is, why are the Treasury Benches missing? Why have they not come? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, that is a different issue. That is not an issue now. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Could they not be here? Yes, that is why. ...*(Interruptions)*... Don't make such charges. Don't make such charges that they don't want this Bill or you want this Bill. The issue is on the merit of the amendment. The amendment's merit is that there should be one woman member, one minority member. Why is that being opposed? Why is that being opposed, I don't understand.

MR. DEPUTY CHAIRMAN: That is okay, now. ...*(Interruptions)*... I got your point. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, why are you opposing it? ...*(Interruptions)*...

श्री गुलाम नबी आज़ाद: आपसे पहले मैं बोल देता हूँ, उसके बाद आप बोलिएगा।

ऑनरेबल लीडर ऑफ द हाउस ने कहा कि आप बिल के खिलाफ हैं, तो हम बिल के खिलाफ बिल्कुल नहीं हैं। हम चाहते हैं कि इस बिल को जितना मज़बूत किया जाए, उतना कम है। लेकिन अब तो यह गवर्नमेंट का काम है, उसने ...(**व्यवधान**)... सपोर्ट नहीं किया। हम उसमें क्या करें? इनको क्या प्रॉब्लम है कि एक महिला को और ...(**व्यवधान**)...

†**قائد حزب اختلاف (جناب غلام نبی آزاد):** آپ سے پہلے میں بول لیتا ہوں، اس کے بعد آپ بولیئے گا۔

آنریبل لیڈر آف دی ہاؤس نے کہا کہ آپ بل کے خلاف ہیں، تو ہم بل کے خلاف بلکل نہیں ہیں۔ ہم چاہتے ہیں کہ اس بل کو جتنا مضبوط کیا جائے، اتنا کم ہے۔ لیکن اب تو یہ گورنمنٹ کا کام ہے، اس نے ...(مداخلت)... سپورٹ نہیں کیا۔ ہم اس میں کیا کریں؟ ان کو کیا پرابلم ہے کہ ایک مہیلا کو اور ...(مداخلت)...

†Transliteration in Urdu script.

MR. DEPUTY CHAIRMAN: Nareshji, any new point. ...*(Interruptions)*... Any solution? ...*(Interruptions)*... कोई सॉल्यूशन है, तो बताइये। ...(**व्यवधान**)...

श्री नरेश अग्रवालः सर, मुझे दो बातें कहनी हैं। ...(**व्यवधान**)...

श्री अरुण जेटली : सर, क्या मैं respond करूँ? एक मिनट, आर्टिकल 338, SC/ST Commission, जो आप लाये थे, जो उसका formulation है, exactly वही formulation इसमें है। ...(**व्यवधान**)... उसमें भी, इसमें भी ...(**व्यवधान**)... इसमें महिला होगी, यह सब नियमों में है। It is all in the rules. It is not in the main Constitution. ...*(Interruptions)*... आर्टिकल 338 में वह नहीं है। ...(**व्यवधान**)...

श्री उपसभापतिः इसमें और डिस्कशन की जरूरत नहीं है। ...(**व्यवधान**)...

प्रो. राम गोपाल यादवः श्रीमान्, यह बहुत ही महत्वपूर्ण संविधान संशोधन विधेयक है। अगर यह विधेयक गिरता है, तो पूरे देश की backward community में बड़ी निराशा होगी। मैं दोनों बड़ी पार्टियों से यह अनुरोध करता हूँ कि इसको पारित करवाने के लिए एकमत हों, चाहे इस सदन को कुछ देर के लिए स्थगित करना पड़े, करें, लेकिन इसको पारित करवाने की कोशिश करें।

SHRI DIGVIJAYA SINGH: Sir, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no; I will allow you. ...*(Interruptions)*... No, it cannot be withdrawn; it is passed. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Please hear me out. ...*(Interruptions)*...

श्री नरेश अग्रवालः हिन्दी में बोलिए।

श्री दिग्विजय सिंहः माननीय उपसभापति महोदय, सदन के नेता जी ने कहा है कि हम इस संवैधानिक बिल को पास नहीं होने देना चाहते। माननीय उपसभापति महोदय, आखिर मेरे amendments क्या हैं? मेरे amendments हैं कि सारे सदस्य OBC वाले होने चाहिए, ये इस बिल को strengthen करते हैं या कमज़ोर करते हैं? दूसरे, महिला होनी चाहिए, यह उसको मज़बूत करता है या उसको कमज़ोर करता है? ...(**व्यवधान**)... बैकवर्ड महिला। ...(**व्यवधान**)... बैकवर्ड मुस्लिम होना चाहिए, यह उसको strengthen करता है या कमज़ोर करता है? ...(**व्यवधान**)... तीसरा- राज्यों का अधिकार। ...(**व्यवधान**)... यह सदन Council of States है। इसलिए राज्यों का अधिकार इसको strengthen करता है या कमज़ोर करता है? ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, let us not. ...*(Interruptions)*... No blame game. आप बैठिए। ...(**व्यवधान**)...

SHRI DIGVIJAYA SINGH: Sir, I agree with the hon. Member that let the House be adjourned for about 10-15 minutes.

MR. DEPUTY CHAIRMAN: No cross-talks or discussion on this. ...*(Interruptions)*... All of you sit down now. ...*(Interruptions)*... There is no scope for discussion. ...*(Interruptions)*... Now please. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: I appeal to the Leader of the House to accept the Amendments and pass. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I don't want a blame game now but I have to make one point very clear. No, please. ...*(Interruptions)*... There is nothing to discuss here. I will make the point very clear. Number one, the amendment is passed and you cannot go back on that. Number two, the Clause can be put only 'as amended', and, for that Clause, if it has to be part of the law, then it should get two-thirds majority. It means and I will put in plain words that all of you should vote together. Thirdly, there is no procedure or precedent of adjourning the House after starting a division. But, if the entire House agrees, I can adjourn for ten minutes. ...*(Interruptions)*... But, what is the use? ...*(Interruptions)*... I only said that if the entire House agrees, then why do you say that? ...*(Interruptions)*... Sit down. Even if we adjourn ten times, the only way is as I mentioned. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... I am on my legs. ...*(Interruptions)*... Even if we adjourn and discuss, we cannot decide that the amendment is not passed. Can the Chair put the clause without bringing in the amendment? ...*(Interruptions)*.. So, even if we adjourn, I don't see a solution unless you decide to stop it entirely or something like that. So, you have to consider it.

श्री शरद यादवः सर, नेता, सदन ने जो बात कही है और इधर से जो बात कही गई है, उस परिप्रेक्ष्य में मैं यह कहूंगा कि दस मिनट के लिए हाउस को adjourn कीजिए ताकि ये लोग मिल कर इसका कोई रास्ता निकाल सकें। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: I have no objection. ...*(Interruptions)*... मुझे हाउस adjourn करने में कोई objection नहीं है। ...**(व्यवधान)**...

श्री शरद यादवः सर, मैं यह कहना चाहता हूँ कि राम गोपाल यादव जी ने जो कहा है कि अगर ऐसा होगा, तो यह बहुत बुरा होगा। यदि आज यह बिल यहां पर गिर गया, तो यह बहुत खराब होगा, बहुत बुरा हाल होगा। ...**(व्यवधान)**... इसलिए हाउस को दस मिनट के लिए adjourn करके आप लोग इसका कोई रास्ता निकालिए। ...**(व्यवधान)**...

श्री मुख्तार अब्बास नक़वीः सर, देश के लोग इसके लिए बहुत दिनों से इंतजार कर रहे हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: The Chair has no objection in adjourning the House for ten or fifteen minutes. ...*(Interruptions)*... The Chair has no objection. ...*(Interruptions)*... Please listen. ...*(Interruptions)*... Let me make it clear. It is only because hon. LoP and hon. Leader of the House together demanded it even though there is no precedent. ...*(Interruptions)*... I know that. ...*(Interruptions)*... I am doing that only for the sake of facilitating passage of this Bill. ...*(Interruptions)*... Yechuryji, I know what you said. ...*(Interruptions)*... I agree that there is no precedent. ...*(Interruptions)*... However, both sides agree.

SHRI GHULAM NABI AZAD: Sir, the lobby should remain closed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Then, the House cannot be adjourned. ...*(Interruptions)*...

SHRI GHULAM NABI AZAD: Sir, lobbies should remain closed. ...*(Interruptions)*...

श्री मुख़्तार अब्बास नक़वीः जब हाउस adjourn होगा, तब लॉबी खोलनी ही पड़ेगी। ...**(व्यवधान)**...

SHRI GHULAM NABI AZAD: This time of fifteen minutes is subject to the lobbies remaining closed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Then House cannot be adjourned. ...*(Interruptions)*...

श्री मुख़्तार अब्बास नक़वीः सर, कुछ लोग ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: How can you adjourn without lobbies getting opened? ...*(Interruptions)*...

SHRI GHULAM NABI AZAD: Let the lobbies remain closed. ...*(Interruptions)*...

श्री राजीव शुक्ल (महाराष्ट्र): House adjourn होगा, तो लॉबी खोलनी ही पड़ेगी। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Once the House is adjourned, you cannot keep the lobbies closed. ...*(Interruptions)*... How can you do that? ...*(Interruptions)*...

श्री सीताराम येचुरीः सर, अगर हाउस adjourn करेंगे, तो लॉबी खोलनी ही पड़ेगी। ...**(व्यवधान)**...

SHRI GHULAM NABI AZAD: In that case, we will decide here only in ten minutes.

श्री नरेश अग्रवालः माननीय उपसभापति जी, अगर आप हाउस adjourn करेंगे, तो लॉबी खोलनी पड़ेगी। ...(**व्यवधान**)...

SHRI GHULAM NABI AZAD: In that case, we will not have any discussion. We will decide here. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay. That's fine. ...*(Interruptions)*... That is the only way. If I adjourn the House, lobbies have to be opened. ...*(Interruptions)*... Therefore, I am suspending the debate for some time. You can discuss it now here.

The Proceedings of the House were suspended for ten minutes at nine minutes past seven of the clock.

The Proceedings of the House resumed at seventeen minutes past seven of the clock.

MR. DEPUTY CHAIRMAN: Hon. Members, I would like to know whether white smoke is there. ...*(Interruptions)*... White smoke? ...*(Interruptions)*... Please go back to your seats now. ...*(Interruptions)*... Lobbies are already closed. ...*(Interruptions)*... Please go back to your seats now. ...*(Interruptions)*... All of you, please resume your seats. ...*(Interruptions)*... Please resume your seats. ...*(Interruptions)*... Yes, Parliamentary Affairs Minister, please tell me if there is any positive ... *(Interruptions)*... Where is he? ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Where is the Minister of Parliamentary Affairs? He is missing. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Lobbies are cleared. ...*(Interruptions)*... So, hon. LoP can tell if there is a white smoke. Have you arrived at something? ...*(Interruptions)*...

श्री गुलाम नबी आज़ादः सर, सदन के जो लीडर्स हैं, बीजेपी के जो लीडर्स हैं, मैं उनसे रिक्वेस्ट करूंगा कि जो अमेंडमेंट्स हमने दी हैं, उन तीनों अमेंडमेंट्स को एक्सेप्ट करें। ...*(Interruptions)*...

† **قائد حزب اختلاف (جناب غلام نبی آزاد):** سر، سدن کے جو لیڈرس ہیں، بی جے پی کے جو لیڈرس ہیں، میں ان سے ریکویسٹ کرونگا کہ جو امینڈمینٹس ہم نے دی ہیں، ان تینوں امینڈمینٹس کو ایکسیپٹ کریں ۔۔(مداخلت)۔۔

†Transliteration in Urdu script.

MR. DEPUTY CHAIRMAN: That means the situation is still the same. ...*(Interruptions)*...

SHRI ARUN JAITLEY: May I say something? ...*(Interruptions)*... After all, it is a Constitution Amendment which we are drafting, and which we are passing. In the year 2004, when we passed other amendments with regard to the creation of the SC Commission and the ST Commission, there was a particular formulation done in Article 338 and Article 338A. The first essential ingredient was that even in SC Commission and the ST Commission, the membership of the Commission was not confined to one community. Because the legality of exclusion of others in the Constitution *per se* itself may be questioned. What was done subsequently, and these were rules which were framed in 2004, a provision was made in the rules. For instance, in the case of SC, the rules specifically said that chairperson shall be appointed from amongst eminent social political workers belonging to Scheduled Castes who inspires confidence among Scheduled Castes and their personalities. ...*(Interruptions)*... In respect of the Vice-Chairman and all other members, at least two will be Scheduled Castes. So, you did not exclude others. Similarly, at least, one will be a woman. This was incorporated in the rules. So, even if the Constitution Amendment, as originally proposed is passed, the pattern in Articles 338 and 338A is identical. You create a bare structure of the Commission and in the Rules you provide it; and in both the rules, you did not exclude anybody else because there may be members who are not Scheduled Castes, who may espouse the cause of Scheduled Castes. This may help in social integration, and, therefore, this exclusion was not considered desirable any time between 2004 and till today. Now, you want the exclusion to be a part of the Constitution itself. Therefore, I would urge the Leader of the Opposition and his colleagues to seriously reconsider whether a Constitutional provision saying that everybody will be excluded should really be a part of the Constitution itself. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, this is not a matter between the Leader of the Opposition and the Leader of the House. The whole House is at your command, the whole House went into the process of voting, we voted. Now, in retrospect, you may say right or wrong, but the vote has been taken, the die has been cast. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You cannot undo it.

SHRI SITARAM YECHURY: I am not a very qualified or what you call a very famous advocate, but all that little I know is that once the amendment has been voted

[Shri Sitaram Yechury]

upon, then the clause as amended has to be considered. Now can you, as the Chair, accept the argument of hon. Leader of the House and withdraw and annul this vote? *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: It is not possible.

SHRI SITARAM YECHURY: If you cannot annul the vote, what are we discussing? *...(Interruptions)...* Please tell me what we are discussing.

MR. DEPUTY CHAIRMAN: Mr. Yechury, I have already said that. *...(Interruptions)...* I have already made the position clear. *...(Interruptions)...* It is for me to listen to Members and allow them to discuss. That is a different matter. But I have made the position clear that the Amendment is already passed. Then, for the Chair, there is only one way, that is, to put the amended clause to vote. That is the way. Otherwise, the Chair is helpless. *...(Interruptions)...*

SHRI SITARAM YECHURY: Sir, I may accept 100 per cent the logic of the hon. Leader of the House but now the time has gone. *...(Interruptions)...* Water has passed. *...(Interruptions)...* This should have been done earlier. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Hon. Minister said that this can be incorporated in the rules. The Minister has said it. But even after that, this side said that they don't agree with that. *...(Interruptions)...*

SHRI KAPIL SIBAL: Sir, there are two issues. *...(Interruptions)...*

SHRI ARUN JAITLEY: Instead of going around the subject, and since my friend Sibalji has a strong view on this, I would say this. In no Constitution anywhere, it is said that membership of a body, which has the powers of a civil court, will only be confined to one particular caste and everybody else will be excluded. Will it ever stand the test of Constitutionality? *...(Interruptions)...* You want to bring forward a provision which is going to be challenged tomorrow. *...(Interruptions)...*

SHRI SITARAM YECHURY: As I said, I agree 100 per cent. But, what is the point? The horse has bolted. How do you do it? *...(Interruptions)...* You tell us as a lawyer. How to do it? You tell me. *...(Interruptions)...* How do you do it? *...(Interruptions)...*

SHRI KAPIL SIBAL: Sir, I am afraid the Leader of the House has woken up a bit

late for the reason that this amendment. ...*(Interruptions)*... He was aware of the fact that these amendments were being moved. They should have realized what the consequences of having these amendments passed much earlier. Now that the amendments have been passed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, don't blame each other.

SHRI KAPIL SIBAL: Now that the amendments have been passed, the Leader of the House can't raise objections here because the rules now cannot be framed contrary to an amendment which already stands passed. There is no question of framing rules and withdrawing it because the amendments stand passed. Secondly, Sir, the essence of this Bill is that it takes away the power of the States for the purposes of giving advice.

MR. DEPUTY CHAIRMAN: Don't go into the merits now. ...*(Interruptions)*...

SHRI KAPIL SIBAL: The question now is that my learned friend should, at least, realize that he should accept the amendment because it empowers the body and it empowers the States. He should accept the amendment and the argument that my learned friend is raising that because the body will consist of the backward classes and, therefore, is unconstitutional, is completely bizarre.

SHRI MUKHTAR ABBAS NAQVI: Shri Bhupender Yadav was the Chairman of the Select Committee. He wants to say something. ...*(Interruptions)*...

श्री भूपेन्द्र यादवः सर, कपिल सिब्बल जी ने जो एक विषय उठाया है, यह factually wrong है। ...**(व्यवधान)**...

SHRI KAPIL SIBAL: What objections can you have for women's representation? Sir, the third point is, he said in the SC/ST. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What is the point in discussing this? ...*(Interruptions)*...

श्री भूपेन्द्र यादवः सर, यह factually clear करना जरूरी है। ...**(व्यवधान)**... सर, इस बिल में किसी भी प्रकार से राज्यों की कोई पॉवर नहीं ली गई है। इसके साथ, जो Repealing and Amending Bill है, वह केवल सेंट्रल ओबीसी लिस्ट के लिए है, स्टेट के लिए नहीं है। आप factually correct बात बोलिए। वह केवल सेंट्रली ओबीसी है, स्टेट की पॉवर नहीं ली गई है। यह factually clear है कि ...**(व्यवधान)**...

श्री कपिल सिब्बलः सर, ...**(व्यवधान)**... अब अमेंडमेंट पास हो गया, अब तो वोट करना पड़ेगा। ...**(व्यवधान)**...

SHRI BHUPENDER YADAV: This is the correct position. ...*(Interruptions)*... That is a separate thing, but as far as the State power is concerned, it is only confined to the Central List, not the State List. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No further discussion, please. There is no point in going into the merits. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, I want to say something. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Shri Tiruchi Siva, no point in going through the merits. ...*(Interruptions)*... The Minister wants to say something.

श्री थावर चन्द गहलोतः सर, मैंने इस पर हुई चर्चा में भाग लेते हुए विस्तार से कहा है कि राज्यों के अधिकारों का किसी प्रकार से कोई हनन नहीं किया जाएगा। ...(**व्यवधान**)... संघीय ढांचे का भी कोई हनन नहीं हो रहा है। मैंने पहले यह स्पष्ट कहा है। मैंने यह भी कहा है कि 1993 का जो अधिनियम है, वह केवल केन्द्र से संबंधित रहा है और उसको निश्चित करने की बात है। ...(**व्यवधान**)... सर, मैं एक दूसरी बात कहना चाहता हूँ। ...(**व्यवधान**)... सर, मैं एक और बात कहना चाहता हूँ। ...(**व्यवधान**)... सर, एक बात और कहना चाहता हूँ। ...(**व्यवधान**)... हमने अभी जो आयोग गठित किए हैं, उन सभी आयोगों में महिला सदस्य को नियुक्त किया है। ऐसा हमने एससी आयोग में भी किया है, सफाई कर्मचारी आयोग में भी किया है और एसटी आयोग में भी किया है। ...(**व्यवधान**)...

श्री दिग्विजय सिंहः सर ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: There is no point in discussing it. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, I want to say something. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have to proceed. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, there is no other way now, but to put the Clause as amended to vote. ...*(Interruptions)*... Listen to me, Sir. If there is a contention here, this is a Constitution (Amendment) Bill, as passed by the Lok Sabha, which has come to us. We are amending it here. It has to go back to the Lok Sabha. If there is any correction they want to do, they can do it there. There, they can mobilize their Members. ...*(Interruptions)*... Not like here. Please mobilize your Members and do it there. So, let that be the procedure. ....*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, please sit down. Shri Tiruchi Siva, there is nothing more. Only procedure is left. ...*(Interruptions)*... Do you have to say anything new? Do you have any new suggestion?

SHRI TIRUCHI SIVA (Tamil Nadu): Yes, Sir.

MR. DEPUTY CHAIRMAN: What is that?

SHRI TIRUCHI SIVA: Sir, these Amendment Nos. 27 and 29 are very important. ...*(Interruptions)*...

श्री नरेश अग्रवालः सर, फिर से बहस शुरू करा दीजिए। ...(**व्यवधान**)...

SHRI TIRUCHI SIVA: Just listen to us also. Democracy lies in flexibility. Everyone is interested in getting the Bill passed. The Amendments, which are moved, are two very important Amendments -27 and 29.

MR. DEPUTY CHAIRMAN: That is accepted. Why are you saying this?

SHRI TIRUCHI SIVA: We request the Treasury Benches to be flexible.

MR. DEPUTY CHAIRMAN: That is up to them. Sit down. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: While a majority of the House has passed the Amendments, why don't they yield? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You need not give homilies to them. Let me make the position very clear. Before suspending the House for a couple of minutes, I said, there is only one way for the Chair. The Amendment is passed, and, therefore, I can put only the amended Clause to vote. ...*(Interruptions)*... I also said that if that Clause has to be carried, all of you should vote together. Then only it will be carried. That is the position. Since the request came from both the sides, both from the Leader of the House and Leader of the Opposition, that they want time for negotiation, respecting their feelings and the feelings of all of you, and to find if there is a way out, I allowed this much of time. That is all. Now, I have seen, there is no precedence to stop a Bill after the division has started. So I cannot stop it also. I cannot stop it, especially, when the House is divided. If the House is unanimous, is one, in asking me to defer the Bill, then, at least, I could have ...*(Interruptions)*... Why do you say all this? Listen, if the House was unanimous or is unanimous in asking me to defer the Bill, at least, I would have considered that. Now that position is also not there. So I am sorry, I have to proceed. That is the only way. I have to proceed.

SHRI ARUN JAITLEY: Sir, can I make a final appeal? Is my friend, the Leader of the Opposition and other colleagues willing to consider dropping the exclusivity Clause that everybody else is excluded, because that itself will render this unconstitutional and will never be possible? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay; all right. Now, I will proceed. The result of the division regarding the Amendments is:

Ayes: 75
Noes: 54

AYES - 75

Acharya, Shri Prasanna
Agrawal, Shri Naresh
Anand Sharma, Shri
Antony, Shri A.K.
Ashok Siddharth, Shri
Azad, Shri Ghulam Nabi
Bachchan, Shrimati Jaya
Bandyopadhyay, Shri D.
Banerjee, Shri Ritabrata
Batra, Shri Shadi Lal
Biswal, Shri Ranjib
Bora, Shri Ripun
Budania, Shri Narendra
Chavan, Shrimati Vandana
Chidambaram, Shri P.
Chowdhury, Prof. Jogen
Chowdhury, Shrimati Renuka
Dalwai, Shri Husain
Dullo, Shri Shamsher Singh
Dwivedi, Shri Janardan
Elangovan, Shri T. K. S.
Fernandes, Shri Oscar
Gowda, Prof. M. V. Rajeev
Hariprasad, Shri B. K.
Hashmi, Shri Parvez
Kalita, Shri Bhubaneswar
Karan Singh, Dr.
Kashyap, Shri Ram Kumar
Khan, Shri Javed Ali
Khan, Shri K. Rahman
Khan, Shri Mohd. Ali
Mahra, Shri Mahendra Singh
Mistry, Shri Madhusudan
Mukut Mithi, Shri
Nanda, Shri Kiranmay
Narayanan, Shri C. P.
Nekkanti, Shri Bhaskar Rao
Nishad, Shri Vishambhar Prasad
Patil, Shrimati Rajani
Punia, Shri P. L.
Ragesh, Shri K. K.
Raja, Shri D.
Rajaram, Shri
Ramamurthy, Shri K. C.
Ramesh, Shri Jairam
Rangarajan, Shri T. K.
Rao, Dr. K.V. P. Ramachandra
Rapolu, Shri Ananda Bhaskar
Ravi, Shri Vayalar
Reddy, Dr. T. Subbarami
Sen, Shri Tapan Kumar
Seth, Shri Sanjay
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Sibal, Shri Kapil
Singh, Shri Digvijaya
Singh, Dr. Manmohan
Singh, Shri Veer
Sinh, Dr. Sanjay
Siva, Shri Tiruchi
Somaprasad, Shri K.

Soni, Shrimati Ambika
Syiem, Shrimati Wansuk
Tamta, Shri Pradeep
Thakur, Shrimati Viplove
Tirkey, Shri Dilip Kumar
Tiwari, Shri Alok
Tiwari, Shri Pramod
Tlau, Shri Ronald Sapa
Verma, Shrimati Chhaya
Verma, Shri Ravi Prakash
Vora, Shri Motilal
Yadav, Prof. Ram Gopal
Yadav, Shri Sharad
Yechury, Shri Sitaram

NOES - 54

Arjunan, Shri K. R.
Chhatrapati, Shri Sambhaji
Dasgupta, Shri Swapan
Desai, Shri Anil
Dudi, Shri Ram Narain
Dungarpur, Shri Harshvardhan Singh
Ganesan, Shri La.
Ganguly, Shrimati Roopa
Gehlot, Shri Thaawar Chand
Gohel, Shri Chunibhai Kanjibhai
Gokulakrishnan, Shri N.
Jain, Shri Meghraj
Jaitley, Shri Arun
Jatiya, Dr. Satyanarayan
Javadekar, Shri Prakash
Jha, Shri Prabhat
Judev, Shri Ranvijay Singh
Kore, Dr. Prabhakar
Mahatme, Dr. Vikas
Malik, Shri Shwait
Mandaviya, Shri Mansukh L.
Manhas, Shri Shamsher Singh
Muthukaruppan, Shri S.
Nadda, Shri Jagat Prakash
Naqvi, Shri Mukhtar Abbas
Navaneethakrishnan, Shri A.
Netam, Shri Ram Vichar
Panchariya, Shri Narayan Lal
Pandya, Shri Dilipbhai
Patil, Shri Basawaraj
Poddar, Shri Mahesh
Prabhu, Shri Suresh
Rangasayee Ramakrishna, Shri
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Sable, Shri Amar Shankar
Sahasrabuddhe, Dr. Vinay P.
Sancheti, Shri Ajay
Sasikala Pushpa, Shrimati
Seetharama Lakshmi, Shrimati Thota
Selvaraj, Shri A. K.
Shukla, Shri Shiv Pratap
Singh, Chaudhary Birender
Singh, Shri Gopal Narayan
Singh, Shri K. Bhabananda
Sinha, Shri R. K.
Suresh Gopi, Shri
Tendulkar, Shri Vinay D.
Tundiya, Mahant Shambhuprasadji
Vadodia, Shri Lal Sinh
Vegad, Shri Shankarbhai N.
Verma, Shri Ramkumar
Vijila Sathyananth, Shrimati
Yadav, Shri Bhupender

The Amendment (Nos. 27, 28, 29 and 30) were adopted.

MR. DEPUTY CHAIRMAN: There is one Amendment (No. 33) by Shrimati Kanimozhi. She is not present; Amendment not moved.

There are three Amendment (Nos. 34 to 36) by Shri T.K. Rangarajan and Shri C.P. Narayanan. Are you moving the Amendments?

SHRI T. K. RANGARAJAN: Sir, I move:–

34. That at page 2, line 3, *for* the words "National Commission for Backward Classes", the words", "National Commission for Socially and Educationally Backward Classes" be *substituted.*

35. That at page 2, *for* lines 8 and 9, the following be *substituted,* namely:

(3) The Chairperson, Vice-Chairperson and other Members of the Commission shall be appointed by the President by warrant under his hand and seal;

Provided that in the composition of the Commission, the Union Government shall ensure that expertise required for examining requests for inclusion and complaints of over-inclusion or under-inclusion as well as expertise required to advise on the socio-economic development of the socially and educationally backward classes and of every category of these classes and evaluate the progress of their development is created and the Chairperson, Vice-Chairperson and other Members shall be selected accordingly;

Provided further that at least one of the Members shall be from extremely backward classes of the socially and educationally backward classes, such as Nomadic, *Vimuktajati* and mendicant communities and castes or communities which have been traditionally linked with safai or scavenging occupation; at least two Members shall be from the most backward classes of the socially and educationally backward classes, such as artisan and artisanal castes and service- providing castes and at least one of the Members shall be a Woman.

(4) In order to facilitate selection of Chairperson and other Members who will be able to command the confidence of socially and educationally backward classes, every appointment under clause (3) shall be made after obtaining the recommendations of the Committee consisting of the,–

(a)	Prime Minister	-	Chairperson
(b)	Union Minister, Ministry of Social Justice and Empowerment	-	Member
(c)	Leader of the Opposition or Leader of the largest opposition party in the House of the People	-	Member
(d)	Two eminent persons of repute with wide experience of and expertise regarding socially and educationally backward classes, their identification and their socio-economic development to be nominated by the Prime Minister in consultation with the Leader of the Opposition or Leader of the largest opposition party in the House of People	-	Members

36. That at page 2, *after* line 11, the following be *inserted,* namely:

"(a) to examine the draft list of socially and educationally backward classes after completion of consultation with the Governors of the States and before the submission of the draft list to the President for specification under article 342A(1) and the advice of the Commission regarding the inclusion or otherwise of any class in draft list of socially and educationally backward classes shall ordinarily be binding on the Union Government in finalizing the list submission to the President;

Provided that in case the Union Government disagrees with the Commission's advice, the grounds for such disagreement shall be placed before the President.

(b) to examine requests for inclusion of any class of citizens as a socially and educationally backward classes in the list of socially and educationally backward classes under article 342A(2) and hear complaints of over- inclusion or under-inclusion of any class in such list and tender such advice to the Union Government as to the inclusion or otherwise of any class to which the request or complaint relates, on the basis of its findings regarding whether such class fulfils the criteria of social and educational backwardness and inadequate representation or not and the advice of the Commission in this regard shall ordinarily be binding upon the Union Government and any proposal by Union Government for any inclusion in or exclusion from the list of Socially and Educationally Backward Classes under article

[Shri T.K. Rangarajan]

342(A)(2) shall ordinarily be in accordance with the advice of the Commission, and copies of the findings and advice of the commission shall be furnished to the Parliament along with the Bill;

Provided that in case of disagreement with the Commission's advice, the grounds for such disagreement shall be spelt out by the Union Government in writing and laid before both the Houses of Parliament along with copies of the findings and advice of the Commission while proposing the law under article 342A(2).

(c) to advise the Union Government on periodic revision of the list of socially and educationally backward classes, and the periodic revision of the list of socially and educationally backward classes shall, at any time, and shall, at the expiration of ten years from the coming into force of this Act and every succeeding period of ten years thereafter, be undertaken with a view to excluding from such list those classes which have ceased to be socially and educationally backward or for including in such list any class found to be socially and educationally backward but missed earlier, and while undertaking any such revision and preparing a Bill incorporating such revision, the Union Government shall consult the Commission, and the advice of the Commission for inclusion or exclusion while undertaking periodic revision of the list shall ordinarily be binding on the Union Government and any proposal by the Union Government following the periodic revision shall ordinarily be in accordance with the advice of the Commission, and copies of the findings and advice of the Commission shall be furnished to Parliament along with the proposed legislation;

Provided that in case of disagreement with the Commission's advice, the grounds for such disagreement shall be spelt out by the Union Government in writing and laid before both the Houses of Parliament along with copies of the findings and advice of the Commission while moving the proposed legislation.

SHRI SITARAM YECHURY: What is the amendment? Please explain.

SHRI T.K. RANGARAJAN: Sir, Clause 34 is, for the words "National Commission for Backward Classes" there should be "National Commission for Socially and Educationally Backward Classes." That must be there. The Clause 35 is that the Chairperson, Vice-Chairperson and other Members of the Commission shall be appointed

by the President by warrant under his hand and seal. I have suggested that in order to facilitate the selection of Chairperson and other Members who will be able to command the confidence of socially and educationally backward class; Prime Minister, Union Minister *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay; it is clear.

SHRI T.K. RANGARAJAN: I have given the list. Clause 36, is about 342A(1), 'Advice of the Commission regarding the inclusion; provided in the case of disagreement. *...(Interruptions)...* everything should come to the Parliament.

MR. DEPUTY CHAIRMAN: Okay; that is clear.

SHRI T.K. RANGARAJAN: Because Parliament is supreme. That is my point. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay; it is fine. Now, I shall put the Amendments Nos. 34 to 36 moved by Shri T.K. Rangarajan to vote.

SHRI T.K. RANGARAJAN: Sir, I have asked for Division. Sir, from the beginning, I have asked for Division.

MR. DEPUTY CHAIRMAN: You asked for Division and you explained it. But when I said it again, I thought you did not press for it.

SHRI T.K. RANGARAJAN: No, Sir. I had said it.

MR. DEPUTY CHAIRMAN: Are you pressing for Division?

SHRI T.K. RANGARAJAN: Yes, Sir.

MR. DEPUTY CHAIRMAN: Now, I shall put Amendments (Nos.34 to 36) by Shri T.K. Rangarajan to vote.

The House divided.

Subject to correction:

Ayes : 13

Noes : 110

AYES - 13

Bandyopadhyay, Shri D.

Banerjee, Shri Ritabrata

Bora, Shri Ripun

Elangovan, Shri T. K. S.

Narayanan, Shri C. P.

Ragesh, Shri K. K.

Raja, Shri D.

Ramamurthy, Shri K. C.

Rangarajan, Shri T.K.

Sen, Shri Tapan Kumar

Siva, Shri Tiruchi

Somaprasad, Shri K.

Yechury, Shri Sitaram

NOES - 110

Acharya, Shri Prasanna

Agrawal, Shri Naresh

Anand Sharma, Shri

Antony, Shri A.K.

Arjunan, Shri K. R.

Ashok Siddharth, Shri

Azad, Shri Ghulam Nabi

Bachchan, Shrimati Jaya

Batra, Shri Shadi Lal

Biswal, Shri Ranjib

Budania, Shri Narendra

Chavan, Shrimati Vandana

Chhatrapati, Shri Sambhaji

Chidambaram, Shri P.

Chowdhury, Shrimati Renuka

Dasgupta, Shri Swapan

Desai, Shri Anil

Dudi, Shri Ram Narain

Dullo, Shri Shamsher Singh

Dungarpur, Shri Harshvardhan Singh

Dwivedi, Shri Janardan

Fernandes, Shri Oscar

Ganesan, Shri La.

Ganguly, Shrimati Roopa

Gehlot, Shri Thaawar Chand

Gohel, Shri Chunibhai Kanjibhai

Gokulakrishnan, Shri N.

Gowda, Prof. M. V. Rajeev

Hariprasad, Shri B. K.

Hashmi, Shri Parvez

Jain, Shri Meghraj

Jaitley, Shri Arun

Jatiya, Dr. Satyanarayan

Javadekar, Shri Prakash

Jha, Shri Prabhat

Judev, Shri Ranvijay Singh

Kalita, Shri Bhubaneswar

Karan Singh, Dr.

Kashyap, Shri Ram Kumar

Khan, Shri Javed Ali

Khan, Shri K. Rahman

Khan, Shri Mohd. Ali

Kore, Dr. Prabhakar

Mahatme, Dr. Vikas

Mahra, Shri Mahendra Singh

Malik, Shri Shwait

Mandaviya, Shri Mansukh L.

Manhas, Shri Shamsher Singh

Mistry, Shri Madhusudan

Mukut Mithi, Shri

Nadda, Shri Jagat Prakash

Nanda, Shri Kiranmay

Naqvi, Shri Mukhtar Abbas

Navaneethakrishnan, Shri A.

Nekkanti, Shri Bhaskar Rao

Netam, Shri Ram Vichar

Nishad, Shri Vishambhar Prasad

Panchariya, Shri Narayan Lal

Pandya, Shri Dilipbhai

Patil, Shri Basawaraj

Patil, Shrimati Rajani

Poddar, Shri Mahesh

Prabhu, Shri Suresh

Punia, Shri P. L.

Rajaram, Shri

Ramesh, Shri Jairam

Rangasavee Ramakrishna, Shri

Rao, Dr. K.V.P. Ramachandra

Rapolu, Shri Ananda Bhaskar

Ravi, Shri Vayalar

Reddy, Dr. T. Subbarami

Reddy, Shri V. Vijayasai

Rupala, Shri Parshottam

Sable, Shri Amar Shankar

Sahasrabuddhe, Dr. Vinay P.

Sancheti, Shri Ajay

Sasikala Pushpa, Shrimati

Seetharama Lakshmi, Shrimati Thota

Selvaraj, Shri A. K.

Seth, Shri Sanjay

Shekhar, Shri Neeraj

Shukla, Shri Rajeev

Shukla, Shri Shiv Pratap

Singh, Chaudhary Birender

Singh, Shri Gopal Narayan

Singh, Shri K. Bhabananda

Singh, Dr. Manmohan

Singh, Shri Veer

Sinh, Dr. Sanjay

Sinha, Shri R. K.

Soni, Shrimati Ambika

Suresh Gopi, Shri

Syiem, Shrimati Wansuk

Tamta, Shri Pradeep

Tendulkar, Shri Vinay Dinu

Tirkey, Shri Dilip Kumar

Tiwari, Shri Alok

Tiwari, Shri Pramod

Tlau, Shri Ronald Sapa

Tundiya, Mahant Shambhuprasadji

Vadodia, Shri Lal Sinh

Vegad, Shri Shankarbhai N.

Verma, Shrimati Chhaya

Verma, Shri Ramkumar

Verma, Shri Ravi Prakash

Vijila Sathyananth, Shrimati

Vora, Shri Motilal

Yadav, Shri Bhupender

Yadav, Prof. Ram Gopal

Yadav, Shri Sharad

The Amendment (Nos. 34 to 36) were negatived.

MR. DEPUTY CHAIRMAN: I shall now put Clause 3, as amended, to vote.

The question is:

That Clause 3, as amended, stands part of the Bill.

The House divided.

MR. DEPUTY CHAIRMAN: Okay. Now, result of the division on Clause 3 is:

Ayes: 74
Noes: 54

AYES - 74

Acharya, Shri Prasanna
Agrawal, Shri Naresh
Anand Sharma, Shri
Antony, Shri A.K.
Ashok Siddharth, Shri
Azad, Shri Ghulam Nabi
Bachchan, Shrimati Jaya
Bandyopadhyay, Shri D.
Banerjee, Shri Ritabrata
Batra, Shri Shadi Lal
Biswal, Shri Ranjib
Bora, Shri Ripun
Budania, Shri Narendra
Chavan, Shrimati Vandana
Chidambaram, Shri P.
Chowdhury, Shrimati Renuka
Dalwai, Shri Husain
Dullo, Shri Shamsher Singh
Dwivedi, Shri Janardan
Elangovan, Shri T. K. S.
Fernandes, Shri Oscar
Gowda, Prof. M. V. Rajeev
Hariprasad, Shri B. K.
Hashmi, Shri Parvez
Kalita, Shri Bhubaneswar
Karan Singh, Dr.
Kashyap, Shri Ram Kumar
Khan, Shri Javed Ali
Khan, Shri K. Rahman
Khan, Shri Mohd. Ali
Mahra, Shri Mahendra Singh
Mistry, Shri Madhusudan
Mukut Mithi, Shri
Nanda, Shri Kiranmay
Narayanan, Shri C. P.
Nekkanti, Shri Bhaskar Rao
Nishad, Shri Vishambhar Prasad
Patil, Shrimati Rajani
Punia, Shri P. L.
Ragesh, Shri K. K.
Raja, Shri D.
Rajaram, Shri
Ramamurthy, Shri K. C.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rao, Dr. K.V.P. Ramachandra
Rapolu, Shri Ananda Bhaskar

Ravi, Shri Vayalar
Reddy, Dr. T. Subbarami
Sen, Shri Tapan Kumar
Seth, Shri Sanjay
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Singh, Shri Digvijaya
Singh, Dr. Manmohan
Singh, Shri Veer
Sinh, Dr. Sanjay
Siva, Shri Tiruchi
Somaprasad, Shri K.
Soni, Shrimati Ambika
Syiem, Shrimati Wansuk
Tamta, Shri Pradeep
Thakur, Shri Ram Nath
Thakur, Shrimati Viplove
Tirkey, Shri Dilip Kumar
Tiwari, Shri Alok
Tiwari, Shri Pramod
Tlau, Shri Ronald Sapa
Verma, Shrimati Chhaya
Verma, Shri Ravi Prakash
Vora, Shri Motilal
Yadav, Prof. Ram Gopal
Yadav, Shri Sharad
Yechury, Shri Sitaram

NOES - 54

Arjunan, Shri K. R.
Chhatrapati, Shri Sambhaji
Dasgupta, Shri Swapan
Desai, Shri Anil
Dudi, Shri Ram Narain
Dungarpur, Shri Harshvardhan Singh
Ganesan, Shri La.
Ganguly, Shrimati Roopa
Gehlot, Shri Thaawar Chand
Gohel, Shri Chunibhai Kanjibhai
Gokulakrishnan, Shri N.
Jain, Shri Meghraj
Jaitley, Shri Arun
Jatiya, Dr. Satyanarayan
Javadekar, Shri Prakash
Jha, Shri Prabhat
Judev, Shri Ranvijay Singh
Kore, Dr. Prabhakar
Mahatme, Dr. Vikas
Malik, Shri Shwait
Mandaviya, Shri Mansukh L.
Manhas, Shri Shamsher Singh
Muthukaruppan, Shri S.
Nadda, Shri Jagat Prakash
Naqvi, Shri Mukhtar Abbas
Navaneethakrishnan, Shri A.
Netam, Shri Ram Vichar
Panchariya, Shri Narayan Lal
Pandya, Shri Dilipbhai
Patil, Shri Basawaraj
Poddar, Shri Mahesh
Prabhu, Shri Suresh
Rangasayee Ramakrishna, Shri
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Sable, Shri Amar Shankar
Sahasrabuddhe, Dr. Vinay P.
Sancheti, Shri Ajay

Sasikala Pushpa, Shrimati
Seetharama Lakshmi, Shrimati Thota
Selvaraj, Shri A. K.
Shukla, Shri Shiv Pratap
Singh, Chaudhary Birender
Singh, Shri Gopal Narayan
Singh, Shri K. Bhabananda
Sinha, Shri R. K.
Suresh Gopi, Shri
Tendulkar, Shri Vinay Dinu
Tundiya, Mahant Shambhuprasadji
Vadodia, Shri Lal Sinh
Vegad, Shri Shankarbhai N.
Verma, Shri Ramkumar
Vijila Sathyananth, Shrimati
Yadav, Shri Bhupender

The motion was not carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. DEPUTY CHAIRMAN: In view of this position, Clause 3 is gone. ...*(Interruptions)*... Now, I have to proceed. ...*(Interruptions)*... Listen to me. As far as the Chair is concerned, only one Clause is not adopted. You understand that. But, the Chair is not bothered about not going to the context. So, I have to proceed with this. If the Bill is, in effect, nullified or not, that is up to the Government and the Opposition to sort out. But, the Chair has to proceed. ...*(Interruptions)*... Now, listen to me.

श्री मुख्तार अब्बास नक़वीः आज जिस तरह से आप इसका विरोध कर रहे हैं, यह सही नहीं है। ...(**व्यवधान**)... दशकों से ओबीसी समाज की तरफ से इसकी मांग हो रही थी। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, no, please. ...*(Interruptions)*...

श्री मुख्तार अब्बास नक़वीः आज जिस तरह की यह ख़ता हो रही है, उसकी सज़ा बहुत लम्बे समय तक मिलेगी, आप यह समझ लीजिए। ...(**व्यवधान**)...

श्री दिग्विजय सिंहः आप लोग पिछड़ा वर्ग की महिलाओं के खिलाफ हैं। ...(**व्यवधान**)...

श्री मुख्तार अब्बास नक़वीः यह बहुत गलत हो रहा है। ...(**व्यवधान**)... पिछड़ा समाज न जाने कितने दिनों से इसकी मांग करता आ रहा है। ...(**व्यवधान**)... यह मांग आज की नहीं है। ...(**व्यवधान**)... आप पिछड़े समाज की दशकों पुरानी मांग को, उनके संवैधानिक अधिकार को रोक रहे हैं। ...(**व्यवधान**)... इन लम्हों की ख़ता की सज़ा आपको सदियों तक मिलेगी। ...(**व्यवधान**)... इन लम्हों की ख़ता के लिए आपको सदियों तक सज़ा मिलेगी, यह जान लीजिए। ...(**व्यवधान**)...

श्री दिग्विजय सिंहः आप पिछड़ा वर्ग की महिलाओं के पक्ष में नहीं हैं। ...(**व्यवधान**)...

श्री मुख्तार अब्बास नक़वीः यह पिछड़े समाज के साथ unfair हो रहा है। ...(**व्यवधान**)... पिछड़ा वर्ग कितने वर्षों से इसकी मांग करता आ रहा था। ...(**व्यवधान**)... दशकों से पिछड़ा समाज

इसकी मांग कर रहा था। ...(**व्यवधान**)... आप ऐसा संशोधन चाहते हैं, जिससे यह कोर्ट में जाकर रुक जाए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Now, please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

श्री मुख्तार अब्बास नक़वी: आप ऐसा संशोधन कर रहे हैं, जो कोर्ट में जाकर टिकेगा नहीं, कोर्ट में जाकर रुक जाएगा। ...(**व्यवधान**)... आपकी यही मंशा है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Now please sit down. ...*(Interruptions)*... I will proceed. Please sit down. ...*(Interruptions)*...

श्री गुलाम नबी आज़ाद: सर, अगर यह पार्ट कानून का हिस्सा नहीं है, तो इसके लिए सरकार responsible है, अपोज़िशन इसके लिए responsible नहीं है। ...(**व्यवधान**)... इनकी वजह से ही ऐसा हुआ है। ...(**व्यवधान**)... यह सब इनकी वजह से हुआ है। ...(**व्यवधान**)...

†**قائد حزب اختلاف (جناب غلام نبی آزاد):** سر، اگر یہ پارٹ قانون کا حصہ نہیں ہے، تو اس کے لیے سرکار ذمہ دار ہے، اپوزیشن اس کے لیے ذمہ دار نہیں ہے---(مداخلت)--- ان کی وجہ سے ہی ایسا ہوا ہے ---(مداخلت)--- یہ سب ان کی وجہ سے ہوا ہے---(مداخلت)---

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*... The Chair is not concerned. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

श्री गुलाम नबी आज़ाद: डिप्टी चेयरमैन सर, सरकार खुद अपने आप इस बिल को कमज़ोर कर रही है। ...(**व्यवधान**)... हम लोग बहनों की पोज़िशन को स्ट्राँग बनाना चाहते हैं, लेकिन सरकार उनको कमज़ोर बनाना चाहती है। ...(**व्यवधान**)...

†**جناب غلام نبی آزاد:** ڈپٹی چئیرمین سر، سرکار خود اپنے آپ اس بل کو کمزور کررہی ہے ---(مداخلت)--- ہم لوگ بہنوں کی پوزیشن کو اسٹرانگ بنانا چاہتے ہیں، لیکن سرکار ان کو کمزور بنانا چاہتی ہے ---(مداخلت)---

श्री मुख्तार अब्बास नक़वी: डिप्टी चेयरमैन सर, यह सुनियोजित षड्यंत्र है। ...(**व्यवधान**)... यह सोची-समझी साज़िश है।

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*...

†Transliteration in Urdu script.

श्री मुख़्तार अब्बास नक़वीः सर, सदियों से OBC और पिछड़ा समाज की यह मांग रही है। ...(**व्यवधान**)... सर, यह बहुत सुनियोजित साज़िश है। ...(**व्यवधान**)... इस काम को ये खुद भी नहीं कर पाए और दूसरों को भी नहीं करने देना चाहते हैं। ...(**व्यवधान**)...

श्री गुलाम नबी आज़ादः अपोज़िशन चाहती है कि Backward Commission जितना मजबूत हो सके, उसे उतनी ताकत देनी चाहिए। ...(**व्यवधान**)... सरकार अपने आप Backward Commission को कमज़ोर करना चाहती है। ...(**व्यवधान**)...

†**قائد حزب اختلاف (جناب غلام نبی آزاد):** اپوزیشن چاہتی ہے کہ بیک ورڈ کمیشن جتنا مظبوط ہوسکے اسے اتنی طاقت دینی چاہیئے...(مداخلت)... سرکار اپنے آپ بیک ورڈ کمیشن کو کمزور کرنا چاہتی ہے...(مداخلت)...

MR. DEPUTY CHAIRMAN: Now, please sit down. ...*(Interruptions)*... All of you sit down. ...*(Interruptions)*..

श्री मुख़्तार अब्बास नक़वीः पिछड़ा समाज बरसों से इसकी मांग करता आ रहा है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: All of you sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*...

Ghulam Nabiji, please sit down. ...*(Interruptions)*... Hon. Members, please sit down. I have to proceed. ...*(Interruptions)*... All of you go back to your seats. ...*(Interruptions)*... Hon'ble Members, I have to proceed... (Interruptions)... Hon'ble Members, please sit down. ...*(Interruptions)*... Treasury Benches, please take your seats. Please go back. Treasury Benches, all of you take your seats. ...*(Interruptions)*... Hon. Members, as far as the Chair is concerned, one Clause has fallen or collapsed. That is all, I will have to proceed. Because of that, I cannot stop. Maybe, there is some effect in that. That is for you to consider what the effect is and find a solution of that. But, for the Chair, I have to proceed. That is the position. ...*(Interruptions)*...

SHRI SITARAM YECHURY: I am on a point of order.

MR. DEPUTY CHAIRMAN: What is your point of order?

SHRI SITARAM YECHURY: Sir, we are considering a Constitution (Amendment) Bill that has been sent to us by the Lok Sabha. They have passed it and sent it to this House. One of the Clauses our House has disapproved.

†Transliteration in Urdu script.

MR. DEPUTY CHAIRMAN: They will take it to the Lok Sabha. Why do you worry?

SHRI SITARAM YECHURY: Please bear with me. The Amendment Bill, as passed by the Lok Sabha, has not been approved as far as Clause 3 is concerned.

MR. DEPUTY CHAIRMAN: Only a particular Clause.

SHRI SITARAM YECHURY: Even if you approve the rest, it is redundant because it has to go back.

MR. DEPUTY CHAIRMAN: They have to go back.

SHRI SITARAM YECHURY: So, why are you going through this exercise?

MR. DEPUTY CHAIRMAN: Under what Rule, I will stop here? You show me a Rule. No, no; okay.

श्री मुख़्तार अब्बास नक़वीः माननीय उपसभापति, मैं निवेदन करना चाहता हूं कि इनकी पार्टी ने इसे लोक सभा में सपोर्ट किया था और उनकी पार्टी ने भी इसे लोक सभा में सपोर्ट किया था। ...(**व्यवधान**)... अब इन्होंने अपना स्टेंड एकदम बदल दिया है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Naqvi ji, please. *...(Interruptions)...* Sit down. *...(Interruptions)...* Mr. Yechury or any hon. Member, there are learned advocates here — I am not an advocate — show me one Clause in the Constitution or in the rule book which says that if one Clause of a Bill is dropped or rejected or collapsed, the Bill should be stopped then and there. Is any Clause there? There is nothing in the Rules; there is nothing in the Constitution. So, what I have to do? I have to proceed. I have to go by the rule.

SHRI SITARAM YECHURY: No, no, Sir. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: That is a different matter.

SHRI SITARAM YECHURY: After all the Clauses are over, you finally put the Bill to vote. So, what Bill will you put to vote?

MR. DEPUTY CHAIRMAN: I will put to vote the amended Bill.

SHRI SITARAM YECHURY: Without Clause 3.

MR. DEPUTY CHAIRMAN: Yes; I will say, "the Bill, without Clause 3". Yes. That is what I can do. Otherwise, you enlighten me by a rule what I should do. I have to go

[Mr. Deputy Chairman]

like that only. So, now I am going to Clause 4. In Clause 4, there are eight Amendments. Amendment No. 6 by Dr. T. Subbarami Reddy. Are you moving?

DR. T. SUBBARAMI REDDY: Sir, this Amendment is very, very important. *...(Interruptions)...* Let me say something. This Amendment is in respect of spirit of cooperative federalism, and, therefore, provide for obtaining consent of the Governor or the State Government, and, not in this way. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay. That's enough.

DR. T. SUBBARAMI REDDY: The Bill says, 'mere consultation'. I am saying, 'consent' is important. I want to cooperate and I do not want to waste time. I will not move.

MR. DEPUTY CHAIRMAN: So, you are not moving. Now, Amendments Nos. 20 and 21 by Shri Husain Dalwai. Are you moving?

SHRI HUSAIN DALWAI: No, Sir, I am not moving.

MR. DEPUTY CHAIRMAN: Now, Amendment No. 25, by Shri B.K. Hariprasad.

SHRI B.K. HARIPRASAD: Sir, I am also not moving. I think, the Minister will assure us in this regard.

MR. DEPUTY CHAIRMAN: Now, Amendment Nos. 31 and 32 by Shri Digvijaya Singh, Shri B.K. Hariprasad, and, Shri Husain Dalwai.

SHRI DIGVIJAYA SINGH: Not moving, Sir.

SHRI B.K. HARIPRASAD: Not moving, Sir.

SHRI HUSAIN DALWAI: Not moving, Sir.

MR. DEPUTY CHAIRMAN: Now, Amendment No. 37 by Shri T.K. Rangarajan and Shri C.P. Narayanan.

SHRI T.K. RANGARAJAN: Sir, I am not moving. Let the Government assure that. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: What assurance do you want? *...(Interruptions)...*

Okay; not moving the Amendment. Now, Amendment No. 38 by Shri T.K.S. Elangovan. He is not moving his Amendment. Now, we shall take up Clause 4. The question is:

That Clause 4 stands part of the Bill.

The House divided.

Ayes: 128

Noes: Nil

AYES -128

Acharya, Shri Prasanna

Agrawal, Shri Naresh

Anand Sharma, Shri

Antony, Shri A.K.

Arjunan, Shri K. R.

Ashok Siddharth, Shri

Azad, Shri Ghulam Nabi

Bachchan, Shrimati Jaya

Bandyopadhyay, Shri D.

Banerjee, Shri Ritabrata

Batra, Shri Shadi Lal

Biswal, Shri Ranjib

Bora, Shri Ripun

Budania, Shri Narendra

Chavan, Shrimati Vandana

Chhatrapati, Shri Sambhaji

Chidambaram, Shri P.

Chowdhury, Prof. Jogen

Chowdhury, Shrimati Renuka

Dalwai, Shri Husain

Dasgupta, Shri Swapan

Desai, Shri Anil

Dudi, Shri Ram Narain

Dullo, Shri Shamsher Singh

Dungarpur, Shri Harshvardhan Singh

Dwivedi, Shri Janardan

Elangovan, Shri T. K. S.

Fernandes, Shri Oscar

Ganesan, Shri La.

Ganguly, Shrimati Roopa

Gehlot, Shri Thaawar Chand

Gohel, Shri Chunibhai Kanjibhai

Gokulakrishnan, Shri N.

Gowda, Prof. M. V. Rajeev

Hariprasad, Shri B. K.

Hashmi, Shri Parvez

Jain, Shri Meghraj

Jaitley, Shri Arun

Jatiya, Dr. Satyanarayan

Javadekar, Shri Prakash

Jha, Shri Prabhat

Judev, Shri Ranvijay Singh

Kalita, Shri Bhubaneswar

Karan Singh, Dr.

Kashyap, Shri Ram Kumar

Khan, Shri Javed Ali

Khan, Shri K. Rahman

Khan, Shri Mohd. Ali

Kore, Dr. Prabhakar

Mahatme, Dr. Vikas

Mahra, Shri Mahendra Singh

Malik, Shri Shwait

Mandaviya, Shri Mansukh L.

Manhas, Shri Shamsher Singh
Mistry, Shri Madhusudan
Mukut Mithi, Shri
Muthukaruppan. Shri S.
Nadda, Shri Jagat Prakash
Nanda, Shri Kiranmay
Naqvi, Shri Mukhtar Abbas
Narayanan, Shri C. P.
Navaneethakrishnan, Shri A.
Nekkanti, Shri Bhaskar Rao
Netam, Shri Ram Vichar
Panchariya, Shri Narayan Lal
Pandya, Shri Dilipbhai
Patil, Shri Basawaraj
Patil, Shrimati Rajani
Poddar, Shri Mahesh
Prabhu, Shri Suresh
Punia, Shri P. L.
Ragesh, Shri K. K.
Raja, Shri D.
Rajaram, Shri
Ramamurthy, Shri K. C.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rangasayee Ramakrishna, Shri
Rao, Dr. K.V.P. Ramachandra
Rapolu, Shri Ananda Bhaskar
Ravi, Shri Vayalar
Reddy, Dr. T. Subbarami
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Sable, Shri Amar Shankar
Sahasrabuddhe, Dr. Vinay P.
Sancheti, Shri Ajay
Sasikala Pushpa, Shrimati
Seetharama Lakshmi, Shrimati Thota
Selvaraj, Shri A. K.
Sen, Shri Tapan Kumar
Seth, Shri Sanjay
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Shukla, Shri Shiv Pratap
Sibal, Shri Kapil
Singh, Chaudhary Birender
Singh, Shri Digvijaya
Singh, Shri Gopal Narayan
Singh, Shri K. Bhabananda
Singh, Dr. Manmohan
Singh, Shri Veer
Sinha, Shri R. K.
Siva, Shri Tiruchi
Somaprasad, Shri K.
Soni, Shrimati Ambika
Suresh Gopi, Shri
Syiem, Shrimati Wansuk
Tamta, Shri Pradeep
Tendulkar, Shri Vinay Dinu
Thakur, Shri Ram Nath
Thakur, Shrimati Viplove
Tirkey, Shri Dilip Kumar
Tiwari, Shri Alok
Tiwari, Shri Pramod
Tlau, Shri Ronald Sapa
Tundiya, Mahant Shambhuprasadji
Vadodia, Shri Lal Sinh
Vegad, Shri Shankarbhai N.

Verma, Shrimati Chhaya
Verma, Shri Ramkumar
Verma, Shri Ravi Prakash
Vijila Sathyananth, Shrimati
Vora, Shri Motilal
Yadav, Shri Bhupender
Yadav, Prof. Ram Gopal
Yadav, Shri Sharad
Yechury, Shri Sitaram

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN: We shall now take up Clause 5. The question is:

That Clause 5 stands part of the Bill.

The House divided.

Ayes: 129

Noes: Nil

AYES -129

Acharya, Shri Prasanna
Agrawal, Shri Naresh
Anand Sharma, Shri
Antony, Shri A.K.
Arjunan, Shri K. R.
Ashok Siddharth, Shri
Azad, Shri Ghulam Nabi
Bachchan, Shrimati Jaya
Bandyopadhyay, Shri D.
Banerjee, Shri Ritabrata
Batra, Shri Shadi Lal
Biswal, Shri Ranjib
Bora, Shri Ripun
Budania, Shri Narendra
Chavan, Shrimati Vandana
Chhatrapati, Shri Sambhaji
Chidambaram, Shri P.
Chowdhury, Prof. Jogen
Chowdhury, Shrimati Renuka
Dalwai, Shri Husain
Dasgupta, Shri Swapan
Desai, Shri Anil
Dudi, Shri Ram Narain
Dullo, Shri Shamsher Singh
Dungarpur, Shri Harshvardhan Singh
Dwivedi, Shri Janardan
Elangovan, Shri T. K. S.
Fernandes, Shri Oscar
Ganesan, Shri La.
Ganguly, Shrimati Roopa
Gehlot, Shri Thaawar Chand
Gohel, Shri Chunibhai Kanjibhai
Gokulakrishnan, Shri N.
Gowda, Prof. M. V. Rajeev
Hariprasad, Shri B. K.
Hashmi, Shri Parvez
Jain, Shri Meghraj

Jaitley, Shri Arun
Jatiya, Dr. Satyanarayan
Javadekar, Shri Prakash
Jha, Shri Prabhat
Judev, Shri Ranvijay Singh
Kalita, Shri Bhubaneswar
Karan Singh, Dr.
Kashyap, Shri Ram Kumar
Khan, Shri Javed Ali
Khan, Shri K. Rahman
Khan, Shri Mohd. Ali
Kore, Dr. Prabhakar
Mahatme, Dr. Vikas
Mahra, Shri Mahendra Singh
Malik, Shri Shwait
Mandaviya, Shri Mansukh L.
Manhas, Shri Shamsher Singh
Mistry, Shri Madhusudan
Mukut Mithi, Shri
Muthukaruppan, Shri S.
Nadda, Shri Jagat Prakash
Nanda, Shri Kiranmay
Naqvi, Shri Mukhtar Abbas
Narayanan, Shri C. P.
Navaneethakrishnan, Shri A.
Nekkanti, Shri Bhaskar Rao
Netam, Shri Ram Vichar
Nishad, Shri Vishambhar Prasad
Panchariya, Shri Narayan Lal
Pandya, Shri Dilipbhai
Patil, Shri Basawaraj
Poddar, Shri Mahesh
Prabhu, Shri Suresh
Punia, Shri P. L.
Ragesh, Shri K. K.
Raja, Shri D.
Rajaram, Shri
Ramamurthy, Shri K. C.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rangasayee Ramakrishna, Shri
Rao, Dr. K.V.P. Ramachandra
Rapolu, Shri Ananda Bhaskar
Ravi, Shri Vayalar
Reddy, Dr. T. Subbarami
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Sable, Shri Amar Shankar
Sahasrabuddhe, Dr. Vinay P.
Sancheti, Shri Ajay
Sasikala Pushpa, Shrimati
Seetharama Lakshmi, Shrimati Thota
Selvaraj, Shri A. K.
Sen, Shri Tapan Kumar
Seth, Shri Sanjay
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Shukla, Shri Shiv Pratap
Sibal, Shri Kapil
Singh, Chaudhary Birender
Singh, Shri Digvijaya
Singh, Shri Gopal Narayan
Singh, Shri K. Bhabananda
Singh, Dr. Manmohan
Singh, Shri Veer
Sinh, Dr. Sanjay

Sinha, Shri R. K.
Siva, Shri Tiruchi
Somaprasad, Shri K.
Soni, Shrimati Ambika
Suresh Gopi, Shri
Syiem, Shrimati Wansuk
Tamta, Shri Pradeep
Tendulkar, Shri Vinay Dinu
Thakur, Shri Ram Nath
Thakur, Shrimati Viplove
Tirkey, Shri Dilip Kumar
Tiwari, Shri Alok
Tiwari, Shri Pramod
Tlau, Shri Ronald Sapa
Tundiya, Mahant Shambhuprasadji
Vadodia, Shri Lal Sinh
Vegad, Shri Shankarbhai N.
Verma, Shrimati Chhaya
Verma, Shri Ramkumar
Verma, Shri Ravi Prakash
Vijila Sathyananth, Shrimati
Vora, Shri Motilal
Yadav, Shri Bhupender
Yadav, Prof. Ram Gopal
Yadav, Shri Sharad
Yechury, Shri Sitaram

The motion was carried by a majority of the total membership of the House and by a majority of not less than two - thirds of the Members present and voting.

Clause 5 was added to the Bill.

MR. DEPUTY CHAIRMAN: We shall now take up Clause 1, the Enacting Formula and the Title. The question is:

That Clause 1, the Enacting Formula and the Title stand part of the Bill.

The House divided.

Ayes: 129
Noes: Nil.

AYES -129

Acharya, Shri Prasanna
Agrawal, Shri Naresh
Anand Sharma, Shri
Antony, Shri A.K.
Arjunan, Shri K. R.
Ashok Siddharth, Shri
Azad, Shri Ghulam Nabi
Bachchan, Shrimati Jaya
Bandyopadhyay, Shri D.
Banerjee, Shri Ritabrata
Batra, Shri Shadi Lal
Biswal, Shri Ranjib
Bora, Shri Ripun
Budania, Shri Narendra
Chavan, Shrimati Vandana
Chhatrapati, Shri Sambhaji
Chidambaram, Shri P.
Chowdhury, Prof. Jogen
Chowdhury, Shrimati Renuka
Dalwai, Shri Husain
Dasgupta, Shri Swapan

Desai, Shri Anil
Dudi, Shri Ram Narain
Dullo, Shri Shamsher Singh
Dungarpur, Shri Harshvardhan Singh
Dwivedi, Shri Janardan
Elangovan, Shri T. K. S.
Fernandes, Shri Oscar
Ganesan, Shri La.
Ganguly, Shrimati Roopa
Gehlot, Shri Thaawar Chand
Gohel, Shri Chunibhai Kanjibhai
Gokulakrishnan, Shri N.
Gowda, Prof. M. V. Rajeev
Hariprasad, Shri B. K.
Hashmi, Shri Parvez
Jain, Shri Meghraj
Jaitley, Shri Aran
Jatiya, Dr. Satyanarayan
Javadekar, Shri Prakash
Jha, Shri Prabhat
Judev, Shri Ranvijay Singh
Kalita, Shri Bhubaneswar
Karan Singh, Dr.
Kashyap, Shri Ram Kumar
Khan, Shri Javed Ali
Khan, Shri K. Rahman
Khan, Shri Mohd. Ali
Kore, Dr. Prabhakar
Mahatme, Dr. Vikas
Mahra, Shri Mahendra Singh
Malik, Shri Shwait
Mandaviya, Shri Mansukh L.
Manhas, Shri Shamsher Singh
Mistry, Shri Madhusudan
Mukut Mithi, Shri
Muthukaruppan, Shri S.
Nadda, Shri Jagat Prakash
Nanda, Shri Kiranmay
Naqvi, Shri Mukhtar Abbas
Narayanan, Shri C. P.
Navaneethakrishnan, Shri A.
Nekkanti, Shri Bhaskar Rao
Netam, Shri Ram Vichar
Nishad, Shri Vishambhar Prasad
Panchariya, Shri Narayan Lal
Pandya, Shri Dilipbhai
Patil, Shri Basawaraj
Patil, Shrimati Rajani
Poddar, Shri Mahesh
Prabhu, Shri Suresh
Punia, Shri P. L.
Ragesh, Shri K. K.
Raja, Shri D.
Rajaram, Shri
Ramamurthy, Shri K. C.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rangasayee Ramakrishna, Shri
Rao, Dr. K.V. P. Ramachandra
Rapolu, Shri Ananda Bhaskar
Reddy, Dr. T. Subbarami
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Sable, Shri Amar Shankar
Sahasrabuddhe, Dr. Vinay P.
Sancheti, Shri Ajay

Sasikala Pushpa, Shrimati
Seetharama Lakshmi, Shrimati Thota
Selvaraj, Shri A. K.
Sen, Shri Tapan Kumar
Seth, Shri Sanjay
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Shukla, Shri Shiv Pratap
Sibal, Shri Kapil
Singh, Chaudhary Birender
Singh, Shri Digvijaya
Singh, Shri Gopal Narayan
Singh, Shri K. Bhabananda
Singh, Dr. Manmohan
Singh, Shri Veer
Sinh, Dr. Sanjay
Sinha, Shri R. K.
Siva, Shri Tiruchi
Somaprasad, Shri K.
Soni, Shrimati Ambika
Suresh Gopi, Shri
Syiem, Shrimati Wansuk
Tamta, Shri Pradeep
Tendulkar, Shri Vinay Dinu
Thakur, Shri Ram Nath
Thakur, Shrimati Viplove
Tirkey, Shri Dilip Kumar
Tiwari, Shri Alok
Tiwari, Shri Pramod
Tlau, Shri Ronald Sapa
Tundiya, Mahant Shambhuprasadji
Vadodia, Shri Lal Sinh
Vegad, Shri Shankarbhai N.
Verma, Shrimati Chhaya
Verma, Shri Ramkumar
Verma, Shri Ravi Prakash
Vijila Sathyananth, Shrimati
Vora, Shri Motilal
Yadav, Shri Bhupender
Yadav, Prof. Ram Gopal
Yadav, Shri Sharad
Yechury, Shri Sitaram

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, I am coming to the last portion. Mr. Minister, the only way is that you have to move the Bill without a particular Clause. ...*(Interruptions)*... Let me say. That is an amendment to the Bill. Actually, the Bill is amended. That means, there is no Clause 3. It is an amendment in the Bill. So, you have to say that the Bill, as amended (without clause 3), be passed. Then, we will pass that.

Even though it is not my job or my duty, but I am saying that it means the Bill is

[Mr. Deputy Chairman]

amended. That's all. You will take it to the Lok Sabha. Make the necessary amendment and come back.

THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): We have to insert clause 3 again.

MR. DEPUTY CHAIRMAN: Yes, repeat the process. That's all.

SHRI ARUN JAITLEY: The House may become wiser by then.

MR. DEPUTY CHAIRMAN: I have understood. ...*(Interruptions)*... Everybody wanted to pass it, but it so happened that now, you cannot go back. That is the whole point. If you take it to the Lok Sabha and make the necessary amendment and come back, I am sure, you will all pass it because I am also for this. ...*(Interruptions)*...

SHRI K. RAHMAN KHAN: They have to introduce a new Bill. This Bill is gone. They have to introduce a new Bill in Lok Sabha.

MR. DEPUTY CHAIRMAN: Anyhow, we will go by this. Mr. Minister, have you noted?

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: No point of order is allowed now.

SHRI ANAND SHARMA: Sir, it is very important.

MR. DEPUTY CHAIRMAN: Why do you bring point of order now? It is against the rules. I have already asked the Minister to move the Bill.

SHRI ANAND SHARMA: Sir, you have said from the Chair, and rightly so, that Clause 3, because as required, two-thirds majority was not there, has collapsed. It has not been passed.

MR. DEPUTY CHAIRMAN: Yes, I said that.

SHRI ANAND SHARMA: So, how can you say 'as amended' because it is not; it is not amended?

MR. DEPUTY CHAIRMAN: I will explain. If one clause has gone, that means, it is an amendment to the Bill. That means, the Bill is amended. I also said that the Minister should say that the Bill, as amended (without Clause 3) be passed.

श्री थावर चन्द गहलोतः उपसभापति महोदय, मैं प्रस्ताव करता हूँ कि :

"संविधान (एक सौ तेइसवां संशोधन) विधेयक, 2017, यथा संशोधित (खंड 3 को छोड़ कर) पारित किया जाए।"

MR. DEPUTY CHAIRMAN: I think that is clear.

The House divided.

Ayes: 129

Noes: Nil

AYES -129

Acharya, Shri Prasanna
Agrawal, Shri Naresh
Anand Sharma, Shri
Antony, Shri A.K.
Arjunan, Shri K. R.
Ashok Siddharth, Shri
Azad, Shri Ghulam Nabi
Bachchan, Shrimati Jaya
Bandyopadhyay, Shri D.
Banerjee, Shri Ritabrata
Batra, Shri Shadi Lal
Biswal, Shri Ranjib
Bora, Shri Ripun
Budania, Shri Narendra
Chavan, Shrimati Vandana
Chhatrapati, Shri Sambhaji
Chidambaram, Shri P.
Chowdhury, Prof. Jogen
Chowdhury, Shrimati Renuka
Dalwai, Shri Husain
Dasgupta, Shri Swapan
Desai, Shri Anil
Dullo, Shri Shamsher Singh
Dungarpur, Shri Harshvardhan Singh
Dwivedi, Shri Janardan
Elangovan, Shri T. K. S.
Fernandes, Shri Oscar
Ganesan, Shri La.
Ganguly, Shrimati Roopa
Gehlot, Shri Thaawar Chand
Gohel, Shri Chunibhai Kanjibhai
Gokulakrishnan, Shri N.
Gowda, Prof. M. V. Rajeev
Hariprasad, Shri B. K.
Hashmi, Shri Parvez
Jain, Shri Meghraj
Jaitley, Shri Arun
Jatiya, Dr. Satyanarayan
Javadekar, Shri Prakash
Jha, Shri Prabhat
Judev, Shri Ranvijay Singh
Kalita, Shri Bhubaneswar
Karan Singh, Dr.
Kashyap, Shri Ram Kumar
Khan, Shri Javed Ali
Khan, Shri K. Rahman
Khan, Shri Mohd. Ali
Kore, Dr. Prabhakar
Mahatme, Dr. Vikas
Mahra, Shri Mahendra Singh
Malik, Shri Shwait

Mandaviya, Shri Mansukh L.
Manhas, Shri Shamsher Singh
Mistry, Shri Madhusudan
Mukut Mithi, Shri
Muthukaruppan, Shri S.
Nadda, Shri Jagat Prakash
Nanda, Shri Kiranmay
Naqvi, Shri Mukhtar Abbas
Narayanan, Shri C. P.
Navaneethakrishnan, Shri A.
Nekkanti, Shri Bhaskar Rao
Netam, Shri Ram Vichar
Nishad, Shri Vishambhar Prasad
Panchariya, Shri Narayan Lal
Pandya, Shri Dilipbhai
Patil, Shri Basawaraj
Patil, Shrimati Rajani
Poddar, Shri Mahesh
Prabhu, Shri Suresh
Punia, Shri P. L.
Ragesh, Shri K. K.
Raja, Shri D.
Rajaram, Shri
Ramamurthy, Shri K. C.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rangasayee Ramakrishna, Shri
Rao, Dr. K.V. P. Ramachandra
Rapolu, Shri Ananda Bhaskar
Ravi, Shri Vayalar
Reddy, Dr. T. Subbarami
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Sable, Shri Amar Shankar
Sahasrabuddhe, Dr. Vinay P.
Sancheti, Shri Ajay
Sasikala Pushpa, Shrimati
Seetharama Lakshmi, Shrimati Thota
Selvaraj, Shri A. K.
Sen, Shri Tapan Kumar
Seth, Shri Sanjay
Shekhar, Shri Neeraj
Shukla, Shri Rajeev
Shukla, Shri Shiv Pratap
Sibal, Shri Kapil
Singh, Chaudhary Birender
Singh, Shri Digvijaya
Singh, Shri Gopal Narayan
Singh, Shri K. Bhabananda
Singh, Dr. Manmohan
Singh, Shri Veer
Sinh, Dr. Sanjay
Sinha, Shri R. K.
Siva, Shri Tiruchi
Somaprasad, Shri K.
Soni, Shrimati Ambika
Suresh Gopi, Shri
Syiem, Shrimati Wansuk
Tamta, Shri Pradeep
Tendulkar, Shri Vinay Dinu
Thakur, Shri Ram Nath
Thakur, Shrimati Viplove
Tirkey, Shri Dilip Kumar
Tiwari, Shri Alok
Tiwari, Shri Pramod
Tlau, Shri Ronald Sapa

Tundiya, Mahant Shambhuprasadji
Vadodia, Shri Lal Sinh
Vegad, Shri Shankarbhai N.
Verma, Shrimati Chhaya
Verma, Shri Ramkumar
Verma, Shri Ravi Prakash
Vijila Sathyananth, Shrimati
Vora, Shri Motilal
Yadav, Shri Bhupender
Yadav, Prof. Ram Gopal
Yadav, Shri Sharad
Yechury, Shri Sitaram

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. DEPUTY CHAIRMAN: Now, let us take up the National Commission for Backward Classes (Repeal) Bill, 2017.

श्री थावर चन्द गहलोतः उपसभापति महोदय, राष्ट्रीय पिछड़ा वर्ग आयोग (निरसन) विधेयक, 2017 के सम्बन्ध में मेरा एक निवेदन है। ...**(व्यवधान)**... सर, यदि राष्ट्रीय पिछड़ा वर्ग आयोग विधेयक, 2017 पारित नहीं हुआ है, तो इस निरसन विधेयक को निरस्त करना उचित नहीं होगा, नहीं तो राष्ट्रीय पिछड़ा वर्ग आयोग विहीन हो जाएगा। इसलिए निरसन विधेयक को अभी पारित करना उचित नहीं होगा, जब तक वह बिल पास नहीं होता है।

MR. DEPUTY CHAIRMAN: We need not take it up. ...*(Interruptions)*... That is the correct position. I agree with that. ...*(Interruptions)*... That is the correct position.

श्री सीताराम येचुरीः मंत्री जी, आप इसको withdraw कर रहे हैं? ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Hon. Members, ...*(Interruptions)*... Yechury ji, please. ...*(Interruptions)*...

Mr. Minister, what you are saying is that because the Constitution Amendment Bill is not passed, we need not repeal it now. इसको अभी repeal नहीं करना है।

श्री थावर चन्द गहलोतः जी हाँ, इसको repeal नहीं करना है।

MR. DEPUTY CHAIRMAN: That is the position. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, please make an unambiguous announcement that this is not repealed now. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Not repealed. ...*(Interruptions)*... That is what I am saying. I am making it very clear. The Minister himself has said this. ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: Sir, I think, we are going on a wrong track. The Leader of the House will appreciate what I am saying. The Lok Sabha has passed a Constitution Amendment Bill. The Rajya Sabha has passed a different Constitution Amendment Bill. They do not agree with each other. The Constitution requires both Houses to pass the Constitution Amendment Bill. There is no Bill today to which the President can assent. The Government cannot submit the two Bills to the President for assent. There is no Constitution Amendment Bill today on which both the Houses agree. Nothing has happened. *...(Interruptions)...* You do not have to say, this is repealed, that is not repealed. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Mr. Chidambaram, you are correct. Why it is said is because the Minister. *...(Interruptions)...* Listen to me, Mr. Chidambaram. You also understand what I have to say. You just listen.

SHRI P. CHIDAMBARAM: There is nothing for the Minister to say.

MR. DEPUTY CHAIRMAN: You did not listen. *...(Interruptions)...* The Minister stood up and said that he is moving the Bill. *...(Interruptions)...* Therefore, as far as this House is concerned, the Bill is under the consideration of this House. He said that he is moving. Therefore, I have to say that the Minister has withdrawn the Bill, and, therefore, this Bill is withdrawn, and, not taken into consideration. *...(Interruptions)...* It is because he has moved it. *...(Interruptions)...* I have to say this because he had moved it. That is the reason. *...(Interruptions)...* So, the Minister has withdrawn the Bill. Therefore, this Repealing Bill is not taken into consideration. Whatever is there in the Bill, it stands there.

The House stands adjourned till 1100 hours on Tuesday, 1st August, 2017.

The House then adjourned at five minutes past
eight of the clock till eleven of the clock
on Tuesday, the 1st August, 2017.